LOK SABHA DEBATES

(Thirteenth Session)



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LOK SABHA

Friday, November 5, 1965/Kartika 14, 1887 (Saka)

The Lok Sabha met at Eleven of the Clock

[MR. SPEAKER in the Chair]

ORAL ANSWERS TO QUESTIONS

Explosion on N.F. Rail Track

*60. Shri Hem Barta:
Shrimati Renuka Barkataki:
Shri Bagri:
Shri Madhu Limaye:
Shri Yashpal Singh;
Shri Yishwa Nath Pandey:
Shri Onkar Lai Berwa;
Shri Onkar Lai Berwa;
Shri Dhuleshwar Meena;
Shri Bam Harkh Yaday:

Will the Minister of Railways be pleased to state:

- (a) whether it is a fact that recently an explosion took place on the N.F. Rail-track between Dhekiajuli and Belsiri stations in Assam;
- (b) if so, whether any investigation into this incident was conducted; and
- (c) whether it has been established as a case of sabotage by enemy agents?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) and (b). Yes, Sir.

(c) No, Sir.

Shri Hem Barua: In view of the fact that this is not the first time that incidents of this tragic nature have taken place on that rail track and during the Chinese aggression there have been as many as three incidents

of a tragic nature on that particular rail track, may I know whether Government have conducted any preliminary investigation into this particular incident and come to the conclusion that this might be an act of sebotage?

Dr. Ram Subhag Singh: I am fully aware of the nature of such accidents which took place during the Chinese aggression as well as during the recent attack of Pakistan on our country. But despite such incidents, no train was stopped anywhere and this has been investigated, and we feel that as we are going to distribute the pay to our personnel in that farflung area, some miscreants would have thought of looting it, and this incident was perhaps entirely due to that type of thing.

Shri Hem Barua: Since everytime external aggression takes place, there are incident of this sort in that particular area, may I know what special security steps the Government have taken to ensure safety on that particular rail track?

Dr. Ram Subhag Singh: As I said, nobody will dare attack our railway; we have taken enough precautions.

Shri Hem Barua: That is no reply, Sir. He has been taking shelter on one single plea that nobody has stopped any train.

Mr. Speaker: He has added that they have taken all steps.

Shri Hem Barua: He has not said that. He said nobody can attack our railways.

Dr. Ram Subhag Singh; He did not hear.

Shri Hem Barua: They have already attacked three or four times.

Shrimati Renuka Barkataki: view of these cases of sabotage, may I know whether Government have taken any steps to guard the bridges on this rail track?

Dr. Ram Subhag Singh: All bridges that are there, including the Brahmaputra bridge, and the bridges on the Lumding-Badarpur side or from Pandu up to Dibrugarh and further beyond Lekhapani, etc., are guarded, and guards have been put up. As you might be aware, wherever important bridges like the Beas bridge, etc., are there, we have placed anti-aircraft guns also.

भी यशपाल सिंह : इस सिलसिले में कितने नोग गिरफ्तार किये गये हैं ?

डा॰ राम सुभग सिह : वहां पर बिलकल जंगल का क्षेत्र है। दो बम रक्खे थे जिन पर कोई निशान नहीं मिला। एक फटा तो उससे दौली उलट गई , दूसरा बम उस के घागे था । घादमी दो मरे । जंगल में वहां कोई दिखाई नहीं देता वा लेकिन ग्रार.पी.एफ. के गाई स जो थे उन्होंने गोलियां चलाई लेकिन कोई घाटमी मिल नहीं पाया।

Shri Hem Barua: May I seek your protection, Sir?

श्री शिव नारायणः नार्य ईस्ट फंटियर रेलवे पर यह जो एक्सप्लोजनस होते हैं उन के लिए रेलवेब क्या सुरक्षात्मक प्रबन्ध करती है भीर उस में जो लोग मरे हैं उन को क्या मद्माविजा मिला है ?

डा॰ राम सुभग सिंह : जो लोग मरे हैं उनको तो उसी वक्त उनके को भाश्रित थ उनको 500 रुपये दे दिये गये। एक मादमी का वहां कोई माश्रित नहीं चा सो उस के घर हम भिजवा देंगे। जिनको थोडी चोटेंलगी है उनको बहीं पर मुझाबिजा दे दिया गया।

भी धा० प्र० शर्मा: शायद इस खयान से उन्होंने गाडी पर हमला किया या कि उस में जो रेलवेज का खजाना जाता है उसकी लटने की उनकी स्वाहिश थी तो मैं यह जानना चाहता हं कि रेलवेज का जो खजाना गाड़ी में जाता है उस की सूरक्षा के लिए धाभी तक रेलवेज ने कोई धाम्डंपुलिस गार्ड्सक्यों प्रोवाहड करने का कदम नहीं उठाया है ?

डा॰ राम सुभग सिहः ऐसी बात तो नहीं है कि भावश्यक होने पर भाम्हें गाई स प्रोबाइड नहीं किये जाते हैं। उस ट्रौली पर दो धार्म्ड गार्डं स जारहे थे ग्रीर घागे भी जैसा कि मान-नीय सदस्य ने सुझाव दिया है जहां कहीं भी म्रावश्यकता होगी म्राम्डं गाडंस हम अरूर प्रोवाइड करेंगे

Shri Swell: As Mr. Barua alleged, is there any necessary connection between the increase in this type of incidents and the occurrence of external aggression? Have the government gone into this matter and found out if there is any specific reason for this phenomenon?

Dr. Ram Subhag Singh: I would not say that there has been any specific reason for such incidents. were at war with Pakistan and also China-of course, there was no actual war with China. We need not feel worried about such things. We must take the necessary steps and we are doing it.

भी काशी राम गुप्त : यह हादमा रात के बक्त हमायादिन में हमामीर∫जो लोग मारेगये उन की खबर कितनी देर बाद माल्म हई।

डा० राम सभग सिंहः जो मरे वे उनकी खबर तो उसी वक्त हो गई की क्योंकि दूसरी टौली उसी के साथ केवल 50 फुट पीछे भी। यह हादसा दिन में ही हुमा या क्योंकि रंगापारा भीर मरकॉॅंगसलेक जो एक बड़ी नई रेलवे लाइन बनी है वह ज्यादा-तर जंगल में जाती है इसलिए वह हादसा दिन में ही हमायामीर उसकी खबर भी तुरन्त ही मिल गई भी।

सम्बक्त महोदय :स्या बजा या ?

षा० राम सुभग सिंहः 10 45 वजे दिन के योड़ी दी देर बाद का वक्त था।

बी रामेक्करानग्व : मंत्री महोदय वे बतलाया कि वह स्थान जंगस में या धौर यह जो बटना हुई उस के पीछे कोई कारण नहीं है। बोनी चलाई गई लेकिन कोई व्यक्ति नहीं बरा तो मैं जानना चाहुंगा कि गोली धाब्दि चसाई किस लिए गई जब वहां कोई व्यक्ति बा ही नहीं । गोली चलाने का क्या कारण बा धौर क्या मंत्री महोदय बतलायेंगे कि बढ़े बढ़े पुबों की रक्षा करने के हेतु उन्होंने कोई हेसी तोपें लगवा रक्खी हैं जोकि शब् वायु-बान को बोली मार कर गिरा सकें ?

धन्यका महोदय: दूसरे हिस्से का जबाब दिया जा चुका है पहले का जबाब दे दिया साय।

भी 'रामेश्वरानन्व : जब कोई भादमी ही नहीं या तो फिर यह गोलियां किस पर चलाई नहीं?

बा० राम सुनग सिंह : गोलियां इसलिए बलाई गई कि वहां बिल्कुल घनघोर जंगल बा जहां से कि लाइन गई है। जो लाइन के धामई गाई स ये ट्रौली के उलटने से उनके बंगली में बोट धाई थी धौर उन को बड़ा कच्ट हो रहा था लेकिन तो भी उन्होंने समझा कि बायद बगल में कोई हो, इस जंगल में कोई खिया हुया हो, इसलिए उन्हें गोली चलानी बड़ी धौर वैसा करना धावश्यक होता है बह स्वामी जी को समझना चाहिए।

भी रामेश्वरानन्व ः मेरे प्रश्न का भो पूसरा भाग है उसका उत्तर नहीं दिया भया है।

धाष्यका महोदय : वह पहले दिया जा मुका है । स्वामी जी कायद तब मुन नहीं रहे मे ।

भी हुकम चन्द कख्याय: प्रभी कोई तीन, चार दिन हुए कि अमुना के रेलवे पुन पर इस प्रकार का एक हथयोला पड़ा हुमा मिला या तो क्या ऐसे महस्वपूर्ण पुत्रों पर जहां से कि कि काफी ट्रैफिक गुजरती है वहां पर पुलिस का सुरक्षात्मक प्रबन्ध और घधिक दृढ़ करवे का सरकार का विचार है और क्या गाड़ियों में यो गार्ब चलते हैं उनको भी शस्त्र देने का कोई विचार है ?

ध्रव्यक्ष महोदय : दुसरे द्विस्से का जवाब दें।

डा॰ राम सुभग सिंह : कोई जवाब नहीं।

श्री विश्वाच प्रसाद: समाचारपत्नों के पढ़वें से मालूम हुझा है कि पाकिस्तानियों ने अपवे वहां से पुरुषों के अलावा औरतों को भी चुसपैठियों के रूप में हिन्दुस्तान में स्थान स्थान पर भेजा है। इस तरह की व्यवस्था चीन ने भी की है और इस तरिके की गाड़ियों या पुलों पर बम गिराने की बारदातें जो इन स्वी चुसपैठियों द्वारा की जा सकती हैं उनकी ऐसी कार्यवाहियों को रोधने के लिए और उन से निबटने के लिए रेलवे मंद्रालय वे क्या क्रदम उठाया है ?

धन्यक महोदय : धव यह तो एक बनरल क्वेक्चन तमाम इन फल्ट्रेटमं के बारे में पूछा जा रहा है जब कि मौजूदा सबाल एक पटिक्यूनर हादसे से ही है नाल्नुक रखता है ।

Shri Hem Barna: On a point of order, Sir. In reply to the previous question, the minister said that two bombs were deposited on the same track and one of them exploded, which caused this accident. He has not given the time when the bombe were deposited on the track. But after the explosion was there, he has said, our people opened fire. How does he put the two statements together? There is a lot of contradiction. The bombs were there and they exploded. He does not know the time when they were deposited. After that, he says, they opened fire.

Mr. Speaker: He opened fire towards the trees lest there may be some persons on the trees.

Shrimati Savitri Nigam: May I know whether these bombs and parts of the exploded bombs have been sent for laboratory tests and if so what is the result? Are the bombs of a foreign make or of Indian make?

Dr. Ram Subhag Singh: As I said earlier, the bomb which was found there, a little ahead of the place where the first bomb exploded and was not sent caused that accident, for investigation for all purposes. But there was no marking. That is the report that we got from the investigating authority. But that type of bomb caused the earlier accident.

Steel Production Target for Fourth Plan

+ ·61. Shri Basappa; Shri Yashpal Singh: Shri Linga Reddy: Shri D. C. Sharma: Shri P. R. Chakraverti; Shri P. C. Borocah; Shri Rameshwar Tantia: Shri Himatsingka: Shri Sezhiyan: Shrimati Tarkeshwari Sinka: Shrimati Maimoona Sultan: Shri Indrajit Gupta: Shri K. N. Tiwary: Shri Kajrolkar: Shri Onkar Lai Berwa: Shri Brij Raj Singh: Shri Gokaran Prasad; Shri D. D. Puri: Shrimati Savitri Nigam: Shri Sidheshwar Prasad; Shri M. Malaichami:

Will the Minister of Steel and Mines be pleased to state;

- (a) whether the target for steel production for the Fourth Five Year Plan has been finally decided;
- (b) if so, the nature of the target; and
- (e) how it is proposed to be achieved?

The Deputy Minister in the Ministry of Steel and Mines (Shri P. C. Sethi): (a) to (c). The target for steel production for the Fourth Five Year Plan and its maner of achievement are at present under discussion with the Planning Commission.

Shri Basappa: Since there is difference of opinion regarding the location of the Fifth steel plant, between the Planning Commission and the Ministry, will a final decision be taken by the Government quickly without ignoring the claims of Hospet for the Fifth steel plant and with a view to see that more steel plants are not concentrated in the same area and are dispersed in the south also?

Shri P. C. Sethi: The entire matter is before the Cabinet and the Cabinet will take a decision as early as possi-

Shri Basappa: What is the total requirement of high grade steel for our defence requirements and how much produced indigenously? of it is May I also know how is imported, what is the foreign exchange involved and whether in order to avoid the foreign exchange expenditure the existing units will be expanded-like Bhadrawati high grade steel plant?

Shri P. C. Sethi: So many questions have been pressed into one.

Mr. Speaker: He may answer any one.

Shri P. C. Sethi: The requirement of mild steel after 1970-71 is million tons. This would include about 1 million tons for export also.

बी बक्तपाल सिंह : क्या सरकार बता सकती है कि जीवी पंच-वर्षीय योजना में बह कितना काम प्राइवेट सैक्टर से भीर कितना पश्चिम सैक्टर से लेगी ?

भी प्र० थं० सेठी : प्राईवेट सैक्टर में इस वक्त दो कारखाने हैं --टिस्को ग्रीर इस्को। कोनों को एक्सपेंशन की इजावत दी गई है। उनकी एक्सपेंजन कितनी हो, इसका पता उनकी प्राप्रेस रिपोर्ट के प्राने पर चलेगा ।

Shri Linga Reddy: May I know whether the target includes the expansion programmes of the several stee! plants?

Shri P. C. Sethi: Yes, Sir, it will include the expansion programme elso.

Shri P. R. Chakraverti: May I know the extent of the shortfall in the present Plan period?

Shri P. C. Sethi: At the moment the shortfall is of about one million tone.

Shri D. C. Sharma: May I know how the foreign exchange requirements of the Fifth steel plant or the Sixth steel plant or the other steel plants are going to be met, and whether the Planning Commission and the Ministry have given any attention to this question?

The Minister of Steel and (Shri Sanjiva Reddy): Unless we accept the preliminary report and give them an indication, we are not in a position to discuss the implications of the foreign exchange with the consortium people. Therefore. first the Cabinet will have to take a decision about the location and then only we will begin to negotiate. may also give this information to the hon. Member that we are trying to see how best we can have our own blast furnaces and coke oven batteries in India with a small component of foreign exchange. We are examining this question in the coming few months and I hope we will be able to take a decision. Then the foreign exchange component would be very small.

Shrimati Tarkeshwari Sinha: Just now the hon. Minister replied that the matter of fixing the steel target is under consideration with the Government of India and the Planning Commission. May I know whether there is any likelihood of any change being made in the accepted estimated target which was given earlier; if not, whether any consolidated programme of steel including power, transport and other things requisite

for the production of steel will be taken into consideration?

Shri Sanjiva Reddy: The Department has put up that the Fourth Plan target should be 16.5 million tons. Naturally, we will have to provide the necessary funds for that. Therefore, the question is before the Planning Commission. Unless we reach at least that target we will fall short in the Fifth Plan again. Therefore, the overall question is being considered. I am not in a position now to say what will be the final picture.

Shri P. C. Borocah: May I know what portion of our defence requirements of steel will be met indigenously in the Fourth Plan?

Shri Sanjiva Reddy: I think we will be able to meet our requirements of alloy steel because we are giving special emphasis for the production of alloy steel not only in the public sector but also in the private sector.

Shri Indrajit Gupta: Is it a fact that about 150,000 tons of capacity for special and alloy steel has already been sanctioned in the Fourth Plan to certain private sector concerns and, if so, may I know which are those concerns and what assurance, if any has the Government received that their performance will be better than in the past in this respect?

Shri Sanjiva Reddy: Yes, Sir. Mahindras, Tatas and so many other concerns have been sanctioned additional capacity. I cannot give their names offhand. At the same time, Government are taking steps to expand the public sector concerns like Durgapur Alloy Steel and Mysors Iron and Steel Ltd. Therefore, we are not dependent only on private sector but on public sector concerns also.

Shri E. N. Tiwary: What would be the effect of this emphasis on production of special steel on the production of soft steel? Will there be a shortfall in the production of soft steel and, if so, how is it going to be met?

Shri Sanjiva Reddy: It is not question of shortfall in the production of mild steel. The consumption also picks up. When we are producing 4 million to 5 million tons we are short by 1 million tons. When we are producing 16.5 million tons then also we will be short of steel. That is because of industrial development and increased demand.

Shri Kajrolkar: Has any new target been set in view of the new defence requirements?

Shri Sanjiva Reddy: No. Sir.

Shrimati Savitri Nigam: In view the increased requirements of deience, may I know if the Government intends to revise or reconsider the programme of export of high-quality iron ore?

Shri Sanjiva Reddy: No, Sir, because it has no bearing on defence production. The defence needs of special and allow steel we will have to produce in India. Export of irea ore will not come in the way of our meeting our defence requirements.

Shri M. Malaichami: In view of the defence requirements of alloy steel, may I know whether the production of alloy steel will be taken up during the Fourth Plan in the Salem steel project?

Shri Sanjiva Roddy: We are taking steps not only to increase the production of Durgapur alloy steel but also to convert the Bhadravathi factory into alloy steel. The Salem project is being examined by the Japanese. They will submit their report in the coming two months.

Dr. M. S. Aney: In view of the extraordinary expenditure that is to be met by Government on defence, is Government thinking of reducing expenditure on particular things rather than incurring more expenditure on them?

Shri Sanjiva Reddy: Expenditure on steel is not like expenditure on other items. The progress of the country, the defence of the country, everything is dependent on production of special and alloy steel. Therefore, we cannot cut the expenditure on them.

Shri Hem Barua: Is it a fact that some of our steel plants have offered to produce almost all the special requirements of defence? As our steel plants are generally producers of mild steel the switching on to defence production would mean changing of the rolling schedules and heat treating equipments. May I know whether Government have evaluated the possibility of switching them on to defence production and its effect on production of general steel in the country?

Shri Sanjiva Reddy: We are constant touch with the Defence Department and we are trying to give them whatever type of rolled material they want. We are attempting to produce special and alloy steel which they want. I hope we will succeed in the Fourth Pian.

Shri R. S. Pandey: Taking into account the production which is envisaged in the Fourth Plan I want to know whether with this additional production we will be able to export steel or at least stop imports completely?

Shri Sanjiva Reddy: Even now we are exporting. Last year we exported one lakh odd tons. This year we propose to export three lakhs tons. Naturally, we would like to export a little more and earn more of foreign exchange.

Shri R. S. Pandey: What about stopping imports?

Shri Sanjiva Reddy: No stopping of imports.

बी बजराज बिहारी मेहरोजा: क्या कानपुर की किसी फ़र्म को एलाय स्टील बनाने की इजाजत दी गई थी; यदि हां, तो वहां इस बम्बन्ध में क्या प्रगति हुई है ?

Shri P. C. Sethi: I require notice for this.

Asian Development Bank

*62. Shrimati Sharda Mukerjoo: Shri Shree Narayan Das: Shri Bhanu Prakash Singh: Shri Yashpal Singh; Shri Indrajit Gupia; Shri Kajrelkar;

Will the Minister of Commerce be pleased to state;

- (a) whether the proposal for setting up an Asian Development Bank has been finalised;
- (b) if so, the names of the partisipating countries which have agreed to the proposal;
- (c) the precise objects and functions of the Bank; and
- (d) the nature of India's participation therein?

The Minister of Commerce (Shri Manubhai Shah): (a) to (d). The proposal has been under discussion for sometime and will be further discussed at the Second Ministerial Conference on Asian Economic Cooperation to be held at Manila from 29th November to 1st December, 1965, when the precise objects and functions of the Asian Development Bank are also likely to be determined, and final decisions will be made.

India was one of the main sponsors of this proposal and has supported the proposal in principle. The nature of her participation will, however, be determined only after the Second Ministerial Conference. The tentative gist of the draft charter of the proposed Bank is laid on the table of the House. [Placed in Library.

See No. LT-5074/65]. All these are provisional proposals and are to be considered at ECAFE Ministerial Conference in Manila on 29th November, 1965.

Shrimati Sharda Mukerjee: Accordmg to the statement laid on the Table of the House, it seems that the preponderance of equity will be taken by Japan and USA-about \$400 million out of \$1,000 million and with the aid of other European States and Australia etc. it comes to about \$700 million. I would like to know why we are providing \$93 million and what control we expect to have over the policies of this Asian Development Bank which is unlike the African Development Bank where the entire capital is provided by African countries.

Shri Manubhai Shah: The hoa. lady Member has perhaps read it in rather a summary manner. The USA is not going to contribute more than \$200 million.

Shrimati Sharda Mukerjee: I said, between Japan and America.....

Shri Manubhai Shah: First of all. I am trying to distinguish between Asian and non-Asian members. Japan is an Asian member and is a fuli-fledged partner of the ECAFE. Secondly, apart from the United States having \$200 million, we have given the basis on which participation has been determined, that is, 70 per cent of the gross domestic product adjusted for population, 15 per cent of exports and another 15 per cent of tax revenue.

Mr. Speaker: What is given in the statement need not be repeated.

Shri Manubhai Shah: Because they are somewhat technical points, may I have your permission so that other hon. Members may not feel otherwise? Then, in the Board of Directors, out of ten members, there are going to be seven Asian members; therefore, non-Asians will be in a minority.

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Shrimati Sharda Mukerjee: What I was trying to point out is that the only Asian aspect is the collaboration between Japan and the USA.

Mr. Speaker: She should not point out: she should ask questions.

Shrimati Sharda Mukerjee: I would like clarification from the hon. Minister. In our past experience of the attitude taken by Japan on the GATT negotiations in Geneva, does the hon. Minister seriously try to tell us that we shall have any benefit from this Bank? Will it not be entirely monopolised by the western block?

Shri Manubhai Shah: The western block does not really come in. There is too much of admixture in judgement she passed. Japan has all along helped Asian countries in the ECAFE in various proposals before the GATT and I would be a sorry partner if I denounced Japan on that account. On the contrary, throughout our struggle against the industrialised countries, Japan was one of our supporters. That apart, Asian countries cannot be debarred from the Asian Development Bank. The voting right is entirely linked with the holding of the shares and we, as a principal partner in Asia, will be more or less a permanent member on the Board of Directors because of \$93 million participation.

भी उद्यापाल सिंह : इसमें ग्रीर वर्ल्ड बैक में क्या प्रन्तर रहेगा भीर भारत का इस में फितना योग होगा ?

भी मनुभाई बाहः वल्डं बैंक जो जाइ-जैटिफ प्राजैक्टस होती है, जिन का कोई धम्तर्राष्ट्रीय महत्व होता है उनको फाइ-नेंस करता है लेकिन एशियन डिवेलपमेंट क्रीक खाली एशिया के देशों के घन्दर ही पैसे का इस्तेमाल कर सकता है। एशिया के मलग मलग लोगों के लिए और मुल्कों के लिए जो प्रजीकट होंगे उनको ही यह फाइनेन्स **करे**गा ।

बी बद्धपान सिहः भारत का कितना शेयर होगा

Oral Answers

भी मनुभाई बाहु : भारत का एक हुआर मिलियन डालर्ज में से 93 मिलियन डालर्ज ।

Shri Indrajit Gupta: In view of certain recent unfortunate experience which this country has had, may I know whether Government is contemplating trying to get certain safeguards introduced in the charter and rules of this proposed bank so that Pakistan, which also happens to be a member, may not get loans from this bank in the name of development and then use the money for strengthening her war potential against us?

Shri Manubhai Shah: That will always be taken care of.

Shri Indrajit Gupta: That is not the way to reply. We do not know about the operations of the bank.

Shri Manubhai Shah: I said that as far as Pakistan is concerned, we will always take care to see that any project that is sponsored by that country will be properly looked into on merits. The project does not get approved till a major member like India agrees.

Shri Kajrolkar: Has any approach been made so that the bank may have its headquarters established in Calcutta, Bombay, New Delhi or anywhere here?

Shri Manubhai Shah: That stage has not yet come.

Shri Ranga: In view of the doubts raised over the manner in which the money that was placed at the disposal of the World Bank has come to be utilised by Pakistan in recent past, would Government see to it, at this Conference that they are going to have at the Ministerial level, that rules and regulations are framed and it is ensured that the money will be given only for development purposes and that there would be supervisory machinery also to ensure that it

Shri Manubhai Shah: In regard to the first part of the question of the hon. Member, all development projects will have to be financed from that. We are against any foreign supervision in our own country also. Broadly, we can take care to see that the project is not a military purpose or military_cum-development one.

Dr. L. M. Singhvi: What would be the assurance that countries like China are not able to enter the Bank and that, if they are able to enter the Bank, they would not utilise the resources of the Bank for aggressive or invading purposes against countries like our own?

Shri Manubhai Shah: If I may draw the attention of the hon. Member, China is not a member of the United Nations and the membership of this Bank is ruled out for nonmembers of the United Nations.

Dr. L. M. Singhvi: What assurance is there that they will not enter the Bank?

Mr. Speaker: That is what he has answered.

Shri Sham Lal Saraf: May I know how many of the Asian countries have so far agreed to subscribe their capital for this Bank?

Shri Manubhai Shah: Thailand. Philippines, Cambodia, Laos, Japan and India have agreed and Ceylon is still contemplating.

Shrimati Ramdulari Sinha: What is the quantum of assistance that India is likely to get from the Bank?

Shri Manubhai Shah: It is too early to anticipate.

Shri Wartor: In the Statement it is mentioned:

"20 per cent of the total vote will be equally distributed among

all the members of the Bank. per cent remaining 80 should be alocated in proportion to subscribed share capital."

In view of the fact that America has promised to contribute about \$200 millions, will it affect also the voting

Shri Manubhai Shab: \$200 millions are 1/5th of the total capital raised and at the most they will have l out of 10 Directors on the Board and there are 7 Asian members and 3 non-Asian members.

Shri Narendra Singh Mahida; May I know whether Russia will be invited to enter this Bank?

Shri Manubhai Shah: We have invited the Soviet Union and the discussions at Manila will also take place on that.

भी रामेश्वरानन्वः मंत्री महोदय ने कहा है कि इस से कोई लाभ युद्ध का सामान बनाने के लिए नहीं उठा सकेगा? मैं जानना चाहता हं कि क्या युद्ध सामग्री तैयार करना विकास में शामिल नहीं है? प्रचवा विकास शब्द का कोई सीमित प्रचं **8** ?

भी मनुभाई शाह : युनिया के देशों के विकास को युद्ध के साथ मिला देना तो सारे विकास के कामों को ही बन्द करना होगा। लेकिन यह कोशिश की जाएगी कि कोई प्राजैक्ट ऐसी न हो जिसका डायरेक्ट मिलिटरी इम्पैक्ट हो ।

भी रामेव्यरानम्ब : विकास में किन किन वस्तुघों को . . .

धान्यक्ष महोदय : स्वामी जी, जो जवाब उन से बन पाया वह उन्होंने दे दिया है।

भी कासीराम गुप्त : एतिया के वो देश इस बैंक के सदस्य नहीं होंगे उनकी भी यह बैक कर्जा दे सकेगा? क्या फाम सा भी इस बैक का सदस्य बन सकेगा ?

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भी मनुभाई शाह : सदस्यता के बारे में तो मैंने बताया है कि काइटीरियन यह है कि जो यु० एन० का मैम्बर हो घीर इकैफे का मेप्बर हो वह बाटोमैटिकली इसका भी मैम्बर बन सकता हु। कौन बनेगा, कौन नहीं बनेगा। यह तो चाटर का जब सब जबाब दे देंगे भीर वहां की गवनं मेंटस इसकी शास करेंगी तब पता चलेगा ।

श्री काञ्चीराम गुप्तः जो सदस्य नहीं बनेगा उस को भी क्या कर्जा मिलेगा?

बी बनुभाई शाह : उसको नहीं मिलेगा ।

Shrimati Savitri Nigam: In view of the fact that large sums of moneys are going to be given, may I know whether any scheme has been formulated to establish a supervisory team in order to ensure that the moneys are properly spent?

Speaker: Mr. He has already answered that.

Shri Hem Barua: May I know if the Asian Bank is going to be a replica of the World Bank and, if not, what special advantages is this Bank likely to offer?

Shri Manubhai Shah: What has happened in global strategy is that the World Bank sometimes overlooks developing countries of Asia-too numerous to be assisted from the Bank. Therefore, African continents decided to have an African Bank; the Latin-American continent decided to have an inter-American Bank and so we decided to have the Asian Bank.

> द्यायात का युक्तिकरण तथा द्यायात प्रतिस्थापन समिति

*63. भी प्र० चं० वरुपा: व्यो वागडी: भी मच लिमपे : भी यशपाल सिंह : भी हेडा :

क्या बाणिक्य मंत्री 17 सितम्बर, 1965 संख्या 716 के घरन

उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे fec :

- (क) क्या भाषात युक्तिकरण तथा धायात प्रतिस्थापन समिति ने सरकार को धपना धन्तरिम प्रतिबेदन दे दिया है ;
- (ख) यदि हां, तो उसकी मुख्य सिफा-रिशें क्या हैं ?

The Minister of Commerce (Shri Manubhai Shah): (a) and (b). The Committee is holding discussions with trade and industry and other coacerned interests. The Interim Report has not yet been submitted to Gevernment.

Shri P. C. Borooah: May I know the total requirements of components and machinery for the Third Plan and how much of them are to be met from indigenous sources and much are to be imported, and also how they compare with those of the First and Second Plans?

Shri Manubhai Shah: So many questions have been put.

Mr. Speaker: Only one can be answered.

Shri Manubhai Shah: The total requirements of raw materials components and stores are Rs. 986 crores in the current fourth year of the Third Plan and they are likely to go up to Rs. 1,200 to Rs. 1,300 crores in the Fourth Plan. We are trying to see that this Committee recommends to Government promptly the components of as many items as possible to be substituted indigenously or manufactured here.

Shri P. C. Borooah: May I know whether the import substitutes, produced indigenously, are often comparatively costlier and lower in standard and, if so, whether this matter was referred to the Committee?

Shri Manubhai Shah: This is the first time that I hear that the Indian products are inferior to foreign products.

भी यशपाल सिंह : सरकार जो रोज ना नारा लगाती है कि इस मामले में हम धारमनिर्भर हो जायेंगे, तो कीन सा परिवर्तन नीति में ऐसा किया गया है कि हम जल्दी से जल्दी ग्रात्म निर्मर हो सकें?

भी मनुभाई ज्ञाह : परिवर्तन यह है कि भाज तक हम कुछ कमजोर दिल से भायात को बन्द करते थे, भ्रव जरा कडे होकर जहां कुछ पता चलता है फीरन बन्द करते 🖁 ।

Shri Ranga: May I know what steps are Government taking to see that the efforts to develop import substitution are not so made as to injure our own industries long before we acquire the capacity for import substitution, as for instance the rayon industry which is suffering for want of raw material?

Shri Manubhai Shah: I give the whole hearted assurance to the hon. Member that it will not be allowed to happen.

Shri Muthiah: May I know whether Government have any idea of setting up a panel of eminent scientists to invent substitutes for imported components?

Shri Manubhai Shah: The whole approach, since Independence, been one of import substitution and producing as many articles indigen-ously as possible. This is one step forward, i.e., we are now doing it more vigorously.

Bokaro Steel Plant

•64. Shri P. C. Berecah: Shri Vishwa Nath Pandey: Shri Vidya Charan Shukla: Dr. Sarojini Mahishi; Shri Vasudevan Nair: Shri Sidheshwar Pramd: Shrimati Vim'a Devi:

Shrimati Malmoona Sultan: Shri Rameshwar Tantia: Shri Himatsinska:

Will the Minister of Steel and Mines be pleased to refer to the reply given to Unstarred Question No. 891 on the 27th August, 1965 and state:

- (a) whether the Indian team which went to Moscow for the preparation of detailed outlines of the Bokare Steel Plant has submitted its report;
- (b) if so, the main features of the report; and
- (c) the progress so far made in the implementation of the Bokare Scheme?

The Deputy Minister in the Ministry of Steel and Mines (Shri P. C. Sethi): (a) to (c). As stated in reply to Unstarred Question No. 891 answered on the 27th August, 1965 a team of 12 Indian engineers was sent to the U.S.S.R. in June 1965 to participate in the preparation of the detailed project report for the Bokaro Steel Plant. This detailed project report has been completed and being despatched to India from the U.S.S.R. In these circumstances it will be possible to indicate the main features of the report only after the report is received here.

12.675 acres of land have been acquired out of about 36,830 acres required for the project and site preparation work has been taken up by the Hindustan Steel Works Construction Limited, a public sector concern. Planning and execution of ancillary facilities like the Tenughat and Garga dams to provide water supply, the township, hospital and office buildings are under way.

Shri P. C. Borocah: May I know whether the Government is keen on entrusting the entire work to a single Indian firm ignoring the recommendations of the report of the Experts Committee and if so, why the Government is entrusting the whole work to one party?

Shri P. C. Sethl: We have entered into an agreement with the Soviet Union and, therefore, we shall have to take their project report and advice into account. The other companies will not come in the picture at all.

Shri P. C. Borooah: Are the present hostilities likely to delay the establishment of the Bokaro Steel Plant?

Shri P. C. Sethi: No; on the contrary, we are trying to expedite it.

Dr. Sarojini Mahishi: May I know what other things relating to the detailed outlines of Bokaro Steel Plant were studied by the Team of Engineers which went to the USSR, besides the design work for which they were specially sent?

Shri P. C. Sethi: They were deputed particularly to participate in the preparation of the project report and to study the design works. Seven of them have come back; five have remained behind and they are further studying the designing and drawing programme.

Shri Indrajit Gupta: Is there any proposal now in the light of the emergency to have the Bokaro project provide also for the production of alloy and special steels?

The Minister of Steel and Mines (Shri Sanjiva Reddy): No, that is not contemplated, that is for mild steel. As for alloy steel, as I have said already, the expansion of Durgapur is contemplated. Another hon. Member has asked whether Salem also could have another alloy steel plant, that is also being considered that is the second one; Durgapur has already one. In Mysore, we are converting Bhadravati also. Therefore, there is no conflict here.

Shri Rameshwar Tantia: What will be the estimated cost of the first stage and what will be the foreign exchange component? Shri Sanjiva Reddy: I cannot give the correct picture now. About 35 to 40 per cent will be Indian components 190 million roubles is the foreign exchange which the Russians are contributing for this project; the rupee finances may be another hundred crores of rupees or something like that.

Shri Rameshwar Tantia: I wanted to know the estimated cost.

Shri Sanjiva Reddy: This is the money that we have.

Shri Nath Pai: In view of the touch-me-touch-me-not policy with regard to Indian participation vis-a-vis consultancy, may I know what final role is going to be given to the Indian consultants, and whether it is a fact that in spite of the firm decision taken by the Cabinet a hitch has developed between the Indian consultants and the Indian Steel Corporation?

Shri Sanjiva Reddy: I did expect this question, and, therefore, I am ready to answer it. We are trying to sort out the slight differences. We had two meetings with the Indian consultants. I think to the satisfaction of both the Russians and the Indian consultants, we are trying to evolve some principle for giving any extra work to the consultants after the project report is received. The general principles have been agreed to by the consultants and the Government.

Shri Nath Pai: I am glad that the hon. Minister has been very explicit, but that was not my exact question. So far as we have understood, there are no differences between the Russians and the Indian consultants, not the Government of India and the Indian consultants. As I have said, the differences are alleged to have developed at the managerial level of the Indian Steel Corporation and the Indian consultants. I want to know whether the hon. Minister can shed some light on that.

Shri Sanjiva Reddy: That is exactly the point which we have discussed,

we have met twice, and the Bokaro Steel Plant representatives were also there. It was not only Government, but they were also there. At the governmental level, we have given certain broad general principles, and they have accepted those principles. The Bokaro Steel Plant and the consultants have agreed that they will sort out the minor details.

Shrimati Lakshmi Kanthamma: May I know what percentage of Indian and Russian technicians will participate in the construction of this project?

Shri Sanjiva Reddy: Excepting a few technicians that we shall get to advise us, the rest of them will all be Indians.

Shri S. C. Samanta: May I know whether at different stages of this scheme, Indian engineers and experts will be sent to Russia for work and whether the Indian consultants also will be taken into confidence?

Sanjiva Reddy: We have developed a certain technology in India itself. Where we want expert knowledge, naturally we shall send a few of our people to other countries like Russia. But we have our Bhilai Steel Plant which is also a Russian-aided project; a large number of people are being trained and some are already trained; they will be taken for Bokaro also.

Shri Ranga: In view of the fact that the Public Undertakings Committee in the course of its visits has found that too much land is being requisitioned by all these public undertakings, may I know why Government have not given any consideration to this fact that they should try to economise in the demand for land and prevent encroachment the Grow More Food campaign? They have already thought of acquiring about 36,000 acres, and they have already acquired about 12,000 acres.

Shri Sanjiva Reddy: When we think of future expansions, naturally

it is good to have some extra land. If we do not acquire the land in the beginning itself, we shall find difficulties. For instance, in Rourkela, we are feeling the pinch now. Within the perimeter of the Rourkela Steel Plant, we cannot expand beyond 2.5 million tons. Normally, it will be good to expand a steel plant to about 4 million tons or to a little over 4 million or 5 million tons. But in Rourkela, because enough land had not been acquired in the beginning. and the perimeter is small, the maximum that we can go to in the matter of expansion is only 2.5 million tons. If only we had land there we would have been able to expand it easily to 4 million tons. If we want to expand there beyond 2.5 million tons, then we would have to go outside the perimeter; that would mean that the whole economy will be disturbed, and we shall have to put additional service facilities and so many other things. Therefore, it is safer always to have a little extra land, but certainly we should not deprive the kisans of their land. We would see that undue harassment is not caused to them.

Shri D. N. Tiwary: May I know what are the reasons for keeping the Bokaro Steel Plant office at Calcutta and not at the plant site?

Mr. Speaker: This has been asked many times.

Shri Sanjiva Reddy: The Member will be happy to know that this month it will be shifted to the plant site.

Shri R. S. Pandey: There were reports appearing in the papers sometime ago that thousands of workers including engineers have been declared surplus? May I know whether they will be absorbed in the Bokaro Steel Plant?

Shri Sanjiva Reddy: Yes, thousands of surplus construction workers from Bhilai, not so from Durgapur and Rourkels because they were constructing through contractors. In

Bhilai, it was done departmentally. There are about 18,000 workers who will be surplus. A few of them will be absorbed in Bokaro and some other projects. We will have to make efforts.

Shri A. P. Sharma: Have Government issued any specific directive to the management to give preference in employment to the local people whose land has been taken and who have thus been displaced?

Shri Sanjiva Reddy: Yes, while giving employment in other steel plants to those who have been found surplus the local people will be given preference.

Shri S. M. Banerjee: In reply to Shri Nath Pai's question, the hon. Minister said that the Indian engineers will be given some extra work. What is this 'extra work'? Will they be associated with the work of construction of the main plant or will they be entrusted with work such as gardening etc?

Shri Sanjiva Reddy: Yes, after the project report is received. Whether gardening or watering or house construction, we will have to decide only after that.

Shri Basappa: May I know what will be the final picture when the Bokaro plant comes into existence through all stages? What will be its capacity?

Shri Sanjiva Reddy: The anticipation is that it will be 4.5 million tonnes.

Shri Mohammad Elias: How many contractors have been appointed at Bokaro for the building works there, and were any tenders invited or not?

Shri Sanjiva Reddy: For the present, construction work is being undertaken by the Hindustan Steel Works Construction Ltd. which has been registered. It is a public sector

concern. They may be employing a few contractors because they do not have all the equipment for that purpose with them. At present, the Bokaro Steel Plant is giving work only to the Construction Company.

Shri Hem Barua: Is it a fact that the Indian team which visited Mosow only studied the guidelines of the project and not the project itself?—Guidelines can be studied here also—If so, what are the specific reasons why this team studied only the guidelines and not the project itself?

Shri Sanjiva Reddy: I think their being associated with the earlier stages of the project report will naturally be useful for the future. I do not know whether only the guidelines.

Shri D. J. Naik: A large number of cultivators would be uprooted from the land acquired. May I know what steps Government will take to rehabilitate them? Is that included in the Bokaro plant estimates?

Shri Sanjiva Reddy: Compensation is being very liberally paid. In addition to that, we are trying to absorb at least one member from each family which has been dislocated. To what extent we will succeed is a different matter, but that is our ambition.

Mr. Speaker: Question No. 65.

Shri S. M. Banerjee: May I request that Q. No. 76 may also be taken up with this, because it is related to this.

Shri S. V. Ramaswamy: It is not quite related.

Mr. Speaker: Then, no.

Shri S. V. Ramaswamy: Kindly read it: it is not related.

Mr. Speaker: Question No. 65 only.

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Accumulation of Cloth with Textile Mills

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*65. Shri Yashpal Singh;

Shri P. C. Borooah;

Shri S. M. Banerjee;

Shri Warior;

Shri Daji;

Will the Minister of Commerce be pleased to state:

- (a) whether huge stocks of cloth and yarn are lying accumulated with the Textile Mills in the country;
 - (b) if so, the reasons therefor; and
- (c) the action being taken to help

The Deputy Minister in the Ministry of Commerce (Shri S. V. Ramaswamy): (a) to (c). A statement is laid on the Table of the House.

STATEMENT

There has been some accumulation of stocks in several textile mills, due to the fact that off-take of cloth and consumption has considerably slowed down in the country due to recent emergency of Indo-Pakistan conflict. The mills have complained that credit has not been available to them to the extent necessary for holding these stocks. The stocks of 4:3 lakh bales are about six weeks' production. Of this, the controlled cloth (which is 50 per cent of production) is only 1:9 lakh bales are of non-controlled variety.

The following measures have been taken to relieve the accumulation of stocks and to tide over the difficulties:

- The Reserve Bank has already issued instructions for the grant of some additional credit facilities to the Mills.
- (2) In deserving cases, the question of enabling Mills to secure loans from banks under Government guarantee has been taken up for consideration.
- (3) Mills have been allowed the facility of selling yarn on sized 1607 (Ai) LSD—2.

beams or in any other form without any restriction for a period of three months.

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(4) Special rebate has been granted for four weeks' special sales of handloom cloth.

भी बक्कपाल सिंह : स्टेटमेंट से यह पता नहीं चलता कि मिल मालिकान ने कपड़े की वो मार्टिफिशियल स्कारसिटी दिखाई है उसको रोकने के लिए सरकार के पास क्या उपाय है ?

वाणिज्य मंत्री (भी मनुभाई बाह)।
स्टेटमेंट में घाटिफिशियल स्कारसिटी का कोई
सवाल नहीं घाता। यह पूछा गया है
कि टैक्सटाइल मिल्स को क्या तकलीफ है
माल के घराव की वजह से, इसका जवाब
स्टेटमेंट में दिया गया है।

भी बशपाल सिंह : मेरे कहने का मतलब यह है कि एक तरफ तो यह कहते हैं कि कपड़ा ज्यादा इकट्ठा हो गया है और दूसरी तरफ जो भाग इंटीरियर में देहात के पास है बहां कहा जाता है कि कपड़े की कमी है । इस का सरकार के पास क्या इलाज है ?

Shri S. V. Ramaswamy: There is no scarcity of cloth at all; on the other hand, stocks have not been lifted.

भी यज्ञपाल सिंहः मुझे एक सदान का भौर मौका दिया जाए।

श्रम्यका महीदय : ग्राप दो सवाल कर चुके हैं।

भी यश्चपाल सिंह : जी नहीं, वह तो मैंने अपने पहले सवाल को समझाया था।

Shri P. C. Borooah: May I know whether on account of this accumulation, a voice has been raised for raising the price and distribution of their profits to traders at different levels? If so, what is the demand and what is Government's reaction thereto?

Shri S. V. Ramaswamy: The offtake is less because of certain reasons. During the hostilities, for instance, the border States could not lift the quantity of cloth that they used to lift. There is the credit squeeze. These are some of the reasons why there is a stock.

Shri S. M. Banerjee: I would like to know whether it is a fact that because of the accumulation of medium and coarse cloth in the country, and especially in Kanpur where all the mills are producing only medium cloth, there are certain mills which are facing closure, and one has been closed. I would like to know what concrete steps Government contemplate to take to see that these mills do not close, and that they switch over to other production, whethere there is any comprehensive plan.

Shri Manubhai Shah: Out of 566 mills in the country—of which 293 are composite mills and 273 are spinning mills—only 20 mills are in some difficulty. For these 20 mills, of which as the hon. Member is aware, one is in Kanpur. We are trying to give a loan of Rs. 40 lakhs to the Kanpur Mills. The matter is coming up before the Cabinet very soon, and as I have already written to him, we shall announce the decision very soon.

Shri Ranga: What about the Coimbatore mills? It is the same everywhere.

Shri Warior: As a matter of fact, it is because of the glut in the market that the mills are closing, that is what is stated here, but actually the mill owners are resorting to certain devices to cheat the workers and create trouble and close the mills.

Shri Manubhai Shah: Will the hon. Member point out and put us wise which unit of a textile mill is facing that type of crisis?

Shri Nath Pai: Is it a fact that the INDU group of mills in Bombay, which employ 19,000 workers, are also facing some grave crisis, and if so, what steps are Government taking to see that these workers are not thrown out of employment? May I know whether the crisis is due to accumulation or mismanagement on the part of the present owners?

Shri Manubhai Shah: The history of INDU mills is a mixture of mismanagement, lack of finance and being a very hig group under one management. Therefore, as the hon. House is aware, before a fortnight we appointed the Bedekar Committee to investigate into its affairs. I cannot anticipate the report of this legal committee, but looking to the past history of INDU mills, I think we will be obliged to take over the mills under authorised control.

Shri Shivaji Rao S. Deshmukh: May I know whether the alleged accumulation of cloth will not be used by very powerful mill owners to push down cotton prices?

Shri Manubhai Shah: On the contrary, cotton price is rising sky high, and has pierced the ceiling.

Dr. Ranen Sen: A few years back, before the first Textile Wage Board was appointed, the same events took place, namely that the mills said that they were in a crisis and actually there was a glut in the market. This time also, on the eve of the announcement of the second Textile Wage Board-it was known that it was going to be announced-the same phenomenon, namely the socalled crisis in the textile mills, has cropped up again. May I know if the Government have made enquiries about the actual nature of the crisis and its gravity?

Shri Manubhai Shah: Firstly, there is no crisis whatsoever, but there is difficulty, and that difficulty has to be recognised because stocks are larger than normal. We have examined case by case, and as my hon. colleague already mentioned.

there is accumulation of six weeks stock, 4.3 lakh bales, which is more than normal. But these are days of difficult finance. Added to this, there was the Indo-Pakistani conflict. And the offtake has gone down not only in textiles, but in general consumer goods also, in Assam, Bihar, Orissa, West Bengal, Punjab and the west part of Himachal Pradesh. All this has a cumulative effect, and the difficulty, therefore, is somewhat aggravated. So, we are taking case by case and helping every mill, and as I said there are not more than 20 in number.

भी बड़े: क्या यह बात सच है जैसा कि इसमें भ्रापने लिखा है कि:

". . . the fact that off-take of cloth and consumption has considerably slowed down in the country due to recent emergency of Indo-Pakistan conflict."

नेकिन मेरे पास यह इनकारमेशन है कि
बून और मई के महीने से इस प्राप्तर का
स्टाक जमा हो कर मिलों में पड़ा हुआ है।
क्या इसका कारण यह है कि क्लाथ का
निर्यात कम हो गया है और भ्राप ने ज्यादा
क्लाथ पर कंट्रोल किया है?

Shri 8. V. Ramaswamy: Control has nothing to do with it. The normal stock is about four weeks but owing to hostilities it has increased from 4 to 6 weeks. It is definitely attributable to the hostilities and the lack of offtake in the border states, nearly six States.

Shri Bade: That is because they have controlled the cloth price . . .

Mr. Speaker: He cannot go on arguing it here now.

Shri Hanumanthaiya: The hon.
Minister wanted to know instances.
Has it come to his notice that the
Krishnarajendra mills in Mysore
State has retrenched about 800
workers because stocks have accumu-

lated and they are lacking banking facilities?

Shri Manubhai Shah: This is what our answer contains, that due to the hostilities, as the hon. Member earlier pointed out, and also there was a credit squeeze which was experienced not only by the textile industry but also by the other industries, there was difficulty. The Mysore Chief Minister wrote to me about that mill and we tried to give advance. But the retrenchment was not directly connected with the stockpiling; they had really excess of labour.

Shrimati Tarkeshwari Sinha: In spite of the fact that there was accumulation of cloth and yarn, licences for five or six new units for producing yarns had been given and a big licence was also being issued.

Shri Manubhai Shah: We are a running country and cannot be deterred by a little crisis of the moment. We want to develop the industry, to feed and clothe our people and also export. Because there is a crisis for two months we could not stop licences being issued. No new licences had been issued.

Shri Prabhat Kar: Is the accumulation of stocks due to the high price of cloth and low purchasing power of the people?

Shri Manubhai Shah: I think the hon. Member should have seen our annual report; production in all the three sectors, handloom, powerloom and mills, had been continuously rising and even today it is continuously increasing and it shows that the demand curve is up. It is only a temporary difficulty and we hope that it will become normal within two or three months.

Shri Ranga: In view of the fact that my hon. friend says that it is only a temporary thing of short duration of 4 or 6 weeks and that the government themselves found it necessary to sponsor delegations from South India as well as other areas, of textile mill owners to Southeast Asian countries and other parts of the world to push up sales abroad. have the government given any consideration to the demand of the industry to see that the credit squeeze is removed and the banks are advised to give them sufficient accommodation so that they need not be worried over the stock accumulation?

Shri S. V. Ramaswamy: We had a meeting of the CTCB, the cotton extile consultative Board. We proposed there certain things to the Reserve Bank, that banks should give accommodation upto three weeks extra stock, in case of accumulation of stock for over four weeks, that it should be for three months, but the Reserve Bank in its wisdom did not accept our advice and the accommodation that was provided for was not sufficiently attractive. Even at the recent meeting of the board of trade we urged the case for greater concession to the textile mills and the textile industry in general.

Increase in Speed of Trains

*66. Shri D. C. Sharma: Shri A. N. Vidyalankar: Shri D. N. Tiwary: Shri Ram Sewak Yadav: Shri Madhu Limaye: Shri Bagri: Shri Onkar Lai Berwa: Shri Dhuleshwar Meena: Shri Basappa:

Will the Minister of Railways pleased to state:

- (a) whether the speed of some Mail, Express and Passenger trains has been increased and some new trains introduced from the 1st October, 1965; and
- (b) whether Government propose to lay on the Table of the House a statement showing the trains whose speed has been increased and the new trains started?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) Yes, Sir.

(b) A statement showing the particulars of 185 passenger carrying trains, accelerated by 15 minutes and above upto 4 hours and 25 minutes from 1-10-65 as also 52 trains involving daily kilometerage of 6663 introduced/extended from that date, is laid on the Table of the Sabha. [Placed in Library. See No. LT-5069/65].

Oral Answers

Shri D. C. Sharma: I am glad that 185 passenger, mail or express trains have had their speed accelerated. May I know if in conformity with the tradition of our railways their unpunctuality has also increased correspondingly and, if so, has any assessment been made of that?

Dr. Ram Subhag Singh: There has been improvement in that also, and I do not accept his statement 100 per cent.

Shri D. S. Sharma: I find from the statement that the government had introduced some diesel trains. what principle do they introduce these diesel trains, and will not the scope of these diesel trains be extended over all the sectors of railway administrations?

Dr. Ram Subhag Singh: We have said in this statement that Howrah-Madras trains will be hauled by diesel engines. The principle is where there is heavy density of passengers, we are using them because that enables us to increase the numbe: of coaches on that train. Even during the war period, when there was pressure and we had to carry so many things from here to Pathankot and other places, we had diesel trains, and according to availability we shall go on using them.

Shri A. N. Vidyalankar: Will the Minister also lay on the Table a statement showing the trains have failed to maintain their speed and often get late?

Dr. Ram Subhag Singh: That is past story and I do not subscribe to that. Wherever diesel or electric engines have been introduced, late running has virtually disappeared. Where there is steam locomotive along with diesel locomotives for hauling of goods, the steam locomotive trains, whether they are express or mail or passenger, have to give way and therefore that point is there.

श्री हा॰ ना॰ तिवारी: क्या
मंजियण श्रीर रेलवे मंजालय को दिल्ली से
पटना जाने वाले रेल के मुसाफिरों को कितना
प्रधिक समय लगता है भीर दिक्कत पड़ती
है इसका कुछ पता है भीर उनकी तकलीफ़ को दूर करने के लिए क्या कुछ किया
वायेगा ?

का० राम सुभग सिह: यदि प्रश्नकर्ती
महोदय इस स्टेटमेंट को पढ़ेंगे तो उनको
मालूम हो जायेगा कि प्रसम मेल का टाइम
बटा दिया गया है यानी प्रव वह पहले की
प्रपेक्षा कम समय में पटना पहुंचा करेगी।
इसी तरह से लखनऊ वाली ट्रेन का भी
टाइम बटा दिया गया है।

Shri Basappa: Since the trains moving from Bangalore to Guntakal or from Bangalore-Mysore to Harihar are almost low-speed trains because the rails are small, will something be done to replace the rails and regularise the track so that the speed may be increased?

Dr. Ram Subhag Singh: In that area, Guntakal is a very important place and is connected with Madras by broad-guage. We are also opening a line to Mangalore port and also a line between Hasan and Mangalore. The entire thing is being gone into very carefully.

Shri Hanumanthaiya: Make it broadgauge . . . (Interruptions).

भी बकापाल सिंह: क्या सरकार ने इस बात पर गौर किया है कि ट्रेनों भी रफतार इसलिये नहीं बढ़ सकी है कि वों ड्राइवर्स में बेसन बढ़े हो मुके हैं और जैसे हवाई जहाज में पांच साल के दाद रिटायरमेंट मिल जाता है तो क्या रेलवेज में भी कोई ऐसा कानून बनाया जायेगा कि दृादवरों को दस साल के बाद पैंशन मिल जाय क्योंकि ऐसी कोई ब्यवस्था होने से ही ट्रेनों की रफ्तार बढ़ सकेगी?

बाo राम सुभग सिंह: दस साल के बाद पैंशन मिलने से कोई विशेष फ़यदा नहीं होगा बैसे रेसवेच में 58 वर्ष का रिटायरी का नियम है

बन्यस महोबय: ठाकुर साहब का कहना है कि चूंकि रेलबे के ड्राइक्स बूढ़े हो गये हैं इसलिये वे तेजी से ट्रेनों को नहीं सीच सफते।

डा० राम सुभग सिंह: लेकिन उनसे कोई कम तगड़े रेलवे के ड्राइवर्स नही हैं।

Shri U. M. Trivedi: Will the Minister be pleased to state if any of the 185 trains he had indicated has now reached a speed of even 80 miles as hour? In view of the fact that all over the world the faster trains have now reached the speed of 120 miles an hour, is it not necessary that we should also have a speed of at least 80 miles an hour? Is there any train here which reaches at least 80 miles an hour?

Dr. Bam Subhag Singh; I have also a little experience of foreign countries. 120 miles an hour is not the average anywhere in the world. There is a train in Japan (Interruption) which runs at a speed of 160 miles, but that is only between Tokyo and Osaka. Here, our fast trains are running at a speed of 60 miles. If we want, we can increase a little, but we shall have to see the condition of our stock, the track, line capacity. etc.

WRITTEN ANSWERS TO QUES-TIONS

Export of Iron Ore

- *67. Shri Subodh Hansda: Will the Minister of Commerce be pleased to state:
- (a) whether it is a fact that Government incurred a heavy loss on the export of Iron Ore in 1964-65;
- (b) whether it is also a fact that the loss is on the increase every year;
 - (c) if so, the reasons therefor; and
- (d) whether any attempts have been made to curb the future loss and in what way?

The Minister of Commerce (Shri Manubhai Shah): (a) There was a marginal loss of Rs. 17.54 lakhs representing 0.77 per cent of the sales of about Rs. 23 crores.

- (b) No, Sir. The loss was about Rs. 73.27 lakhs in 1963-64 representing 3.75 per cent of the sales in that year. Thus the loss has in fact gone down.
- (c) The main reasons for such losses are:
 - (i) increasing competition in world markets forcing down international prices.
 - (ii) High costs of transportation and handling in India;
 - (iii) Increase in internal cost of ores due to high wages.
- (d) The following steps are being taken to cut down the costs:
 - (i) Mechanisation of mines to reduce pithead costs;
 - (ii) Rational movements cutting down unnecessary rail freight:
 - (iii) Construction of new railway links to eliminate long road hauls;
 - (iv) Modernisation of ore handiing equipment in the ports;

- (v) Conclusion of bulk contracts for procurement of ore.
 - (vi) Some concessions in freight and other forms of assistance.

Decentral of Coment

*68. Shri D. N. Tiwary; Shri Kapur Singh; Shri P. K. Deo; Shri So.anki; Shri Narasimha Roddy; Dr. L. M. Singhvi; Shri Vishram Prasad; Shri Himatsingka; Shri Rameshwar Tantia;

Will the Minister of Industry and Supply be pleased to state:

- (a) whether a decision has been taken to decontrol cement; and
 - (b) if not, the reasons for the delay?

The Deputy Minister, in the Ministry of Industry and Supply (Shri Bibudhendra Misra): (a) and (b). The Prime Minister has already announced in this House on the 26th August, 1965 Government's decision in principle to de ontrol cement. Steps are being taken to implement the decision.

टायरों तथा ट्यूबों के मूल्य

69. श्री रामसेवक याववः श्री मधुलिमयेः श्री बागड़ीः श्रीमती मैनना सुल्तावः

क्या उच्चोग तथा संभरण मंत्रीयह बताने की कृपा करेंगे कि:

- (क) क्या यह सच है कि साइकिलों तथा स्कृटरों के टायरों तथा ट्यूबों के मत्यों पर नियंद्यण है ;
- (ख) यदि हां,तो क्यायह भी सच है कि वे बाजार में नियंतित मृत्यों पर उपलब्ध नहीं हैं सौर चोर बाजार में वेचे जा रहे हैं; स्रीर
- (ग) सरकार इस सम्बन्ध में क्या कदम उठा रही है?

उद्योग तथा संभरण मंत्रासय में उप-मंत्री (श्री विभूषेत्र मिश्र) : (क) साइकिल ग्रीरस्कृटरों केटायर ग्रीरट्यू वों के मूल्यों पर कोई कानूनी नियंत्रण नहीं है।

- (ख) वास्तविक उपभोक्तामों को स्कूटर तथा साइकिलों के टायर भौर ट्यूबें कम्पनियों द्वारा प्रस्तावित खुदरा मूल्य पर मिलते हैं। मधिक मूल्य लेने की किसी भी घटना के बारे में कोई शिकायत प्राप्त नहीं हुई ।
- (ग) सरकार ने उत्पादक कारखानों को यह मुझाव दिया है कि वह इस बात का ध्यान रखें कि विकेता इन वस्तुमों पर उनके द्वारा प्रस्तावित मृत्यों से प्रधिक बसूल न करें। भावी मांग को पूरा करने के लिए साइकिल टायर और ट्यूब बनाने बाले 12 कारखानों के मलावा इन वस्तुमों का उत्पादन करने के लिए 9 भौर परि-योजनामों को स्वीकृति दी गई है। स्कूटरों के टायर और ट्यूबों की मांग को पूरा करने हेतु के उनके उत्पादन के लिए पहले ही काफी स्थापित क्षमता है।

Registration of Cars

•70. Shri P. R. Chakraverti: Shri P. C. Borooah: Shri Kajrolkar:

Will the Minister of Industry and Supply be pleased to state:

- (a) whether it is a fact that Government have issued an order making compulsory the deposit of Rs. 2,000/- in Post Office Savings Bank Account, when booking a car;
- (b) if so, how far this order has resulted in the withdrawal of 'bogus' registrations;
- (c) whether the prospects of getting a Fist car within a reasonable period have improved;

- (d) the estimated demand for cars by the end of Fourth Five Year Plan; and
- (e) the steps taken to meet the same?

The Deputy Minister in the Ministry of Industry and Supply (Shri Bibudhendra Misra): (a) Yes.

(b) This Order has resulted in the reduction of registrations for the 3 makes of cars as under:

Ambassador 35% Approximately
Fiat 15% do.
Standard Herald 38% do.

- (c) In view of the reduction in the number of registrations for Fiat Cars, the delivery position of this make of car has improved slightly.
- (d) The estimated demand for cars by the end of Fourth Five Year Plan is 80,000 Nos. per annum.
- (e) Within the limitations imposed by the foreign exchange difficulties, various alternatives for increasing production of cars are being examined.

Export Promotion

- *71. Shrimati Sharda Mukerjee: Will the Minister of Commerce be pleased to state:
- (a) whether any basic policy has been formulated for export promotion by the State Trading Corporation;
- (b) if so, the main features thereof;
- (c) whether it is applicable to all items of export or only to selected articles?

The Minister of Commerce (Shri Manubhai Shah): (a) and (b). The basic policy of the State Trading Corporation is incorporated in its Articles and Memorandum of Association and in accordance with these the Corporation seeks to develop exports; more exports of new and difficult-to-sell items, enlarge export of traditional items and explore new markets so as to diversify and expand the export trade. They have also opened offices and depots abroad to facilitate trade promotion and expeditious conclusion of contracts. These details are embodied in "Eight Years of State Trading Corporation" copies of which are placed in the Library of the House.

Written Answers

(c) The policy is universal for all items, but in the nature of things there is greater effort put in for difficult-to-sell items, where but for State Trading there may not be significant results.

Import Licences

•72. Shri Karni Singhji: Will the Minister of Commerce be pleased to state:

- (a) whether it is a fact that in many cases import licences granted to the actual users are misused either by selling the licences for a consideration or by selling the imported raw material in the black-market; and
- (b) whether thorough investigations are carried out before applications for import licences are recommended?

The Minister of Commerce (Shri Manubhai Shah): (a) Some cases of misuse of actual user goods have, no doubt, come to notice, but it would not be correct to say that actual user licences are misused in many cases.

(b) The various sponsoring authorities such as State Directors of Industries, Development Commissioner Small Scale Industries and Dire torate General of Technical Development etc. are required to examine the applications very carefully before recommending the applications for licences. After the import of these materials, the Ministries concerned and the State Government departments keep a watch on the utilisation.

Import of Scarce Materials

*73. Shri Bhanu Prakash Singh: Shri Yashpal Singh:

Will the Minister of Commerce be pleased to refer to the reply given to Unstarred Question No. 802 on the 27th August, 1965 and state:

- (a) whether the proposal for organising the import of scarce materials on a rational basis has since been considered by Government; and
- (b) if so, the decision taken in the matter?

The Minister of Commerce Manubhai Shah): (a) and (b). The problem of ensuring the adequate availability of scarce raw materials has been examined in detail and one of the important steps taken in this direction is the issue of the Industrial Materials (Control) Order. 1965 on 14th September, 1965 which imposes some discipline on the import and distribution of certain scarce industrial materials. An Officers' Committee is also constantly reviewing the various steps required to ensure supply and proper distribution of such material.

यात्री तथा माल यातायात का सर्वेश्रम

*74. श्री म० ला० द्विवेदी:
श्री स० चं० सामम्त:

क्या रेलचे मंत्री यह बताने की कृषा करेंगे कि:

- (क) क्या रेलवे लाइनों के समानान्तर सड़कों पर यात्री तथा माल यातायात बड़ जाने का कोई सबँक्षण किया गया है;
- (ख) क्या सड़क यातायात की बढ़ती हुई प्रतिस्पर्धा के कारण यात्री तथा माल यातायात दोनों का रेलवे राजस्य कम हो गया है;

(घ) यदि हां, तो इस मामले में क्या कदम उठाने का विचार है?

रेलवे संत्रालय में राज्य संत्री (डा॰ राम सुमग सिंह) : (क) जी हां।

(ख) जीहां।

(ग) सड़क परिवहन की घोर याता-बात का सुकाव मुख्यलः सड़क-परिवहन में कुछ घन्तीनिहत फायदों घौर रेलों की दर संरचना के कारण है। जहां तक यात्री यातायात का सबाल है, गाड़ियों की घीमी रफ्तार तथा उनमें क्षमता की कमी के कारण भी इस यातायात का झुकाव सड़क परिवहन की घोर रहा है।

(घ) एक राष्ट्रीय परिवहन नीति निर्धारित करने तथा रेल भीर सडक परि-बहुन के बीच समन्वय स्थापित करने के लिए उत्तम व्यवस्था धपनाने के प्रश्न पर बहले से ही एक उच्चस्तरीय विशेषक समिति विवार कर रही है। अपेक्षित रेल क्षमताका विकास किया जा रहा है। रेल सेवा के स्तर में सुधार करने के लिये भी रेलें विभिन्न उपाय कर रही हैं, जो इस प्रकार हैं-स्टेशनों पर तथा गाडियों में श्रीधक सुविधाओं की व्यवस्था करना, प्रतिरिक्त गाड़ियां चलाना तथा वर्तमान बाहियों में डिम्बों की संख्या बढाना, जहां धौबित्व हो, वहां लाइन क्षमता बढाना, नाड़ियां खींचने के लिए भाप रेल इंजनों की जगह डीजल/बिजली रेल इंजनों का इस्तेमाल करना, सवारी माडियों हारा सफर में लगने दाने समय में कभी करना, बीघ्र परिवहन सेवा धीर सुपर एक्खप्रेस शास वादिकां पास करवा, शासि ।

Detention of Trains at Mogalhat and Biral (East Pakistan)

*75. Shri S. C. Samanta: Shri Subodh Hansda: Shri M. L. Dwivedi: Shri Vishwa Nath Pandey: Dr. P. N. Khan;

Will the Minister of Railways be pleased to refer to the replies given to Starred Question Nos. 823 and 825 on the 24th September, 1965 regarding detention of trains at Mogalhat and Biral (East Pakistan) and state:

- (a) whether the two trains have come back with staff and stock:
- (b) if not, the explanation put forward by the Pakistan Government;
- (c) the further steps Government propose to take in the matter?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) No. Sir.

(b) and (c). Efforts to secure the return of the Indian Railway Staff detained in Pakistan are continuing both through the diplomatic channels and the International Committee of Red Cross in India. There is no response yet from the Government of Pakistan in this regard.

Muir Mills Ltd., Kanpur

*76. Shri S. M. Banerjee: Will the Minister of Commerce be pleased to refer to the reply given to Short Notice Question No. 12 on the 24th September, 1965 and state:

- (a) whether the Muir Mills Limited,Kanpur has started functioning;
- (b) whether Government have given a sum of Rs. 40 lakhs as financial assistance; and
- (c) the names of the Directors appointed by the State and the Central Governments?

The Deputy Minister in the Ministry of Commerce (Shri S. V. Ramaswamy): (a) No, Sir.

(b) and (c). The question of giving financial assistance is under active consideration and it is proposed to appoint Central and State Government directors when the loan is granted.

Pulp, Paper and Newsprint Plants

*77. Shri A. N. Vidyalankar:
Shri Vidya Charan Shukla:
Dr. Chandrabhan Singh;
Shri Parashar:
Shri Hukam Chand
Kachhavaiya:
Shri Chandak:
Shri Daji:
Shri Yashpal Singh;

Will the Minister of Industry and Supply be pleased to refer to the reply given to Starred Question No. 691 on the 17th September, 1965 and state:

- (a) whether Government have completed the scrutiny of the reports on the setting up of pulp, paper and newsprint plants in India; and
- (b) if so, the decision taken thereon?

The Deputy Minister in the Ministry of Industry and Supply (Shri Bibudhendra Misra): (a) Not yet, Sir.

(b) Does not arise.

Export of Iron Ore to Japan

*78. Shri Vidya Charan Shukla:
Shri Hukam Chand
Kachhavaiya:
Shri Parashar:
Dr. Chandrabhan Singh:
Shri Chandak:
Shri J. P. Jyotishi;
Shrimati Minimata:
Shri Daji:

Will the Minister of Commerce be pleased to state:

(a) whether it is a fact that the programme of export of iron ore to Japan will be adversely affected in case the railway line carrying the iron ore is also utilised for carrying the iron ore for steel plant at Vishakhapatnam; and (b) if so, the alternative arrangements made to check the adverse effect on export?

The Minister of Commerce (Shri Manubhai Shah): (a) and (b). The question of exact location of the next steel plant is still under the consideration of Government, but under any decision suitable arrangements would also have to be made to maintain and safeguard the iron ore export programmes.

Zinc Smelter Plant near Udaipur

*79. Shri Basumatari:
Shrimati Maimoona Sultan:
Shri Yashpal Singh:
Shri Indrajit Gupta:
Shri U. M. Trivedi:
Shri Heda:
Dr. Sarojini Mahishi:
Shri Kajrolkar:

Will the Minister of Steel and Mines be pleased to state:

- (a) whether it is a fact that Government propose to take over the Zinc Smelter Plant being set up by a private company near Udaipur and if so, in what circumstances;
- (b) whether it is also a fact that the Company had defaulted in repayment of certain loans already advanced to it; and
- (c) the terms of taking over this plant?

The Minister of Steel and Mines (Shri Sanjiva Reddy): (a) The undertaking of the Metal Corporation of India has been acquired by the Central Government under the Metal Corporation of India (Acquisition of Undertaking) Ordinance, 1965, promulgated by the President on 22-18-1965.

- (b) Yes.
- (c) Compensation is payable the Company according to the principles laid down in the Ordinance.

Hindustan Photo Pilms Manufacturing Co. Ltd.

- *80. Shri A. S. Alva: Will the Minister of Industry and Supply be pleased to state:
- (a) whether the Hindustan Photo Films Manufacturing Co. Ltd. is experiencing any difficulty with their foreign collaborators and whether any inordinate delay has occurred in the target date fixed for production;
- (b) whether the foreign collaboration is by a private firm of France or by the French Government; and
- (c) when the production is likely to commence?

The Deputy Minister in the Ministry of Industry and Supply (Shri Bibudhendra Misra): (a) to (c). The Foreign Collaborator is M/s. Bauchet et Cie, France (a Private Firm). According to the Agreement, all Sections in the Factory were to go into production by the end of 1963. Early enough, it was recognised both the parties that the Schedule dates were unrealistic and as early as November, 1962, discussions held between the parties and target dates both for completion of civil works and dates of Start-up in the various Sections were reviewed. In March 1963, letters were exchanged modifying the dates, according which the factory was to be made ready to commence production by June 1964. Meantime, the Management of the Collaborators hands and in the light of discussions held with the new management during the latter half of 1964, the dates of Start-up were once again revised according to which the Base Casting Section was to go into production in 1965. Unfortunately, Casting drums which were imported were found to be defective in certain respects and the harm had to be rectified. The Base Casting rection is expected to go into production in December 1065. The Conversion Section is already functioning.

There have been some differences with the management of the Collaborators in construing the agreement-but file is not unusual in a project

of this complexity and these have to be and are being settled by mutual negotiations.

Coal Targets in Third Plan

- *81. Shri Sham Lal Saraf: Will the Minister of Steel and Mines be pleased to state:
- (a) whether the targets fixed for production of coking and non-coking coal for the Third Five Year Plan are being achieved; and
- (b) whether the production of coal has kept pace with the requirements of consuming agencies and the details thereof?

The Minister of Steel and Mines (Shri Sanjiva Reddy): (a) and (b). The target of coal production was originally fixed on the basis of the requirements indicated at the beginning of the Third Plan period by the consuming industries. Subsequently, the rate of growth of the coal demand slackened and the coal production has been adjusted to the level of the demand.

A statement showing the details of the actual consumption and production of coal in 1964-65 and the estimated demand and production in 1965-66 is laid on the table of the House.

STATEMENT

Consuming Sector	Actual consumn- tion in 1964-65	Estima- red demand in 1965-66
	(million	tonnes)
Steel Plants and Coke Ovens Reilways Power Houses Other consumers	12:30 17:20 7:70 21:40	15.50 17.00 7.90 25.10
Total Requirement	58.60	6.5 · 50
	Actuals of 1964-65	Fatima- ted for 1965-66
Total Production .	62-85*	67 ℃

*Difference between production and consumption is accounted for by the collieries' own consumption, losses in the manufacture of coke and accumulation at pit-heads. 527

Export of Kangra Tea

*82. Shri Hem Raj: Will the Minister of Commerce be pleased to state:

- (a) whether it is a fact that the export of Kangra tea from the Amritsar market has been halted during and after the Pakistani aggression and the Kangra tea planters have been put to great hardship as a result thereof; and
- (b) if so, the steps proposed to be taken in the matter?

The Deputy Minister in the Ministry of Commerce (Shri S. V. Ramaswamy): (a) Yes, Sir.

(b) The possibilities of exporting Kangra Tea to Afghanistan either by air, or by sea from Bombay via Iran, as suggested by the Tea Trade concerned, are being explored by the Tea Board.

Supply of Non-ferrous Metals

*83. Shri J. B. S. Bist: Shri Basumatari:

Will the Minister of Steel and Mines be pleased to state:

- (a) whether in view of the limited indigenous sources of supply of nonferrous metals, particularly lead and zinc and their importance for defence industries, any steps are being taken to conserve their supplies; and
- (b) if so, the nature of the measures taken?

The Minister of Steel and Mines (Shri Sanjiva Reddy): (a) and (b). An order was issued on 14th September, 1965 under Rule No. 125 of the Defence of India Rules 1962 viz., the Scarce Industrial Materials (Control) Order, 1965. The Order at present covers copper, lead, tin and zinc. According to this Order all persons holding stocks of these metals are required to declare their stocks. Sale, transfer or utilisation of these metals is prohibited under the Order except in accordance with a permit

by the Controller appointed for purposes by the Central Government.

The stocks of these metals reported to the Control er in accordance with the Order will be allowed to be used with due regard to the requirements of defence and essential industries

वाकिस्तान के साथ ज्यापार

85. भी वागडी: भी मच लिमये : भी रामसेवक यादवः

न्या बाजिच्य मंत्री यह बताने की हुपा करेंगे कि:

- (क) चाल वर्ष में बब तक भारत ने (1) पाकिस्तान से कितने म ल्य के सामान का प्रत्यात, तथा (2) कितने मुल्य के सामान का उसे निर्यात किया ;
- (ख) क्या दोनों देशों के बीच संघर्ष के कारण भारत-पाकिस्तान व्यापार पर प्रभाव पड़ा है; भीर
 - (ग) यदि हां, तो कहां तक ?

बाणिज्य मंत्री (भी मनुभाई शाह) : (क) जनवरी से जुलाई, 1965 की धवधि में पाकिस्तान से ब्रायात की गई वस्तुकों कामस्य 1232 लाखरु भाजविक उसी घवधि में भारत से पाकिस्तान को निर्यात की गई बस्तुमों का मत्य 639 साम र∙ था।

(ख) भीर (ग) भारत भीर पाकिस्तान के क्यापार का बोम **बहा** 1964-65 में 26 करोड़ रू एहा भा वहां वह 10 सितम्बर, 1965 से बिल्कुल समाप्त हो गया है।

Rly. Employees killed during tode-Pak. conflict

*86. Shri Yashpal Singh: Shri Rameshwar Tantia: Shri Himatsingka: Shri P. R. Chakraverd: Shri P. C. Beresah: Shri B. K. Das:

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Shri R. S. Pandey: Shri Buta Singh: Shri Onkar Lal Berwa: Shri Jashvant Mehta: Shri Ram Harkh Yadav: Shri Basappa: Shri M. L. Dwivedi: Shri S. C. Samanta: Shri S. N. Chaturvedi: Shri Parashar: Shri Hukam Chand Kachhavaiya: Shri R. Barua: Shri Rajdeo Singh: Shri Priya Gupta: Shri Brij Raj Singh:

Will the Minister of Railways be pleased to state:

- (a) the number of Railwaymen who lost their lives while on duty and the value of Railway property damaged during the present conflict with Pakistan; and
- (b) the action being taken to look after the families of these Railwaymen?

The Minister of State in the Ministry of Railways (Dr. Ram. Subhag Singh): (a) 20 Railwaymen were killed and Railway property worth Rs. 1,45,851/- was damaged.

(b) Each family of persons who lost their lives on duty of the Railways was paid Rs. 500/- as ex-gratia payment and Rs. 2000/- as assistance from the Railway Minister's Welfare Relief Fund/Staff Benefit Fund, addition to payment of compensation ranging from Rs. 3600/- to Rs. 7000|-. Payment of settlement dues/family pension and other donations received from members of Railway staff also been made. In each individual case, the payment varies from Re. 6424/- to Rs. 15953!-. The widows/dependents are also being provided suitable jobs on the Railway.

Small Car Project

*87. Shri Basappa; Shri P. R. Chakraverii; Shri P. C. Borooah; Shri Ramedwar Tantia;

Shri Himatsingka: Shri Seshiyan: Shri Linga Reddy: Shri Hari Vishnu Kamath: Shri Karni Singhii: Shri Yashpal Singh: Shri Bagri: Shri Madhu Limaye: Shri M. L. Dwivedi: Shri Subodh Hansda: Shri S. C. Samanta: Shri S. N. Chaturvedi: Shrimati Tarkeshwari Sinha: Shri K. N. Tiwary: Shri Brij Raj Singh: Shri Onkar Lal Berwa: Shri Gokaran Prasad: Shri M. R. Krishna:

Will the Minister of Industry and Supply be pleased to refer to the reply given to Starred Question No. 560 on the 10th September, 1965 and state:

- (a) whether the proposal to start a Small Car Project in Mysore State has taken any definite shape; and
 - (b) if so, in what way?

The Deputy Minister in the Ministry of Industry and Supply (Shri Bibudhendra Misra): (a) Not yet, Sir.

(b) Does not arise.

Coal Production in the Fourth Plan

*88. Shri P. R. Chakraverti: Shri P. C. Borooah: Shri Kapur Singh: Shri P. K. Deo: Shri Solanki: Shri Narasimha Roddy:

Will the Minister of Steel and Mines be pleased to state:

- (a) whether Government have made final assessment of coal production targets for the Fourth Plan in consultation with coal-consuming industries;
- (b) the overall demand for noncoking coal and blendable coal, including export potentials; and
- (c) the steps taken to boost up coal economy, with special reference to the disposal of low-grade coal?

The Minister of Steel and Mines (Shrl Sanjiva Reddy): (a) The likely requirements of coal in the Fourth Plan are carefully assessed periodically in consultation with the coal consuming industries and the large coal consumers.

Written Answers

- (b) The demand for non-coking coal and blendable coal at the end of the Fourth Plan has been provisionally estimated at about 77 million tonnes and 4 million tonnes respectively.
- (c) A number of measures intended to facilitate the off-take of low grade coal such as the relaxation of distribution control over these varieties, the relaxation of quota restrictions and a lib-ral policy of opening soft coke and brick burning coal depots have been taken.

Thermal Power Station based on Lignite at Palana

*89. Shri Bhanu Prakash Singh: Shri Yashpal Singh: Shri Karni Singhji:

Will the Minister of Steel and Mines be pleased to refer to the reply given to Unstarred Question No. 798 on the 27th August, 1965 and state:

- (a) whether State Government have fully considered the proposal for setting up of a Thermal Power Station of 100 MW capacity based on Lignite at Palana:
- (b) if so, whether any financial assistance has been given by the Central Government; and

(c) the details thereof?

The Minister of Steel and Mines (Shri Sanjiva Reddy): (a) It is understood that the State Government have considered the proposal for setting up of a Thermal Power Station of 100 MW capacity based on lignite deposits at Palana. No concrete scheme has so far be n received by the Central Government.

(b) and (c). Do not arise.

Dead Body in Railway Compartment at Gorakhpur Station

143. Shri Ram Harkh Yadav: Shri Vishwa Nath Pandey:

Will the Minister of Rallways be pleased to state:

- (a) whether it is a fact that a dead body of an old man wrapped in a quilt was found in a third class compartment of the Allahabad Express on its arrival at Gorakhpur Railway Station (N.E. Rly.) on the morning of the 27th September, 1965;
- (b) if so, whether an enquiry has been conducted into the incident; and
 - (c) if so, the result thereof?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) Yes.

- (b) Yes
- (c) The case was originally investigated by the Government Railway Police Gorakhpur. The dead body was identified as that of Abdul Hakim S/o Abdul Majid, resident of Varanasi City. Preliminary investigation revealed that the murder was committed in the city area by Abdul Matin, nephew of the deceased. The body was wrapped in a quilt and placed in a third class compartment of 6 Up Allahabad-Gorakhpur press at Varanasi Cantt. Station. The case has since been transferred Govt. Rlv. Police Gorakhpur to Varanasi Distt. Police for further investigation.

कच्चे लोहे का निर्यात

144. भी बागड़ी: भी किसन पटनायक: भी सब् लिमये: भी रामसेबक यावब:

क्या इत्यात चौर लान मंत्री यह वताने की कृपा करेंगे कि:

(क) 1965-66 में श्रवतक जापान

को कुल कितने मूल्य का कञ्चा सोहा निर्यात किया गया ;

- (ख) इसके परिणामस्वरूप कितनी विदेशी मुद्रा कमाई गई; और
- (ग) इसी भवधि में भन्य देशों को कितने मूल्य का कच्चा लोहानियति किया क्या ?

इस्पात और खान मंत्री (भी संजीव रेड्डी): (क) से (ग). 1965-66 में कच्चे सोहे के निर्यात के लिए कोई लाइसेंस नहीं दिया गया है और न इस ध्रवधि में किसी देश को इसका निर्यात ही किया चया है।

किऊल स्टेशन के प्लेटफार्म पर श्रीड 145. स्त्री मधुलिमये : स्त्री बागड़ी :

क्या रेलवे मंत्री यह बताने का कृप। करेंगे कि:

- (क) क्या सरकार को पता है कि पूर्वी रेलवे के किऊल स्टेशन के प्लेटफार्म पर शैंड न होने के कारण यात्रियों को बड़ी धसुविधायों का सामना करना पड़ता है; धौर
- (ख) यदि हां, तो क्या यातियों की सुविधा के लिए इस जंक्शन स्टेशन के प्लेटफार्मों पर कुछ शैंड बनाने का सरकार का विचार है?

रेलवे मंत्रालय में राज्य-मंत्री (डा॰ राम सुभग सिंह): (क) घौर (ख). इस सम्बन्ध में कई घिषवेदन मिले हैं।

किंकल स्टेशन के वर्तमान यात्री बातायात को देखते हुए वहां पहले से ही छतदार जगह की पर्याप्त व्यवस्था है। इसके घलावा इसमें भीरसुधार भी किया बारहा है।

रेलवे की वर्षियां

146 श्री जगदेव सिंह सिद्धान्ती: क्या रेलवे मंत्रीयह बताने की कृपा करेंगे कि:

- (क) क्या मध्य तथा पश्चिम रेले के द्वितीय श्रेणी के वाणिज्यिक कर्मचारियीं (पार्सल, कोचिंग तथा गृड्म क्लर्जी) को धन्य रेलों के तत्समान कर्मचारियों के समान विदयां नहीं दी जातीं;
- (ख) क्या मयुरा छावनी (पूर्वोत्तर रेलवे) के वाणिज्यक कर्मचारियों को पूरी वर्दी मिलती है जब कि मयुरा जंक्शन (मध्य रेलवे) के तत्समान कर्मचारियों को वर्षियां विरुक्तल नहीं दी जाती;
- (ग) क्या मध्य तथा पश्चिम रेलवे
 के चतुर्ष श्रेणी के वाणिज्यिक कर्मचारियों
 को विदियां दी जाती हैं;
- (घ) यदि उपयुंक्त भागों के उत्तर स्वीकारात्मक हैं तो कुछ रेलवे कर्मचारियों के मामले में भेदभाव किये जाने के क्या कारण हैं: भीर
- (ड॰) क्या विद्या बांटने के बारे में सभी रेलों में समान व्यवस्थाकी जाने की संभावना है भीर कब तक ?

रेलबे मंत्रालय में राज्य मंत्री (डा॰ राम सुभग सिंह): (क) मध्य, पश्चिम तथा दक्षिण रेलों पर टिकट बाबू, पासंस बाबू भीर माल बाबुभों जैसे वाणिज्यिक कर्मचारियों को बरियां नहीं दी जाती।

- (ख) पूर्वोत्तर रेलवे के मधुरा कैंट पर नियुक्त टिकट बाबू, पार्सल बाबू और माल बाबुओं जैसे वाणिज्यिक कर्मचारियों को केवल कोट दिये जाते हैं; मधुरा जंबशन (मध्य रेलवे) पर ऐसे कर्मचारियों को विदयां नहीं दी जातीं।
 - (ग) जी हां।

(घ) और (ङ). फरवरी, 1963 में बर्दियों का मानक निर्धारित किया जा चुका है और इस मानकीकरण के फलस्वरूप सिवाय उन स्टेशनों के जहाँ इन कोटियों के कर्मचारियों को बर्दियां देने की परिपाटी पहले से मौजूद है, ऊपर भाग (क) भौर (ख) में उल्लिखित कोटियों के कर्मचारियों को बर्दियां नहीं दी जातीं।

शांसी डिवीजन में रेलवे चस्पताल

- 147 श्री जगवेव सिंह सिद्धाल्ती: क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि:
- (क) क्या यह सच है कि झांसी डिबीजन (झांसी स्टेशन को छोड़ कर) के सभी रेलब भस्पतालों में केवल एक-एक डाक्टर हैं;
- (ख) यदि हां, तो जब वह डाक्टर लाइन पर रोगियों को देखने जाता है तो प्रस्पताल में काम करने के लिए उसके स्थान पर क्या वैकस्पिक व्यवस्था की जाती है;
- (ग) उत्तर रेलवे के इलाहाबाद, मुरादाबाद तथा सखनऊ डिवीजनों के अस्पतालों में कितने-कितने डाक्टर काम करते हैं तथा क्या पूर्वी रेलवे के सब रेलवे अस्पतालों में दो डाक्टरों से कम डाक्टर नियुक्त हैं; धौर
- (घ) झांसी डिवीजन के झन्य झस्पतालों में डाक्टरों की नियुक्ति के बारे में रेलवें बोर्ड की क्या नीति है?

रेलवं मंत्रालय में राज्य-मंत्री (बा॰ राम सुभग सिंह): (क) जी नहीं । झांसी डिवीजन में केवल दो रेलवे घरपताल है—एक झांसी में धीर दूसरा बीना में घीर उनमें से प्रत्येक घरपताल में एक से घांचक डाक्टर की व्यवस्था है। डिवीजन के 10 स्वास्थ्य केन्द्रों में से 4 केन्द्रों में प्रत्येक पर एक से घांचक डाक्टर हैं धीर

- 6 केन्द्रों में प्रत्येक पर केवल एक डावटर है।
- (ख) स्वास्थ्य केन्द्र के डाक्टर-इनचार्च बाहरी स्टेशनों पर जाने का कार्यक्रम इस तरह से रखते हैं कि वे भ्रामतौर से सामान्य कार्य के घंटों में स्वास्थ्य केन्द्रों में उपलब्ध रहें। उनकी धनुपस्थित में भ्रापातिक मामले डिसपेन्सर द्वारा देखे जाते हैं, बो जरूरत पड़ने भीर उपलब्ध होने पर गैर-रेलवे डाक्टर को भी बुला सकता है।
- (ग) उत्तर रेलवे के तीन डिबीजनों में काम करने वाले डाक्टरों की संख्या इस प्रकार है:---

ग्रस्पतानों में स्वास्थ्य **केन्द्रों** में

इलाहाबाद . 28 20 मुरादाबाद 20 17 नखनऊ . 21 23

जहां तक इस उप-प्रका के दूसरे भाग का सम्बन्ध है, पूर्व रेलवे के किसी भी रेलवे भ्रस्पताल में दो रें कम डाक्टरों की व्यवस्था नहीं है। लेकिन स्वास्थ्य केन्द्रों के सम्बन्ध में, कुल 73 नियमित स्वास्थ्य केन्द्रों में से 54 में प्रत्येक पर केवल एक बाक्टर है।

(घ) रेलों के घ्रस्पतालों धौर स्वास्थ्य केन्द्रों में, जिसमें झांसी डिवीजन भी कामिस है, डाक्टरों की नियुक्ति वहां की स्थानीय घावण्यकताधों, डाक्टरों पर प्रत्याकित कार्यभार धौर उस क्षेत्र में उपसब्ध कैर रेलवे डाक्टरी सुविधाधों को देखते हुए की बाती है।

रेलवे ग्रस्पताल

- 148 भी भगवेग सिंह सिद्धान्ती: भया रेलचे मंत्री यह बताने की कृषा करेंचे कि :
 - (क) क्या यह सच है कि विशिक्ष

रेलों के बहुत से जंकशनों पर एक भी रेलवे ग्रस्पताल नहीं है:

- (ख) यदि हां, तो उन जंकशनों के नाम क्या हैं तथा वहां पर कितने रेलवे कर्मचारी काम करते हैं; ग्रीर
- (ग) रेलवे में रेलवे ग्रस्पताल खोलने की क्या कसौटी रखी गई है?

रेलवे मंत्रालय में राज्य मंत्री (डा० राम सुभग सिंह): (क) से (ग) सूचना मंगाई जा रही है भीर सभा-पटल पर रख दी जायेगी।

Survey of Dantewara-Bhadrachalam Line

- 149. Shri Kolla Venkalah: Will the Minister of Railways be pleased to refer to the reply given to Unstarred Question No. 954 on the 27th August, 1965 and state:
- (a) whether any alternative alignments for the Dantewara-Bhadrachalam Road Railway line have been investigated;
- (b) if so, the main features of the alternative alignments;
- (c) whether the estimate of the line has been prepared; and
- (d) if so, the total estimated cost thereof and when the work is likely to start?

The Deputy Minister in the Ministry of Railways (Shri Sham Nath); (a) and (b). Alternative alignments between Kidendul and Hadmmamurda/Nakulnar and alternative sites for crossing the Godavari river have been investigated.

- (c) The Engineering Report and Construction Estimate are under preparation.
- (d) The project is likely to cost about Rs. 23 crores. A decision regarding construction of this line can 1607 (Ai) LSD-3.

only be taken after the survey reports are received and examined by the Railway Board from all aspects.

Supply of Coal

- 150. Shri Sham Lal Saraf: Will the Minister of Steel and Mines be pleased to state:
- (a) whether it is a fact that to improve supplies of coal, qualitatively and quantitatively, the World Bank, among other things, suggested lowering of rail tariffs for coal carried in Block Rakes and larger and more detailed sampling of coal; and
- (b) if so, the action taken thereon? The Minister of Steel and (Shrì Sanjiva Reddy): (a) Yes, Sir.
- (b) The matter is under consideration.

Coir Industry in Kerala

- 151. Shri A. K. Gopalan: Will the Minister of Commerce be pleased to state:
- (a) the number of coir and coir products' centres functioning Kerala at present;
- (b) whether it is a fact that this industry is facing an acute crisis;
 - (c) if so, the causes therefor;
- (d) whether Government are aware that lakhs of families have been affected in Quilon and Alleppy districts as a result thereof; and
- (e) if so, whether Government propose to take immediate steps to revitalise this industry?

The Deputy Minister in the Ministry of Commerce (Shri S. V. Ramaswamy): (a) According to the last survey made by the Coir Board, there are about 2081 Coir Industrial Establishments in Kerala.

- (b) This is no crisis at all regarding the Coir products manufacturing sector. There is a small accumulation of stocks in the spinning sector.
- (c) Difficulties in obtaining rail transport for executing orders seem to be the immediate cause.

(d) and (e), No, Sir. Although some distress might have been caused as a result of the accumulation of stocks, the inadequacy of rail transport is connected with the present national emergency and remedial measures to move the stocks are being taken.

Handloom Industry in Kerala

152. Shri A, K. Gopalan: Will the Minister of Commerce be pleased to state:

- (a) whether Government are aware that the handloom industry in Canannoore district and in other parts of Kerala is facing an acute crisis;
 - (b) if so, the main reasons therefor:
- (c) whether it is a fact that more than two lakh workers have been rendered unemployed;
- (d) the total number of workers engaged in this industry in Canannoore district a year ago; and
- (e) whether Government have any scheme to help these workers?

The Deputy Minister in the Ministry of Commerce (Shri S. V. Ramaswamy): (a) No, Sir.

- (b) and (c). Do not arise.
- (d) The information is being collected.
- (e) No special scheme is under consideration

Railway Running Staff

153. Shri A. K. Gopalan: Will the Minister of Railways be pleased to state:

- (a) whether it is a fact that the Railway running staff have recently presented a memorandum of demands to the Railway Board;
 - (b) if so, their demands; and
- (c) the reaction of Government thereto?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) Yes; only the Guards.

- (b) The main demands were (i) revision of the authorized scales of perison allotted to them; (ii) revision of the rates of mileage allowance and (iii) better channels of promotion,
- (c) In view of the consideration that (i) the Authorized scales of pay allotted to Guards are those that have been specifically recommended by the Jagannadha Das Day Commission; (ii) the rates of mileage allowance applicable from 1st April, 1964 have been substantially increased over those applicable prior to the introduction of the Authorized pay structure; and (iii) in addition to promotion prospects in their own cadre, from Grade 'C' to Grade 'B' and from Grade 'B' to Grade 'A', Guards have been given other avenues of promotion outside their cadre and are eligible to be promoted as A.S.Ms, S.Ms, Yard Masters, Section Controllers, Traffic Inspectors etc. and may further seek promotion to Class II Service. Government find no justification to make any further liberalization in these matters.

रेलवे के वाणिज्यिक कर्मचारियों के लिए क्वार्टर

- 154. ब्ली अगरेव सिंह सिद्धान्ती: क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि:
- (क) गत चालीस वर्षों में पश्चिम तथा मध्य रेलवे के वाणिज्यिक कर्मचारियों के लिए कितने क्वार्टर बनाये गये;
- (ख) उस्त रैलों के कितने पुराने स्वार्टरों को प्राधुनिक इंग के स्वार्टरों में सदल दिया गया है;
- (ग) क्या यह सच है कि क्वार्टरों की कमी होने के कारण तृतीय श्रेणों के कर्म-चारियों को नगरों में प्राइवेट मकानों का किराया उस किराये से मधिक देना पढ़ता है जो उनसे क्वार्टर के लिए लिया जाता है; और

(घ) यदि हां, तो इस कठिनाई को दूर करने के लिए क्या पग उठाये गये हैं ध्यया उठाने का विचार किया गया 8 ?

रेलव मंत्रालय में राज्य मंत्री (डा॰ राम सुभग सिंह): (क) भ्रावश्यक भौर ग्रन्य कर्मचारियों के लिए एक ही भन्मान के प्रन्तगंत क्वार्टर बनाये जाते हैं । क्वार्टरों के निर्माण की योजना बनाते समय सभी बगों ग्रीर विभागों के कर्मचारियों की धावश्यकता पर विचार किया जाता 81

- (ख) पिछले दस वर्षों में मध्य भौर पश्चिमी रेलों द्वारा 1925 पुराने क्वार्टरों में सुधार किया गया है। इससे पहले की भवधि के लिए सचना उपलब्ध नहीं है ।
 - (ग) जी, हां।
- (घ) रेलों ने कर्मचारियों के लिए क्वार्टर बनाने की योजना के धन्तर्गत उपलब्ध निधि की सीमा के भन्दर क्वाटैरों के निर्माण की गति बढ़ा दी है।

Express Train from Mysore to Chamarajanagar

155. Shri Siddiah: Will the Minister of Railways be pleased to state:

- (a) whether Government are aware that in view of the fact that there is no Express train from Mysore to Chamarajanagar in Mysore District, much of the passenger traffic is diverted to road; and
- (b) if so, whether there is a proposal to introduce an express train on that line?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) It is not true that much of the passenger traffic on Mysore-Chamarajanagar section has diverted to the road on account of non-availability of an Express train on the section.

(b) Does not arise. Express trains are not run on short branch line sections

Development of Sericulture in Mysore

156. Shri Siddiah: Will the Minister of Commerce be pleased to state:

- (a) the financial assistance given by the Central Government to Mysore Government for the development of sericulture during the years 1964-65 and 1965-66 so far;
- (b) whether the entire amount given to the State in 1964-65 has been fully utilised; and
 - (c) if not, the reasons therefor?

The Deputy Minister in the Ministry of Commerce (Shri S. V. Ramaswamy); (a) to (c). Under the existing procedure Central assistance is given to the State Governments on the basis of expenditure incurred by them on approved Plan Schemes. Accordingly, based on the provisional figures of expenditure reported by the Government of Mysore for the development of sericulture industry during 1964-65, the following financial assistance was sanctioned provisionally to the State Government for that year:-

> Grant Rs. 6.10 lakhs. Rs. 7.33 lakhs. Loan

> > TOTAL Rs. 13.43 lakhs

Adjustments if any, will be made during the current financial year on the basis of actual expenditure incurred by the State Government in 1964-65.

The approved outlay and Central assistance for this State for 1965-66 are as under:--

Outlay		(Rs. in lakhs) Central assistance				
21.78	Grant 13-00	Loan 4:40	Total			

157- श्री सिद्धेडवर प्रसाद : क्या वाणिज्य मंत्री यह बताने की कृपा करेंगे कि :

- (क) 1959-60 से 1964-65 तक प्रति वर्ष किन-किन देशों से भौर कितने-किनने मृह्य की लम्बे रेणे वासी कई का ग्रायात किया गया :
- (ख) इसी भ्रवधि में प्रति वर्ष किल-किल देशों को भ्रीर किलने-किलने मूस्य का सूदी कपड़ेका निर्यात किया गया ;
- (ग) प्रगले तीन वर्षों के लिए लम्बे रेणे वाली रुई के प्रायात ग्रीर सूती कपड़े के निर्यात के सम्बन्ध में क्या भनु-मान लगाया गया है; ग्रीर
- (घ) यदि मूती कपड़े के निर्यात के लिये कोई प्रोत्साहन ग्रयवा रियायत दी जा रही है तो किस रूप में ग्रीर कितनी तथा इसी ग्रवधि में कितनी रकम दी जा चुकी है?

वाणिज्य मंत्रालय में उप-मंत्री (भी सें० वे० रामस्वामी): (क) से (घ): आनकारी एकवित की जा रही है भीर यह सदनकी मेज पर रखी जायेगी।

कारकानों में उत्पादन

158- भी प्रिय गुप्त : क्या उच्चोग सचा संभरण मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या यह सच है कि कारखानों में उत्पादन बढ़ाने के उद्देश्य से सरकार का कुछ समितियां बनाने का विचार है ;
- (ख) यदि हां, तो क्या उन समितियों में श्रमिकों के प्रतिनिधियों को भी लेने का विचार है : भीर

(ग) यदि नहीं, तो इसके क्या कारण हैं?

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उद्योग तया संभरण मंत्रासय में उपमंत्री (श्री विभूषेत्र मिश्र): (क) कारख तों में उत्पादन बढ़ ते के लिये समिति । समितियां बनाने का कोई प्रस्ताव नहीं है । फिर भी विभिन्न उद्योगों को धर्नमान स्थापित धमता के प्रन्दर प्रधिकतम उत्पादन करने की समस्या का समय समय पर पुनिविज्ञांकन किया जा रहा है तथा इसमें सुधार करने के लिये प्रावस्थक दिभिन्न उपाय किये जा रहे हैं।

(खा) स्रौर (ग)ः प्रश्न ही नहीं उठते।

Fire in Baroda House

159. Shri Rajdeo Singh: Will the Minister of Railways be pleased to state:

- (a) whether it is a fact that there have been two cases of fire in Baroda House in New Delhi recently;
- (b) if so, the loss incurred as a result thereof; and
- (c) the precautions taken to avoid such incidents in future?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) No. There was only one such incident which occurred on 15-12-1964.

- (b) Rs. 48-40 p.
- (c) Security measures have since been tightened up with a view to circumventing any mischief. The fire fighting arrangements viz. water hydrants, fire fighting equipment etc. have also been augmented.

Vigilance Organisations on Railways

- 160. Shri Rajdeo Singh: Will the Minister of Railways be pleased to state:
- (a) the expenditure incurred on each Railway separately on Vigilance Organisation and the number of cases detected by them;

- (b) how many cases have been proved in courts or through departmental enquiries; and
- (c) whether Government propose to post specially selected officers from deta programments other than Railways as Vigilance Officers so as to improve the working of the department?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) to (c). A statement is attached. [Placed in Library. See No. LT-5070/65].

Controller of Stores on Railways

- 161. Shri Rajdeo Singh: Will the Minister of Railways be pleased to refer to the reply given to Unstarred Question No. 2557 on the 23rd April, 1965, regarding the appointment to the posts of Controller of Stores on the Railways and state:
- (a) whether it is a fact that one of the two officers mentioned in part (c) of the question referred to above has since been compulsorily retired on the 22nd September, 1965 without completing the retirement age of 58 years; and
 - (b) if so, the reasons therefor?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) One of the two officers has been retired from service, giving him three months notice, after he had attained the age of 55 years.

(b) Under the existing rules, an officer may be retired from Government Service after he has attained the ege of 55 years by giving him 3 months' notice, if it is considered necessary to do so in public interest. Action was taken in this case under these rules.

घौद्योगिक उत्पादन

162. भी प्रकाशबीर शास्त्री: भी जगदेव सिंह सिद्धान्ती:

क्या **उद्योग तथा संतरण** मंत्री यह बताने की कृषा करेंगे कि :

(क) क्या कुछ वस्तुन्नों के न्नायात पर हाल में लगाये गये प्रतिकन्ध के परिणामस्वरूप भ्रान्तरिक उत्पादन पर कोई विशेष प्रभाव पडा है ; भ्रोर

(ख) यदि हां, तो स्थिति में मुधार करने के लिये क्या कार्यवाही की जा रही है ?

उद्योग तथा संभरण मंत्रालय में उप-मंत्री (भी विभूषेन्द्र मिथ): (क) ग्रीर (ख). यह स्पष्ट नहीं है कि माननीय सदस्य किस प्रतिबन्ध की बात कर रहे हैं। 30 जन, 1965 को जब प्रायात नीति की घोषणा की गई थी तो बहुत बड़ी संख्या में बस्तुग्री के भ्रायात पर प्रतिबन्ध लगा दिया गया था। विदेशी मद्रा उपलब्ध होने में कठिनाई हो जाने के कारण उन बहुत सी वरत्यों का प्रायात करने की धनमति देना संभव नहीं हो सका जिनकी प्रावश्यकता वास्तविक उपयोक्तामी को भी पडती है। इन प्रतिबन्धों का देश के उत्पादन पर बास्तव में क्या प्रभाव पदा है इसका ग्रभी पुरी तौर से पना नहीं चल सका है। फिर भी श्राशंका इस बात की है कि कच्चे माल भीर पूजों के समाप्त होते ही देशी उत्पादन को कठिनाइयों का मामना करना पडेगा । इसलिये उद्योगपतियों, तक-नीकियों तथा वैज्ञानिकों को इस बात के लिये तैयार किया जा रहा है कि वे देशी स्थानापन्न वरतचों का सीधे इस्तेमाल करने का प्रयत्न कर जिससे ग्रायात किये जाने बाले कच्चे माल धौर पूजों के झायात पर पड़ने वाले भार को कम किया जा सके।

Textile Mills

163. Shri Vishwa Nath Pandey: Shri P. C. Borocan:

Will the Minister of Commerce be pleased to refer to the reply given to Unstarred Question No. 880 on the 27th August, 1965 and state:

- (a) whether Government have finalised the consideration of the proposal to set up five export-oriented cotton spinning mills in the public sector;
 - (b) if so, the result thereof; and
- (c) the total cost of the scheme and the location of such mills?

caused due to the placing of ballast and a steel nut on the rail table by some person or persons unknown.

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The Deputy Minister in the Ministry of Commerce (Shri S. V. Ramaswamy): (a) to (c). It has been deup 5 export-oriented cided to set spinning mills in the public sector. The details of location and cost of the mills are being worked out. The necessary technical staff is being recruited.

Police investigation, however, vealed that it was not a case of sabotage.

Electrical Factory in Mysore

(c) As a preventive measure action has been taken:

164. Shri Vishwa Nath Pandey: Will the Minister of Industry and Supply be pleased to refer to the reply given to Unstarred Question No. 890 on the 27th August, 1965 and state:

- (i) to introduce patrolling of line whenever situation warrants so as to prevent offenders from placing obstructions on track;
- (a) whether the proposal submitted by the State Government of Mysore for forming a public limited company manufacture of electrical equipments has been considered by Government; and
- of Distt.|Railway (ii) assistance Police has been sought to impress villagers residing nearby the track on the serious consequences involved in interfering with the railway track;
- (b) if so, the result thereof?
- (iii) co-operation of the local villagers is also enlisted through propaganda against tampering placing obstructions on track and offering suitable rewards to informants.

The Deputy Minister in the Ministry of Industry and Supply Bibudhendra Misra): (a) and (b). The proposal of the State Government of Mysore for forming a public limited company in which the Government of Mysore, the West German collaborators, the IFC Washington will shares together with the general public, is still under consideration.

रायपुर रेलवे वंगन फंस्टरी

Derailment near Gwalior

166. श्री बागड़ी: श्री मधु लिमयेः

Shri Vishwa Nath Pandey: Shri Bhanu Prakash Singh: Shri Yashpal Singh:

क्या रेलवे मंत्री यह बताने की कृपा

Will the Minister of Railways be pleased to refer to the reply given to Unstarred Question No. 990 on the 27th August, 1965 regarding derailment of the Madras-Delhi Janta Express near Gwalior and state:

करेंगे कि (क) रायपूर रेलवे वैगन फैंबटरी स्थापित करने के बारे में क्या प्रगति हुई

- (a) whether Government have since received the investigation report about the causes of derailment;
- (ख) उस पर कूल कितनी राशि **खर्च** होने की सम्भावना है ; भीर
- (b) if so, the result thereof; and
- (ग) कार्य कब तक पूरा हो जाने की सम्भावना है
- (c) the steps Government are taking in the matter? The Deputy Minister in the Ministry of Railways (Shri Sham Nath):
- रेलवे मंत्रालय में उपमंत्री (श्री शाम नाव): (क) इस प्रायोजना पर सितम्बर, 1965 के चन्त तक कुल मिलाकर 8 प्रतिशत काम हुमा ।
- (a) Yes. (b) According to the findings of the Enquiry Committee the derailment was
- (ख) इस प्रायोजना की धनुमानित लागत 637 04 लाख रुपये है
- (ग) धाशा है इस कारखाने का निर्माण-कार्य मार्च, 1968 तक पूरा हो जायेगा ।

Explosions at Railway Tracks

Shri Hem Barua: 167. Shri P. R. Chakraverti: Shri P. C. Borooah: Shrimati Tarkeshwari Sinha: Shrimati Renuka Barkataki: Dr. Ranen Sen: Shri Dinen Bhattacharya: Shri Hukam Chand Kachhavaiya:

Will the Minister of Railways be pleased to state:

- (a) whether it is a fact that two explosions, one at the railway track near the Agra Fort Railway Station and another in the South Eastern Railway's Shalimar Yard in Howrah, occurred some time back; and
- (b) if so, whether any investigations have been conducted into these incidente and the reasons established?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) There was an incident of fire in a wagon containing fire-works, standing in Shalimar Yard on South Eastern Railway on 29-9-65. On 2-10-65, an explosion occurred near railway track between Agra Fort and Idgah Railway Stations on the Western Railway.

(b) Yes. Both the cases are still! under police investigation.

Comuni Projected

Shri Yashpal Sinch: Shri Bhanu Prakash Singh:

Will the Minister of Industry and Supply be pleased to refer to the reply given to Unstarred Question No. 882 on the 27th August, 1965 and state the further action taken by Government against the defaulters who have not progressed satisfactorily in processing the licences granted to them for starting cement factories?

The Deputy Minister in the Ministry of Industry and Supply (Shri Bibudhendra Misra): Approval of schemes

for the manufacture of cement, review of the progress made by these schemes and cancellation of schemes which are not likely to be implemented is a continuous process. During the current year, extension of time for taking steps to implement the schemes have been given in 17 cases; 15 schemes have so far been cancelled for want of progress.

Derailment near Kanpur

Shri Yashpal Singh: Shri Bhann Prakash Singh;

Will the Minister of Railways be pleased to refer to the reply given to Unstarred Question No. 858 on the 27th August, 1965 regarding derailment between Hamirpur and Ghatampur near Kanpur on the 8th June, 1965 and state:

- (a) whether the Report of Enquiry has since been received by Government; and
 - (b) if so, the details thereof?

The Deputy Minister in the Ministry of Railways (Shri Sham Nath): (a) Yes.

(b) The Enquiry Committee has in its report stated that at about 7.41 hours on 8-6-65 while train No. 111 Dn. Banda-Lucknow Passenger was running between Hamirpur Road and Ghatampur stations, the leading pair of bogie wheels of the engine got derailed on the right side of the track and travelled in the derailed condition for about one kilometre before train came to a stop.

The Committee could not establish the cause of the accident on the basis of evidence available and as such no railway staff was held responsible.

Low Temperature Carbonisation Plant

Shri Yashpal Singh: 170. Shri Bhanu Prakash Singh: Shri Vidya Charan Shukla: Dr. Chandrabhan Singh: Shri Parashar: Shri Hukam Chand Kachbavatyu.

Shri Chandak: Shri J. P. Jyotishi: Shri Daji:

Will the Minister of Steel and Mines be pleased to refer to the reply given to Unstarred Question No. 831 on the 27th August, 1965 regarding Low Temperature Carbonisation Plant and state:

- (a) whether the result of the further samples sent to the Central Fuel Research Institute has been received by Government; and
 - (b) if so, the findings thereof?

The Minister of Steel and Mines (Shri Sanjiva Reddy); (a) and (b). Tests on the further samples have not given encouraging results.

Manufacture of Fertilizer and Chemical Equipment

171. Shri Shree Narayan Das: Shri Vishwa Nath Pandey:

Will the Minister of Industry and Supply be pleased to refer to the reply given to Unstarred Question No. 1903 on the 10th September, 1965 and state:

- (a) whether the preliminary posal received from M/s. TECHNO-EXPORT Czechoslovakia for the establishment of a unit to manufacture fertilizer and chemical equipment has dince been considered; and
- (b) if so, the decision taken thereen!

The Deputy Minister in the Ministry of Industry and Supply (Shri Bibudhendra Misra): (a) and (b). proposal is being processed by Government.

Passenger Amenities in Delhi Area

172. Shri Ram Harkh Yadav: Shri Vishwa Nath Pandey:

Will the Minister of Railways be pleased to state:

(a) whether Government have finalised the proposals for improving the Railway passenger amenities in the Delhi area:

- (b) if so, the details thereof and when they are likely to be implemented; and
- (c) the approximate expenditure involved in the proposals?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) Yes, works as detailed in part (b) below have been finalised.

(b) and (c).

Name of Work	Estimated cost
	De

Subzimandi-Raising low level passenger platform and providing shelter thereon alongwith foot-overbridge at-

2,92,000

Ghaziabad-Providing passenger shelter on Island platform . 2,14,000

Hazrat Nizamuddin-Provision of passenger shelter on Island platform

1,76,000

Delhi main-Extension of shelter on passenger platform at-(Phase II) .

4,34,000

The above works are likely to be completed by 1966-67.

Production of Cement from Blast Furnace Slag

- 173. Shri B. K. Das; Will the Minister of Industry and Supply be pleased to refer to the reply given to Starred Question No. 814 on the 24th September, 1965 and state:
- of blast furnace (a) the amount slag so far utilised for the production of cement;
- (b) the number of cement factories which have been using slag as a raw material; and
- (c) its effect on the cost of production?

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The Deputy Minister in the Ministry of Industry and Supply (Shri Bibudhendra Misra): (a) The amount of blast furnace utilised for the production of cement would be roughly half the production of slag cement. The production of slag cement during 1964 was about 1.5 lakh tonnes; during the current year about 3.5 lakh tonnes of slag cement has been produced upto September, 1965.

(b) The following cement factories are using slag as a raw material:—

Name of firm	Location!	Annual installed capacity for slag cement

(Tonnes)

- (1) Mysore Iron & Bhadravati 18,000 Steel Works Limi- (Mysore) ted.
- (2) Associated Ce- Chaibasa 172,700 ment Companies (Bihar) Limited.
- (3) Associated Ce- Jamul 290,000 ment Companies (Madhya Limited. Pradesh).
- (c) Of the three factories producing slag cement, the Bhadravati and Chaibasa units are producing both portland cement and slag cement; the Jamul unit producing exclusively slag cement has gone into production only this year. It is, therefore, too early to judge the effect on the cost of production.

Running Allowance to Railway Guards

174. Dr. L. M. Singhvi: Will the Minister of Railways be pleased to state:

- (a) whether Government have reviewed the representation of Railway Guards for the grant of running allowances comparable to the Engine Drivers and other running staff; and
- (b) if so, the decisions taken in the matter?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) and (b). In view of

the considerations that (i) the rates of running allowances of Guards and Drivers and other running staff have all along been different based on their duties ad responsibilities and (ii) the 2nd Pay Commission inter alia observed that they do not accept the suggestion that the rates of allowance should be uniform irrespective of the nature of duties and responsibilities of staff concerned, which are reflected in their respective pay scales: Government find no justification to revise further the rates of running allowances of Guards which are applicable from 1-4-64 and which increased substantially over the rates applicable prior to introduction of the authorized pay structure as also to allow the same rates to Guards as are applicable to Drivers.

Conversion of Poona-Miraj M.G. into B.G.

175. Shri Madhu Limaye: Shri Bagri: Dr. Sarojini Mahishi:

Will the Minister of Railways be pleased to state:

- (a) whether Government have received any proposal extending the programme of converting the Poona-Miraj metre gauge line into broad gauge to the Miraj-Kolhapur section;
- (b) whether any survey of goods traffic on this section has been carried out; and
- (c) if so, the estimated cost involved?

The Deputy Minister in the Ministry of Railways (Shri Sham Nath):
(a) Conversion of the Miraj-Kolhapur metre gauge section into broad gauge is under consideration of Government. The State Government have also urged for the same.

(b) and (c). Preliminary Engineering and traffic surveys for this conversion have been carried out by Southern Railway, and the conversion is estimated to cost about Rs. 2-5 crores.

खपाई की मशीनों का निर्माण

176. श्री मधु लिमये: श्री बागड़ी:

क्या उद्योग तथा संभरण मंत्री यह वताने की कृपा करेंगे कि :

- (क) इस समय भारत में बनाई जानेबाली छपाई की मशीनों के नाम क्या है;
- (ख) क्या सरकार ने छपाई की उन मशीनों का निर्माण करने के लिये कोई योजना बनाई है, जिनका इस समय देश में निर्माण नहीं किया जा रहा ; श्रीरः
- (ग) यदि हां, तो इस योजना का स्योरा क्या है ?

उद्योग तथा संभरण मंत्रालय में उप-मंत्री (सी विभुषेण्य मिश्र) : (कः) कागज काटने की मशीनें, ट्रैंडिल प्रिटिंग प्रेस, फ्लैंट बैंड स्टाप सिलिंडसं, हाथ चालित वायर स्टिचर तथा परफोरेटिंग मशीनों का उत्पादन इस समय देश में हो रहा है।

(ख) तथा (ग). छपाई की स्वदेशी मशीनों के विकास के लिये सरकार द्वारा छपाई मशीन उद्योग के लिये एक पैनल की नियमित की गई है। इस पैनल के सुझावों के प्राधार पर सभी सम्भावित निर्माताच्यों की सामान्य जानकारी के लिये इस उच्चोग के निर्घारित ल≉य, कमी जिसे पूरा किया जाना है तथा ऐसे उपकरणों के उत्पादन के लिए परियोजनाएं भामंत्रित करने केहेत् एक प्रेस नोट जारी किया गया था। छपाई की मशीनों के बड़े बड़े उपभोक्तामों को भी स्वयं उत्पादन करने का सुझाव दिया गया था। इसके उत्तर में कुछ परियोनाएं प्राप्त हुई है, तथा इनके विभिन्न चरणों पर विचार किया जा रहा है। सरकारी क्षेत्र में छपाई की मशीनों के निर्माण के प्रश्न पर भी विचार किया जा रहा है । राष्ट्रीय श्रीक्रोगिक विकास निगम को मांग के सर्वेक्षण का कार्य सोंपा गया है।

लीपजिंग मेला

177 श्री मधु लिमये:
श्री बागड़ी:
श्री किशन पटनायक:
श्री रामसेवक योवव:

क्या चाणिज्य मंत्री यह बताने की कृपा करेंगे कि :

- (क) पूर्वी जर्मनी में सितम्बर, 1965 में आयोजित किये गये लीपजिंग मेले के परिणामस्वरूप सरकारी तथा गैर-सरकारी उद्योगों को विदेशों से कितने मूल्य के क्यादेश प्राप्त हुए;
 - (ख) उन ऋयादेशों का ब्यौरा क्या है ;
- (ग) इन कयादेशों तथा माल की बिकी के फलस्वरूप कितनी विदेशी मुद्रा कमाई गई; धौर
- (घ) पूर्वी जर्मनी के साथ क्यापार बढ़ाने के लिये सरकार क्या कार्यवाही कर रही है ?

वाधिक्य मंत्री (भी मनुभाई शाह) : (क) है (ग) सितम्बर, 1965 में हुए लीपजिंग मेले में कई उद्योगों ने भाग लिया। इस कार्य का समन्वय बम्बई के सीपजिल मेला प्रधिकरण ने किया या जिसे इस मेले में भाग लेने के कार्य का संगठन करने की सुविधाएं दी गई थी । चंकि इस मेले में ग्राधिकतर निजी क्षेत्र के उद्योग भाग नेते हैं। इसस्टिए इसमें भाग लिए जाने के फलस्वरूप कितने क्रयादेश प्राप्त हुए भ्रयवा कितनी विदेशी मद्रा कमाई गई इसका ठीक ठीक विवरण सरकार के पास नहीं है। फिर भी शात हुआ है कि मेले में भाग लेने के फलस्वरूप लीपजिय में 3 करोड़ रु० से मधिक के ऋयादेश प्राप्त हुए हैं। इनका स्थीरा प्रकट करने बाखा एक विवरण संख्यान है। यह भी ज्ञात हमा है कि भारत से जर्मन प्रजातन्त्र गणराज्य ने बस्त्रों श्रौर इंजीनियरिंग सामान का प्रायात करने के लिए भी बातचीत सरू कर दी है। यह बातचीत बॉलन में जारी रही। इसका विवरण धन्तिम रूप से प्राप्त नहीं हबा है यद्यपि बाशा की जाती है कि इस बातबीत के फलस्वरूप ग्रन्त में क्रयादेश स्रवश्य प्राप्त हुए होंगे ।

विवरण

मदें	राशि
1. मध्रक तथा	40
बभक के कटे हुए तैयार टुकड़े	2,500,000.00
 मोटरगाड़ियों की सम्पूर्ण बेटरिया 	1,400,000.00
 चाय, काली मिर्च घौर काफी 	4,700,000.00
 जूट, कायर भीर कायर का सामान 	10,600,000.00
5. दस्तकारियां मात	300,000.00
6 वसी, काजू भौर मन्य गिरिया	9,000,000.00
7. चपहा	500,000.00
8. हड्डीका चूरा	1,500,000.00
 तैक्षिक तथा प्राणिशास्त्र सम्बन्धी नमुने— 	
प्रवर्षन के लिसे	400.00
	30,500,400.00

(घ) भारत भौर पूर्वी जर्मनी के बीच हुए व्यापार का मृत्य जहां 1953 में 12 लाख

इ० वा वहां वह 1964 में प्रत्येक भीर से बढ कर 1796.20 लाख ६० हो गया। इसे वढाने के लिये बावश्यक कदम उठाये जा रहे हैं। भारत भीर पूर्वी जर्मनी के बीच ब्यापार का विकास करने के लिये समय समय पर ब्यापार ब्यवस्थायें की जाती हैं। जिनमें दोनों देशों के बीच माने जाने वाली वस्तमों के रूप भीर मृत्य का उल्लेख किया जाता है। इन व्यवस्थामों के मनुसार वाणिज्यिक तथा प्रवाणिज्यिक सौदों को भारतीय रुपयों में करने तथा दोनों देशों के व्यापारी जहाओं के साथ भत्यन्त भनुकुल राष्ट्र जैसा व्यवहार व्यापार करने मादि का निश्चय किया जाता है। इसके मितिरिक्त जो मन्य सुविधाएं दी जाती हैं वे ये हैं :-- व्यापारी मेलों भौर प्रदर्शनियों में भाग लेना ग्रथवा उनका संगठन करना । तकनीकी विशेषज्ञों धौर ब्यापारियों का एक से दूसरे देश के यहां जाना. समय समय पर व्यापार का पूर्नानरीक्षण करना। जिससे कि व्यापार करारों का धाकलन धौर कियान्विति हो सके। विभिन्न निर्यात संवर्द्धन योजनाधों के धन्तर्गत हमारा निर्यात बढ़ाने के लिये निर्यात प्रोत्साहन तथा **ब्यापारी रियायतें इत्यादि भी दी जाती ₹** 1

Rural Industries Project in Mysore

178. Shri Basappa: Will the Minister of Industry and Suply be pleased to state:

- (a) whether the Small Industries Service Institute, Bangalore has set up a rural industries project extension service in the Rural Industries Project area of Tumkur Gobbi in Mysore State at the request of the Planning Commission; and
- (b) if so, the success achieved as a result thereof?

The Deputy Minister in the Ministry of Industry and Supply (Shri Bibudhendra Misra): (a) and

The required information is being collected and will be placed on the Table of the House shortly.

Development of Collieries in Bokare Coalfield

Shri P. R. Chakravertk 179. Shri P. C. Borooah: Shri Yashpal Singh: Shri D. N. Tiwary: Shrimati Maimoona Sultan: Shri Onkar Lal Berwa:

Will the Minister of Steel and Mines be pleased to state:

- (a) whether the National Coal Development Corporation is negotiating with the British National Coal Board for developing the collieries in Bokaro-Kargali belt of Hazaribagh;
- (b) the prospects of joint collaboration in undertaking the project; and
- (c) whether the expert team led by Mr. Cary of U.K. Coal National Board has submitted any report of its on-the-spot-study of the proposed development project?

The Minister of Steel and Mines (Shri Sanjiva Reddy): (a) The National Coal Development Corporation propose ot develop 3 coking coal mines in the Bokaro coalfield collaboration from technical National Coal Board of the United Kingdom.

- (b) The prospects of the Collaboration materialising are dependent on the availability of foreign exchange.
- (c) The team led by Mr. Cary came to India to discuss one of the project reports which had been prepared by the National Coal Board. As a result of the discussions which they had with the technical officers of the National Coal Development Corporation, certain amendments to the original project report were agreed to.

Neyveli Thermal Power Station

180. Shri Rameshwar Tantia: Shri Himatsingka: Shri P. R. Chakraverti: Shri P. C. Borooah: Shri Onkar Lal Berwa:

Will the Minister of Steel and Mines be pleased to state:

it is a fact that the (a) whether Soviet Union has agreed to supply re-inforcement steel, steel structurals and welding electrodes required for the expansion of the Nevveli Thermal Power Station;

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- (b) if so, whether the Soviet Organization has prepared the project report and working drawings for the expansion of the power station;
- (c) if so, when the final decision is likely to be taken and the work taken up; and
- (d) the assistance which the Soviet Union has agreed to give?

The Minister of Steel and Mines (Shri Sanjiva Reddy): (a) Yes, Sir.

- (b) and (c). The Soviet Organisation will send the Project Report before the end of November, 1965 and the working drawings subsequently. The Corporation will take a decision on the Project Report within months of its receipt and will commence the work after the receipt of the working drawings.
- (d) It is expected that the plant and equipment for this expansion and the cost of technical assistance erection and commissioning of the plant will be arranged for under the Soviet Credit for the Fourth Plan.

Cuttack-Bhubaneswar Shuttle Train

- 181. Shri Gokulananda Mohanty: Will the Minister of Railways be pleased to state:
- (a) the reasons which led to the suspension of Cuttack-Bhubaneswar shuttle train; and
- (b) whether any alternative arrangement to suit the convenience of the travelling public, specially a large number of Government officials who were daily going to and returning from Bhubaneswar, is under consideration of Government?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) and (b). Cuttack-Bhubaneswar shuttle. introduced from 3-5-65. was cancelled on account of unremunera-1-10-65 tiveness of the service. For the convenience of the sectional passengers between Cuttack and Bhubaneswar including the Secretariat Staff, two third class coaches are run. 1-10-65, by 435 Up/436 Dn. Talcher-Puri Passengers, leaving Cuttack at 08.15 and arriving Bhubaneswar at 09.45; in the return direction, the train leaves Bhubaneswar at 17:20. arriving Cuttack at 18:30 hours.

Cement Plants

182. Shri P. C. Borooah:
Shri Basappa:
Shri Subodh Hansda:
Shri Hem Raj:
Shri Yashpal Singh:
Shri Shiv Charan Gupta:

Will the Minister of Industry and Supply be pleased to refer to the reply given to Unstarred Question No. 827 on the 27th August, 1965 and state:

- (a) whether licences have been granted to the Cement Corporation of India for setting up two cement plants in Madhya Pradesh and Andhra Pradesh respectively; and
- (b) the other places where the Cement Corporation has decided to set up cement plants in the light of the latest explorations?

The Deputy Minister in the Ministry of Industry and Supply (Shri Bibudhendra Misra): (a) Two letters of intent have been issued to Cement Corporation of India Limited to set up one cement plant with an annual capacity of 1 million tonnes at Nagalsar, District Bastar (Madhya Pradesh) and another with a capacity of 200,000 tonnes per annum at Yerraguntla in Cuddapah District of Andhra Pradesh.

(b) An application for Sedam location in Mysore State has been received from the Corporation and is under consideration.

Non-Utilisation of Licensed Industrial capacity

183. Shri P. C. Borooah: Dr. Ranen Sen: Shri Dinen Bhattacharya;

Will the Minister of Industry and Supply be pleased to refer to the reply given to Unstarred Question No. 826 on the 27th August, 1965 and state:

- (a) how much of the licensed capacity remained unutilised in each different industry in 1964-65 and by how many units in each industry such defaults were made;
- (b) the main reasons assigned for such non-utilisation of the licensed capacity; and
- (c) the action taken against these defaulters?

The Deputy Minister in the Ministry of Industry and Supply (Shri Bibudhendra Misra): (a) to (c). A statement showing the number of licences revoked, during 1964-65, in respect of various Scheduled Industries, is placed on the Table of the House. [Placed in Library, Sce No. LT-5071/65]. Separate data has not been maintained as to capacities unutilised in respect of each item licensed for manufacturing. In most of the cases, the licences were revoked, because of failure to take 'effective steps'. The main reason for this given by the licensees was the difficulty in raising the necessary resources, in rupees or in foreign exchange.

Over-bridge on Patel Road, Delhi

184. Shri Bhanu Prakash Singh: Shri Yashpal Singh:

Will the Minister of Railways be pleased to refer to the reply given to Unstarred Question No. 807 on the 27th August, 1965 regarding the overbridge on Patel Road, New Delhi and state:

- (a) whether the matter has since been considered; and
 - (b) if so, the decision arrived at?

The Deputy Minister in the Ministry of Railways (Shri Sham Nath): (a) The layout plan has not yet been received from the Delhi Municipal Corporation. The design of the road over-bridge is to be finalized by the Railway in consultation with Delhi Municipal Corporation.

Written Answers

(b) Does not arise.

Raid on Schal Railway Station

185. Shri Bhann Prakash Singh: Shri Yashpal Singh: Shri Bagri: Shri Ram Harkh Yadav:

Will the Minister of Railways be pleased to state:

- (a) whether it is a fact that a large number of passengers travelling to Moradabad by the Moradabad-Kanpur train raided Sehal Station on the 30th September, 1965;
 - (b) if so, the details thereof; and
 - (e) the action taken in the matter?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) to (c). No. The correct position is that on 29-9-65, about 50 students, who were travelling by 128 Down passenger train without tickets got down at Sehal Railway Station, expecting a Magisterial raid ahead. They surrounded the Station Master's office, demanding stoppage of the train till they were issued the Station Master When expressed his inability, the students assaulted him, looted some tickets from the ticket tube and cash amounting to Rs. 21:08. Four students were caught with the assistance of Guard, T.T.E. and passengers and subsequently, handed over to the Police. The Govt. Railway Police Moradabad registered a case U/s 395 IPC and are investigating into it. Two constables of the Govt. Rly. Police have been posted at Sehal Rly. Station for the protection of the Railway Staff.

Aligarh Rallway Station

186. Shri Bhanu Prakash Singh: Shri Yashpal Singh:

Will the Minister of Railways be pleased to refer to the reply given to Unstarred Question No. 815 on the 27th August, 1965 regarding the setzure of certain official documents from the office of the Station Master, Aligarh Railway Station and state:

- (a) whether the investigation has since been concluded:
- (b) if so, the result of the inquiry;
 - (c) the action taken in the matter?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) Yes, the investigation by Special Police Establishment has been completed.

- (b) Shri S. L. Chaddha, Station Master, Aligarh, Shri U. S. Srivastava, Office Clerk and Shri Kalyan Singh, Pay Clerk, Tundla, have been held responsible for misappropriation. amounting to misconduct. Shri T. N. Sharma, Head Clerk, Station Master's Office and Shri Shiv Dayal, Parcel Clerk, Aligarh, have also been found wanting in certain aspects, but no definite charges have been preferred against them.
- (c) The report of the Special Police Establishment is being sent by the Northern Railway Administration to the competent disciplinary authority for taking regular departmental action against the accused employees.

Steel Plant in Punjab

187. Shri Bagri: Shri Bhanu Prakash Singh: Shri Yashpal Singh; Shri Madhu Limaye; Shri Ram Harkh Yaday:

Will the Minister of Steel and Mines be pleased to state:

(a) whether it is a fact that a Steel Plant is proposed to be set up in the Public Sector in Punjab;

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- (b) if so, whether the location for the plant has been decided:
- (c) the time by which the work on the project is likely to start; and
- (d) the proposed capacity of the plant and the funds allocated for the same?

The Minister of Steel and Mines (Shrl Sanjiva Reddy): (a) No. Sir.

(b) to (d). Do not arise.

Expansion of Various Steel Plants

123. Shri Linga Reddy: Shri A. N. Vidyalankar: Shri Bagri: Shri Madhu Limaye: Dr. Ram Manohar Lohia: Shri Sidheshwar Prasad: Shri Yashpal Singh: Shri Kapur Singh: Shri P. C. Borocah:

Will the Minister of Steel Mines be pleased to state:

- (a) the stage at which the expansion programmes of the following plants are at present-
 - (i) Durgapur
 - (ii) Rourkela
 - (iii) Bokaro, and
 - (iv) Bhadravathi; and
- (b) the amount of foreign collaberation, if any, sought for schemes?

The Minister of Steel and Mines (Shri Sanjiva Reddy): (a) and (b).

(i) Durgapur Steel Plant:

The Blast Furnace and the Coke Oven units are expected to be commissioned by the middle of 1966 and the other units will also be commissioned in 1966. Practically the only unit that will be commissioned in 1967 is the Skelp Mill which is now expected to be ready by January 1967. The foreign exchange cost of the expansion is Rs. 239.78 million and is being met out of the credit extended by the Government of the United Kingdom.

(ii) Rourkela Steel Plant:

The Coke Oven, the By-products Plant and the Blast Furnace are now expected to be ready about middle of 1966. But some of Rolling Mills will be completed only by April 1967 by which time the entire expansion is expected to be completed. The foreign exchange cost of the expansion is Rs. 575 million and is being met out of a credit extended by the West German Government.

(iii) Bokaro:

The Bokaro Steel Plant is now regarded only as a Fourth Plan project. The project report is expected from the Soviet Union any day now and preliminary work on preparation of land has already begun at site. Certain houses have also been constructed to provide accommodation for labour and staff.

(iv) Bhadravathi:

This project is expected to be completed in 1967-68. The foreign exchange cost of the conversion is estimated at Rs. 113.8 million and is being met from a credit extended by the Governments of Austria and West Germany.

Railway Schemes

- 189. Shri Linga Reddy: Will the Minister of Railways be pleased to state:
- (a) the Railway schemes submitted by the State Government of Mysers for being executed in the Third Five Year Plan; and
 - (b) the action taken thereon?

The Deputy Minister in the Ministry of Railways (Shri Sham Nath): (a) and (b). The Government of Mysore recommended construction of the following new railway lines during the Third Five Year Plan:

Hassan-Mangalore Hubli-Karwar Kottur-Harihar Bangalore-Salem Mysore-Virajpet-Tellichery

Gadag-Raichur

Written Answers

Of these, construction of the Hassan-Mangalore and Bangalore-Salem railway lines have been taken up and the works are in progress. The others were not included in the Railway's Third Five Year Plan.

Hassan-Mangalore Rail Line

190. Shri Linga Reddy: Will the Minister of Railways be pleased to state:

- (a) the stage at which the execution of the Hassan—Mangalore Railway line stands at present; and
- (b) the amount of outlay incurred so far?

The Deputy Minister in the Ministry of Railways (Shri Sham Nath):
(a) and (b). On the main Hassan-Mangalore line actual construction work has just commenced on the Hassan-Sakleshpur reach. Preliminary works in connection with invitation of tenders and award of contracts for the ghat section are well in hand. On the 14-mile mixed gauge link from Mangalore to the Port site, work on which was commenced over an year ago, the up-to-date progress is about 40 per cent. Outlay incurred so far is about Rs. 173 lakhs.

Special Alloy Steel Plant in U.P.

191. Shri S. M. Banerjee: Will the Minister of Steel and Mines be pleased to state:

- (a) whether a special alloy steel plant is likely to be established in U.P.;
 - (b) if so, its location; and
- (c) whether the plant will be in the public sector?

The Minister of Steel and Mines (Shri Sanjiva Reddy): (a) Four licences have been issued in the Private Sector for setting up plants in U.P. for the manufacture of alloy steels.

- (b) Two of the plants are proposed to be located at Kanpur and one each at Bareilly and Sitapur.
 - (c) No, Sir.

Temporary Civil Engineers and Traffic Officers on Railways

192. Shri A. P. Sharma: Will the Minister of Railways be pleased to state:

- (a) the total number of temporary Civil Engineers, Temporary Traffic officers (both Transportation and Commercial) on the Indian Railways (zone-wise);
- (b) for how long they are working in a temporary capacity; and
- (c) the steps Government are taking to see that they are confirmed in the regular Gazetted Services and allotted to proper cadre?

The Minister of State in the Ministry of Rallways (Dr. Ram Subhag Singh): (a) to (c). A statement is attached. [Placed in Library. See No. LT-5072/65).

Railway Officers

193. Shri A. P. Sharma: Will the Minister of Railways be pleased to state:

- (a) the total number of General Administrative posts as on the 31st March, 1965 of G.Ms., C.P.Os., Deputy C.P.Os. and D.Ss., on the Indian Railways and Deputy Directors (Establishment), Joint Director (Establishment), Director Establishment, Additional Member (Staff) and Member (Staff) in the Railway Board;
- (b) whether they are filledup by a positive act of selection; and

(c) if so, who are the selecting authorities and what criteria and procedure for such selection are followed?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) The total number of General Administrative posts as on 31-3-65 of General Managers, Chief Personnel Officers, Deputy Chief Personnel Officers, Divisional Superintendents on the Indian Railways and Deputy Directors (Establishment), Joint Director (Establishment), Director (Establishment), Additional Member (Staff) and Member (Staff) is 78.

(b) and (c). The posts of General Managers and Additional Member (Staff) are filled by senior officers of the Railways considered suitable for appointments. Officers selected by the Railway Board on the basis of their record of service, annual confidential reports and suitability. The selection of officers for these posts is made with the approval of the Minister for Railways and the Appointments Committee of the Cabinet. Member (Staff) of the Railway Board is appointed from amongst the General Managers by the Minister for Railways with the approval of the Appointments Committee of the Cabinet.

The posts of Chief Personnel Chief Personnel Officers, Deputy Officers and Divisional Superintendents are filled by officers considered suitable by the Railway Board based on their record of service, annual confidential reports and suitability to The posts of hold these posts. Deputy Directors (Establishment) are filled by suitable officers of the Railway Board Secretariat Service as well as officers from Railways. Posts (Establishment) of Joint Directors and Director (Establishment) filled by officers of the Railways considered suitable to hold these posts. The posts of Chief Personnel Officers, Deputy Chief Personnel Officers, Divisional Superintendents, Deputy Directors (Establishment) and Director (Establishment) and Director (Establishment) are filled by the Railway Board with the approval of the Minister for Railways.

Export of Wild Animals

194. Shri A. N. Vidyalankar: Will the Minister of Commerce be pleased to state

- (a) whether Government have examined the potentialities of earning foreign exchange by the export of wild animals (dead or alive), monkeys and particular kinds of birds to various foreign countries;
- (b) if so, the possibilities of extending this trade;
- (c) the amount of foreign exchange earned during the years 1963, 1964 and 1965 so far by the export of monkeys and other wild animals and the countries where these are particularly in demand; and
- (d) whether Government have sought co-operation from the State Governments in order to breed and rear various types of wild animals for commercial purposes in the thick Indian forests and their response in this regard?

The Minister of Commerce (Shri Manubhai Shah): (a) Yes, Sir.

- (b) A Study Group set up in 1964 has inter alia been entrusted with the work of examining the potentialities of earning foreign exchange by exports of wild animals/birds. Its report is yet to be submitted and so it is not possible to give any postive indication about the possibility of extending this trade.
 - (c) The value of exports of mon-

keys and other wild animals are as follows:—

	1963	('000' Rs.)	(upto July) ('000' Rs.)
	('000' Rs.)		
Monkeys	3652	2457	981
Other wild ani- mals.	148	87	90

Monkeys are allowed to be exported to U.S.A., UK., and Canada only for medical research purposes. The figures of other wild animals given above include only tigers and elephants as other kinds of wild animals are not separately shown. These are in demand particularly in U.K., Singapore, Germany and Czechoslovakia.

(d) No special efforts were undertaken for seeking this kind of cooperation, except that the local laws concerning (and rules thereunder) preservation and management wild life are so evolved that their main objective is to preserve the wild life and even to encourage multiplication of animals of commercial importance. No major steps to breed or rear such animals by using artificial methods have so far been taken inside the thick Indian forests. Pilot schemes on breeding of certain commercially useful wild animals, using artificial methods, are, however, being planned in certain zoos in India.

Export of Cashew Kernels

195. Shri A. S. Alva: Shrimati Renuka Barkataki:

Will the Minister of Commerce be pleased to state:

(a) whether it is a fact that the export of Cashew Kernels to the Buropean countries has received a ast-back, especially in Italy, due to the fact that the Kernels of a different variety which are not very popular there are mistaken for the ladian variety; and

(b) if so, the steps taken to dispet this wrong notion and to step up our exports in these countries?

The Minister of Commerce Manubhai Shah): (a) and (b). No, Sir. Exports to European Countries have on the whole, greatly increased. Exports to Italy, during the period April-July 1965 have fallen compared with exports in the corresponding period of 1964. Italy being one of the leading producers and exporters of almonds and having a cashew collaboration with Tanzania, there is a powerful 'almond lobby' which resists import of cashew kernels into that country and also the availability of cashew from a preferred source. We have, however, no information regrding a different unpopular variety of kernels being mistaken for Indian cashew kernels.

A foreign office of the Cashew Export Promotion Council was opened in Brussels in September, 1964 with the specific purpose of increasing our exports of cashew kernels to West European countries. The foreign office has been taking all publicity and other measures for stepping up our exports to this area.

इस्पात कारकानों में श्रमिक

196. श्री किशन पटनायकः श्री मधुलिमयेः श्री बागड़ीः

क्या इस्पात धीर सान मंत्री यह बताने की कृपा करेंगे कि :

- (क) भिनाई, करकेला तथा इबीपुर इस्पात कारखानों की विस्तार योजनाओं के धन्तार्गत कुछ किठने श्रीमक काम कर रहे ई:
- (स) उनमें कितने अमिक ऐसे हैं जो प्रारम्म से कार्व कर रहे हैं और कितने अमिक ऐसे हैं जिन्हें काम करते 'हुए मधी दो वर्ष नहीं हुए; भौर

(य) कितने श्वमिकों को इन कारखानों में स्वायी रूप से रखा जायेगा ?

इस्पात आरीर साम मंत्री (श्री संजीव रेड्डी): (क) से (ग). सूचना एकत की बा रही है और सम्रा-पटन पर रखादी जाएगी।

Aerial Survey in M.P.

197. Shri Vidya Charan Shukla; Dr. Chandrabhan: Shri Parashar: Shri Hukum Chand Kachhavaiya: Shri Chandak; Shri J. P. Jyotishi: Shri Daji:

Will the Minister of Steel and Mines be pleased to refer to the reply given to Unstarred Question No. 896 on the 27th August, 1965 and state:

- (a) the progress made with regard to the proposal for aerial survey of about 1,000 sq. km. in the Jashpurnagar area in Raigarh district of Madhya Pradesh; and
- (b) the time by which the survey is likely to be completed?

The Minister of Steel and Mines (Shri Sanjiva Reddy): (a) The scheme of aerial survey is still under consideration.

(b) Does not arise.

Coal and Iron Doposite in Madhya Pradesh

196. Shri Hari Vishan Kamath; Shri Yashpal Singh; Shri Kapur Singh;

Will the Minister of Steel and Mines be pleased to state:

- (a) whether it is a fact that the area round about Lohgarh, Narsinghpur district, Madhya Pradesh, has been surveyed for coal and iron deposits;
- (b) if so, the progress made in the work; and

(c) if the answer to part (a) above be in the negative, the reasons therefor?

The Minister of Steel and Mines (Shri Saniva Reddy): (a) to (c). The investigation for coal in the Mohpani-Gotitoria in Narsinghpur District, by the Geological Survey of India is in progress. The results of the investigation will become available after it is completed.

Thin bands and lenticles of iron ore occur in the district. The best marked lenticles of such ore occur in the area between the Sukkur river and the Chindwara-Narsinghpur road. Hematite iron ores have also been recorded near milestone 11/31 on the Narsinghpur-Lakhnadon road and at Omarpani near Tendukhera.

Railway Doctors

- 199. Dr. Sarojini Mahishi: Will the Minister of Railways be pleased to state:
- (a) whether a large number of representations have been received from the Railway Doctors for treating them at par with the C.G.H.S. Doctors in all respects; and
- (b) if so, the action being taken in the matter?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) Yes.

(b) The matter is under consideration.

Fruit-processing Industries

200. Shri Indrajit Gupta: Will the Minister of Commerce be pleased to state:

- (a) whether it is proposed to set up fruit-processing industries for export purposes with the belp of Soviet equipment and technicians; and
 - (b) if so, the details of the scheme?

The Minister of Commerce (Shri Manubhai Shah): (a) and (b). Yes, Sir. The proposal has been initiated but no details of the scheme have been drawn up as yet.

Written Answers

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Tirur Over-bridge

- 201. Shri Mohammed Koya: Will the Minister of Railways be pleased to refer to the reply given to Unstarred Question No. 1010 on the 4th December, 1964 and state:
- (a) whether the Kerala Government has now agreed to meet their part of the expenses in the construction of an over-bridge at Tirur (Kozhikode District); and
- (b) if so, when the construction will start?

The Deputy Minister in the Ministry of Railways (Shri Sham Nath):
(a) Yes.

(b) The estimate for this work has been sanctioned on 1-9-1965 and the work will be taken up shortly.

Newsprint Plant in Punjab 202. Shri Daljit Singh: Dr. Mahadeva Prasad:

Will the Minister of Industry and Supply be pleased to refer to the reply given to Unstarred Question No. 1423 on the 3rd September, 1965 and state:

- (a) whether any decision has been taken regarding the setting up of the Newsprint Plant at Nangal in Punjab;
 and
 - (b) if so, the details thereof?

The Deputy Minister in the Ministry of Industry and Supply (Shri Bibudhendra Misra): (a) Not yet, Sir.

(b) Does not arise.

Heavy Electrical Unit at Nangal

203. Shri Daljit Singh: Will the Minister of Industry and Supply be pleased to state:

(a) whether the clarification asked

for by the Central Government from the Punjab Government regarding the setting up of a Heavy Electrical Unit at Nangal Dam for the manufacture of transformers and capacitors has since been received;

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- (b) if so, whether a letter of intent has been issued; and
- (c) when the unit will start functioning?

The Deputy Minister in the Ministry of Industry and Supply (Shri Bibudhendra Misra): (a) to (c). The scheme of the Government of Punjab for setting up a new unit at Nangal (Punjab) for the manufacture of transformers and capacitors was discussed with the representative of the Government of Punjab. The Representative of the State Government desired that a provisional approval may be granted to them to conduct negotiations for collaboration and arrangements for expenditure on foreign exchange, as necessary.

The Government of India have appointed a Committee to assess the existing capacity and further capacity required in relation to the prospective demand for heavy electrical equipment. The recommendations of the Committee are expected shortly. The State Government's proposal would be considered in the light of the recommendations of the above Committee.

Office of the Chief Controller of Imports and Exports in Punjab

204. Shri Daljit Singh: Will the Minister of Commerce be pleased to state:

- (a) whether it is a fact that the Government of Punjab have requested the Centre for opening of an effice of the Joint or Deputy Chief Controller of Imports and Exports in Punjab; and
- (b) if so, the decision taken in the matter?

The Minister of Commerce (Shri Manubhai Shah); (a) Yes, Sir.

(b) The matter is under consideration. Due to economy measures under the present emergency, the matter is likely to be delayed.

Productivity Year

Shrimati Maimoona Sultan: Will the Minister of Industry and Supply be pleased to state:

- (a) whether it is a fact that a defence slant is being given to the programme of the India Productivity Year 1966; and
- (b) if so, salient features of the revised programme?

The Deputy Minister in the Ministry of Industry and Supply (Shri Bibudhendra Misra): (a) and Yes, Sir. The revised programme will lay particular emphasis on the mobilisation of available resources to cover crucial activities in the major areas of endeavour like defence production, wastage reduction, workers' development, including seminars and training courses for personnel engaged in defence production and maintenance.

हावडा-कालका मेल के लिए विजली के रं जन

206. श्री हकम चन्द कछवाय : क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या यह सच है कि 1 प्रक्तुबर, 1965 से हावड़ा-कालका मेल गाड़ी को चलाने के लिए बिजली का इंजन काम में लाया जा रहा है : ग्रीर
- (खा) यदि हां, तो उसकी लागत क्या है ?

रेलवे मंत्रालय में राज्य-मंत्री (डा० राम सुभग सिंह): (क) जी हां। 1-10-1965 से भासनसील भीर मगलसराय के बीच कालका-हावड़ा डाकगाड़ी में विजली k इंजन लगाये जाते हैं।

(ख) भारत में बन्दरगाह पर उतरने तक एक इंजन पर लगभग 10 लाख की लागत घाती है।

Railway Northern Headquarters Construction Accounts Department

207. Shri Buta Singh: Will the Minister of Railways be pleased to refer to the reply given to Unstarred Question No. 429 on the 26th February, 1965 regarding the cases of disproportionate wealth and malpractices by certain staff of the Northern Railway Headquarters Construction Accounts Department and state:

- (a) the result of the investigations completed by the Special Police Establishment; and
- (b) the action taken against staff concerned for possessing disproportionate wealth?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) As a result of the investigations conducted by the Special Police Establishment, one Clerk of the Construction Accounts Department, Headquarters, Northern Railway has been held responsible for contravening certain provisions of the Railway Service (Conduct) Rules 1956 for which departmental action will be taken after the employee returns from sick-leave. Allegations against other staff referred to in the answer to the previous question could not be substantiated.

(b) The allegation regarding possession of disproportionate wealth has not been substantiated.

Clerks (Grade I) in Northern Railway Accounts Department

208. Shri Gulshan: Will the Minister of Railways be pleased to state:

(a) the total number of Clerks Grade I of the Northern Railway Accounts Department whose final confirmation was ordered in terms of the late C.R.A's. letter No. 93 CRA/E/30 dated 4-8-1931 in the year 1957;

(b) whether their seniority assigned in 1967 was withdrawn in the year 1961 and junior people who had not even officiated were allowed to supersede them; and

Written Answers

(c) if so, the reasons therefor?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) 206.

(b) and (c). This was done in the case of 3 employees only. It was due to implamentation of the upgrading orders (issued in Merch 1957) with retrospective effect from 1-4-56 that the three employees who qualified in Appendix II-A examination held in April 56 and were confirmed as Clerke Grade I against the normal vacancies occurred after 1-4-56, had to rank subsequently junior to all those who had qualified prior to 1-4-56 and were confirmed against the upgraded vacancies created with retrospective effect from 1-4-56:

श्रांसी रेलबे स्टेशन पर पाया गया हवगोला

209, भी भोंकार लाल बेरका : न्या रेलके मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या यह सच है कि 30 सितम्बर, 1965 को झांसी रेलवे स्टेशन पर सेना के बैले (धार्मी बैग) में दो हबगोले पाये गये :
- (खा) यदि हां, तो वे हथगोले कहां बनेथे ;
- (ग) क्या इस मामले मे कोई छान-बीन की गई थी ; ग्रीर
- (घ) यदि हां, तो उसका क्या परिणाम निकला ?

रेलवे मंत्रालय में राज्य-मंत्री (डा॰ राम सुभग सिंह): (क) जी हां, 22-9-1965 को, न कि 30-9-1965 को।

(बः) भारत में बने हुए थे।

- (ग) झांसी की सरकारी रेखवे पुलिस के स्टेंशन हाउस प्रकार ग्रीर स्थानीय सैनिक प्राविकारियों द्वारा जाय-पड़ताल की गई थीं।
- (घ) इस मामले में ग्रामी जीव पड़ताल हो रही है ।

Spindleage Allotted to Mysore State

210. Dr. Sarojim Malinhi: Will the Minister of Commerce be pleased to state:

- (a) the spindleage allotted to the Mysore State in the Fourth Five Year plan period and whether this spindleage has been licensed;
- (b) whether it is a fact that though some applicants for licences from Mysore State have been denied licences due to the exhaustion of quota a large amount of spindleage is lying unutilised in other States; and
- (c) if so, whether this unutilised quota will be re-distributed to other States where there are a number of applicants waiting to utilise it?

The Deputy Minister in the Ministry of Commerce (Shri S. V. Ramaswamy): (a) to (c). A statement is given below:

Statement

Allocation of spindles for the Fourth Plan period as such to any State does not arise, Presumably the Hon'ble Member refers to the allocation of cotton spindles made to the Mysore State for the Third Plan period.

An allocation of 180,000 spindles was made to the Mysore State during the Third Plan period; and the entire allocation has been licensed to various parties on the recommendations of the State Government. Only a small part of the original total spindleage allotment made to the various States remains to be licensed, spread over

five or six States. It is open to these States to utilise that capacity before 31-3-1966. Therefore it is not proposed to divert the small unlicensed capacity to other States.

The allocations of spindles to the various States were made taking into account relevant factors such as the requirements of yarn in each State, industrial development of each State, etc. It has been the general policy that these allocations should be utilised in the States to which they are made. If a licence is revoked, the spindleage thus released is again allotted for installation in the same State.

Electrification of Coal-Belt of Bengal and Bihar

- 211. Shri Heda: Will the Minister of Railways be pleased to state:
- (a) whether Government have undertaken any programme to electrify the coal-belt of Bengal and Bihar areas; and
 - (b) if so, the details thereof?

The Deputy Minister in the Ministry of Railways (Shri Sham Nath):
(a) and (b). The sections programmed for electrification in the coalbelt areas of Bengal and Bihar have been completed and the names of these sections are indicated below:

- Andal-Gomoh; including branch lines viz., Dhanbad-Tetulmari-Kusunda and Pradhankunta-Pathardih.
- Anara-Rukni Bhojudih Jamadoba Washery.
- 3. Ramkanali-Chourasi.
- 4. Damodar-Radhanagar.

The trunk route between Calcutta and Moghalsarai which serves these sections has also been electrified.

Export of Ten to U.K.

- 212. Shri P. C. Borooah: Will the Minister of Commerce be pleased to state:
- (a) whether it is a fact that Governments and traders of India and Ceylon are together organising a Campaign to stimulate new-sales of tea in the U.K.;
- (b) if so, the salient features of the campaign and its estimated cost and Government's share therein;
- (c) whether similar campaigns are being organised by Government in other countries also; and
 - (d) if so, where?

The Deputy Minister in the Ministry of Commerce (Shri S. V. Ramaswamy): (a) Yes, Sir. The Governments of India and Ceylon and the U.K. Tea Trade Committee have organised a "Drink More Tea" campaign.

- (b) The campaign seeks to strengthen the image of tea as a more fashionable, modern and essential beverage in order that more peoples could be persuaded to appreciate tea rather than other competing beverages. The campaign will involve an annual expenditure of £6,00,000 out of which an amount of £1,87,500 will be contributed by the Government of India.
- (c) and (d). Yes. Sir. Similar campaigns are already in operation in the U.S.A., Canada, West Germany, Australia and France.

चलीह चातुओं का उत्पादन

213. श्री मधुलिनये: श्री यशपाल सिंह: श्री प्र० चं० बरुवा: श्रीमती विमला देवी:

क्या **इस्पात भीर जान** मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या सरकार प्रलौह धातुमों का उत्पादन बढ़ाने के लिये कोई कार्रवाई कर रही है ताकि प्रतिरक्षा उत्पादन कार्य में बाधा न पड़े ; ग्रीर
- (ख) यदि हां, तो इस विषय में क्या कायंवाही की जा रही है ?

इस्पात तथा लान मंत्री (श्री संजीव रेड्डी): (क) ग्रीर (ख). जी, महोदय, । एल्यूमिनियम, तांबा, सिक्का ग्रीर जस्ता का उत्पादन बढ़ाने के विचार से इन धानुम्रों के उत्पादन की वर्तमान क्षमता के लिए निम्नलिखित कदम उठाए गए हैं:

> एल्युमिनियम :---एल्युमिनियम उत्पादन की वर्तमान क्षमता 1966 तक 67,500 मीटरी टन से बद्ध कर 1,13,000 मीटरी टन हो जायेगी जब कि पूर्ण परियोजनार्ये होने वाली समाप्त हो जायेंगी सरकारी क्षेत्र मे दो नई परियोजनाएं प्रथात् कोयला एल्युमिनयम परियोजना (क्षमता 25000 मीटरी टन) तथा कोरबा परियोजना एल्युमिनियम (क्षमता 1,00,000 मीटरी टन) हाथ में ली जा रही है। इस प्रयोजन से एक नई कम्पनी बनाई जा रही है। गैर-सरकारी क्षत्र में दो वर्तमान प्रदावकों के विकास के लिए तथा एक नयाप्रद्रावक भी

लगाने का प्रनुमोदन किया जा चुका है । इन परि-योजनाधों के चतुर्य योजना काल में पूरे हो जाने से एल्यमिनियम की समस्त क्षमता के 3,00,000 मीटरी टन से धधिक हो जाने का धनुमान है ।

- तांबा (राजस्थान):—(1) खेतरी:—
 फांसीसी तथा फिनलैंड की
 तकतीकी तथा वित्तीय
 सहायता से खेतरी की तांबा
 की खानों का विकास
 21,000 मीटरी टन तांबा
 प्रति वर्ष उत्पादन करके
 - (2) राया (बिहार) :--एक प्लांट
 20,000-30,000 तांबा
 टन प्रति वर्ष उत्पादन करने की
 क्षमता वाला स्थापित करने
 के लिए निक्षेपों का झनुसंधान
 किया जा रहा है। इस योजना
 को सोवियत सहायता के
 भ्रन्तगंत लिए जाने के
 संभाव्य पर विचार हो रहा
 है।
 - (3) ऋग्निगुण्डल (म्रान्ध्र प्रदेश):-म्रनुसंधान प्रगति पर है।

जस्ता :—पोलैंड की सहायता से
30,000 मीटरी टन जस्ता
प्रति वर्ष बाहर से मंगाए हुए
जस्ता संकेन्द्रीतों से तैयार
करने के लिए विशाखापतनम
में एक जस्ता प्रद्रावक
लगाने की परियोजना
पर विवार किया

जा रहा है। विदेशों से मंगाए हुए संकेन्द्रीतों के घाधार पर एक इसराजस्ता प्रदावक गैर-सरकारी क्षेत्र धलवाई (केरल) में स्थापित किया जा रहा है। प्रद्रावक को 20,000 मीटरी टन जस्ता धातु क्षमता का लाइसेंस प्राप्त है जो दो प्रवस्थामी में विकसित करके 60.000 मीटरी टन दिया जा सकता है ।

जस्ता ग्रीर सिक्का:--सरकार ने मेटल कारपोरेशन भ्राफ इन्डिया की निकाय को ग्रध्यादेश ग्रर्थात भारत की धात निगम (निकाय भ्रवान्ति भ्रध्यादेश) १६६४ राष्ट्रपति द्वारा लाग् करके २२-१०-६४ कों हाथ में ले लिया है ताकि सिक्के भीर उस्तेके जो निक्षेप जवार क्षेत्र में हैं उनका तेजी से विकास किया जा सके जो कि ग्रभी तक कम्पनी के पास पटटे पर थे।

जीनपूर रेलवे स्टेशन पर शब

214. भी घोंकार लाल बेरवा : श्री वजराज सिंह: श्री गोकरन प्रसाद: भी हरूम चन्द रुखवाय : भी विद्वताय पाण्डेय :

क्या रेसवे मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या यह मच है कि 24 मितम्बर, 1965 की रात को मुल्तानपुर से लौट रही एक यात्री गाड़ी में जीनपूर स्टेशन पर एक लडके का शव पाया गया; धीर
- (बा) यदि हां, तो इस मामले में सरकार ने क्या कार्यवाही की है ?

रेलवे मंत्रालय में राज्य मंत्री (हा० राम सुभग सिंह) : (क) जी हां।

(म्ब) वाराणसी की सरकारी रेलवे पुलिस ने भारतीय दण्ड संहिता की धारा 302 के ग्रधीन एक मामला दर्ज कर लिया है भीर जांच-पड़ताल हो रही है।

Steel Alloy Plant at Bhadravati

216. Shri Kajrolkar: Shri Basappa:

Will the Minister of Steel Mines be pleased to state:

- (a) whether it is a fact that Government had decided to equip a steel alloy plant with another electric pig iron plant at Bhadravati in collaboration with a West German steel firm, named Demag; and
- (b) if so, when it is to be commissioned and on what terms?

The Minister of Steel and Mines (Shri Sanjiva Reddy): (a) and (b). Mysore Iron & Steel Ltd. (Bhadravati) have been permitted by the Government to expand their pig iron capacity by 1,20,000 tonnes per annum. The foreign exchange cost of the plant will be covered under a loan agreement entered into by MISL with Kreditanstalt. The plant and equipment will be supplied by M/s. Demag and AEG of West Germany. The expansion programme is likely to be completed by 1968.

Trade Agreement with Sudan

217. Shri P. C. Borooah: Shri Onkar Lal Berwa: Shri Gokaran Prasad: Shri Brij Raj Singh: Shri R. Barua: Shri Yogendra Jha:

Will the Minister of Commerce be pleased to state:

(a) whether a trade agreement has recently been negotiated with Sudan; (b) if so, the result of the negotiations and the terms of the agreement, if concluded?

Written Answers

The Minister of Commerce (Shri Manubhai Shah): (a) Yes, Sir.

(b) As a result of discussions, a Trade Agreement between India and Sudan was signed on 22nd October, 1965. A copy of the same is enclosed. [Placed in Library. See No. LT-5073/ 65].

In recent years trade between the two countries has been of the order of Rs. 15 crores both ways. It is expected that as a result of this agreement there would be a near-balanced growth of trade between the two countries at a level of Rs. 20 crores with the possibility of further sales and purchases between the two countries of about Rs. 3 crores.

The two countries have also agreed to co-operate in setting up joint ventures in Industrial fields and exchange of technical knowledge and experts.

विल्ली रेलवे स्टेशन पर चौरियं

218. श्री जोंकार लाल बेरवाः क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या यह सच है कि 15 प्रवत्वर. 1965 को चोरों के एक गिरोह का जो दिल्ली रेलवे स्टेशन पर चोरियां किया करता था. पता लगाया गया है:
- (ख) यदि हां, तो जो व्यक्ति पकड़े गये हैं, क्या वे रेलवे कर्मचारी हैं; मीर
- (ग) यदि हां, तो उनका ब्योरा क्या है भौर उनसे क्या-क्या बस्तुएं बरामद हुई हैं?

रेलचे अंत्रालपं में राज्य-मंत्री (डा॰ राम चुमग सिहः) (क) से (ग). 15-10-1965 को दिल्लों मेन रेलवे स्टेशन पर चोरों के किसी ऐसे गिरोह का पता नहीं लगा है। लेकिन सरकारी रेलवे पुलिस के अनुसार दिल्लों (दिरयागंज) की पुलिस ने 15-10-1965 को भारतीय दण्ड सहिता की धारा 411 के प्रधीन चार व्यक्तियों को गिरफ्तार किया है भीर उनमें से एक अपराधी ने यह स्वीकार किया है भीर उनमें से एक अपराधी ने यह स्वीकार किया है कि उसने रेलों पर कुछ चीरियां की हैं। लेकिन बाद की जांच-पड़ताल से पता चला है कि रेलवे भण्डार का कोई ऐसा सामान बरामद नहीं हुआ है जिसके श्राधार पर अपराध सिद्ध किया जा सके।

दिल्ली रेलवे स्टेंजन पर केलों का रेलगाड़ी ते उतारा जाना

219. भी घोंकार लाल बेरवा: क्या रेलंब मंत्री यह बसाने की कृपा करेंगे कि:

- (क) क्या यह सन है कि केला व्या-पारियों ने सरकार से प्रार्थमा की है कि उनके लिये भेजे गये केल तुगलकाबाद की बजाय दिल्ली रेलवे स्टेशन पर उतारे जाये; प्रीर
- (ख) यदि हां,तो इस बारे में सरकार की क्या प्रतिक्रिया है ?

रेलवे मंत्रालय में राज्य मंत्री (डा० राम सुभग सिंह): (क) जी, हां।

(ख) धभी हाल में भ्रापातकालीन मारी यातायात के फलस्वरूप दिल्ली क्षेत्र में भीड़-भाड़ के कारण 10-9-1965 से 20-10-1965 तक बाहर से मालगाड़ी में भाने वाले केले भस्यायी रूप मे नयी दिल्ली के बजाय तुगलकाबाद में उतारे जाते थे। यह व्यवस्था सम्बी मण्डी (दिल्ली) के फल भीर सम्बी व्यापारी संघ के माध्यम से व्यापारियों की सलाह से लागू की गयी थी ग्रीर उनके ग्रमिबेदन पर फिर से पहले की तरह 21-10-1965 से केले के माल डिब्बे नयी दिल्ली स्टेशन पर लिये जा रहे हैं।

Aluminium Plant in Kerala

220. Shri Vasudevan Nair: Will the Minister of Steel and Mines be pleased to state:

- (a) whether there is a proposal to set up an Aluminium plant in the private Sector at Alwaye in Kerala State; and
- (b) if so, the estimated cost of the plant?

The Minister of Steel and Mines (Shri-Sanjiva Reddy): (a) M/s. J. K. Industries Private Limited, Calcutta, were granted "Letters of Intent" for the establishment of a new aluminium smelter in Kerala State with a capacity of 30,000 tonnes per annum, and aluminium fabrication facilities with a capacity of 15,000 tonnes.

(b) The cost of the plant has been provisionally estimated at Rs. 19.3 crores.

Station Master, Attari Railway Station

221. Shri R. Barua; Will the Minister of Railways be pleased to state:

- (a) whether it is a fact that the Station Master, Attari Railway Station near Amritsar, was the first person to inform Government about the preparation of Pakistani armiles to march towards Amritsar; and
- (b) if so, whether he has been rewarded in this connection by the Railway Administration?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) No.

(b) Does not arise.

रेसचे की व्यक्तियां

222 **डा॰ महातेष प्रसाद : क्या रेसके** मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या सक रेलों में रेलके कर्म-चारियों को सरकारी खर्च पर वर्दियां दी जाती हैं:
- (ख) यदि हां, तो किन-किन श्रेणियों के कर्मचारियों को ये वर्दियां दी जाती हैं;
- (ग) श्रेणीबार, कितनी प्रविक्ष के बाद तथा किस मानक के प्रनुसार विद्यां दी जाती हैं; भीर
- (घ) ये वर्दियां देने पर कितना वार्षिक व्यय होता है ?

रेलवे मंत्रालय में राज्य-मंत्री (का॰ राम सुभग सिंह) : (क) जी, हां।

- (ख) भामतौर पर जिन कोटियों के कर्मचारी जनता के सम्पर्क में भाते हैं भीर जिन्हें जनता/रेल कर्मचारियों द्वारा भासानी से पहिचान लेना जरूरी होता है, उन्हें बर्दियां दी जाती हैं।
- (ग) यह इस बात पर निर्मार करता है कि कर्म वारियों को जनता से किस हद तक सम्पर्क रखना होता है, उनकी इयूटी क्या है तथा स्थानीय जलवायु कैसी है। मोटे तौर पर नीचे दिये हुए मान के प्रनृमार बर्दियां दी जाती है:—

वे स्थान जहां गर्मी और जाड़ा दोनों ही होते हैं

जाड़े के मौसम में—दो वर्ष के लिए एक सेट। गर्मी के मौसम में—हर वर्ष दो मे चार सेट।

वे स्थान अहां केवल गर्मी का मौसम होता है:

जाड़े के मौसम मे---कुछ नहीं। गर्मी के मौसम में---हर वर्षतीन से खैसेट। 591

(घ) सूचना मंगायी जा रही है ग्रौर सभा-पटल पर रख दी जायेगी।

गोरसपुर स्टेशन के बाहरी सिगनल पर रेलगाडियों का रोका जाना

- 223. डा॰ महादेव प्रसाद : क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि :
- (क) ब्रब्तूबर, 1965 में, किन-फिन नियियों को तथा कितनी-कितनी बार, पूर्बोत्तर रेलवे के ब्रानन्दनगर स्टेशन से गोरखपुर जाने वाली गाड़ियों को गोरखपुर स्टेशन के बाहरी सिगनल पर हकना पड़ा था: बीट
- (ख) वहां पर गाड़ियां किन कारणों से रुकी थीं ?

रेलवे मंत्रालय में राज्य-मंत्री (डा० राम सुभग सिंह): (क) श्रीर (ख). ग्रन्य गाड़ियों के ब्रादान भीर प्रस्थान की व्यवस्था करने तथा धन्तर्पाण की खराबी के कारण धानन्दनगर की श्रोर से गोरखपुर स्टेशन पर पहुंचने वाली कुल 248 गाड़ियों में से केवल 22 गाड़ियों को निम्न तारीखों को सिगनल के बाहर रोका गया:—

1-10-1965	2 गाड़ियां
2-10-1965	1 गाड़ी
3-10-1965	2 गाड़ियां
6-10-1965	1 गाड़ी
7-10-1965	2 गाड़ियां
11-10-1965	1 गाड़ी
13-10-1965	2 गाड़ियां
15-10-1965	2 गाड़ियां
17-10-1965	1 गाडी

1 गाड़ी
2 गाड़ियां
1 गाड़ी
22 गाहियां

ऊपर बतायी गयी 22 गाड़ियों में से 13 गाड़ियां गोरखपुर स्टेंगन पर ठीक समय पर पहुंचीं।

Pay Scales of Head Clerks on Railways

224. Shri Rajdeo Singh: Will the Minister of Railways be pleased to state:

- (a) whether it is a fact that Government are considering to declare the scale of Rs. 210—380 (A.S.) for Head Clerks on the Indian Railways instead of the scale of Rs. 335—525 (A.S.) for Chief Clerks; and
- (b) if so, whether Government propose to take the views of the Federation before making a change?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag. Singh): (a) No.

(b) Does not arise.

Northern Railway Class I Officers posted in Delhi

225. Shri Vishram Prasad: Will the Minister of Railways be pleased tostate:

- (a) the number of Class I officers in the Northern Railway posted in: Delhi for the last:
 - (i) 15 years,

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and Ships by Pakisistan (C.A.)

- (ii) 10 years, and
- (iii) 5 years;
- (b) whether it is the policy of Government that such officers should not remain at a particular station continuously for such a long period so as to avoid developing undue influence; and
- (c) if so, the steps being taken to bring down the number of officers referred to above?

The Minister of State in Ministrytry of Railways (Dr. Ram Subhag Singh): (a) (i) Nil.

- (ii) 14
- (iii) 20.
- (b) and (c). The policy of the Government is that officers should not be normally retained at one place for unduly long periods. Transfers are periodically made, keeping, in administrative requirements. Among the 34 officers referred to in part (a), 17 are Administrative Officers who have to be kept at Delhi, as the Administrative posts are only in the Headquarters office at Delhi. The remaining 17 officers have mostly been transferred from one post to another in the Headquarters office or in the Divisional office and from the Headquarters office to the Divisional office and vice-versa. In a few cases, officers have to be kept in the same post for long periods on account of the specialised nature of the job.

Export of Handloom Goods

226. Shri M. Malaichami: Will the Minister of Commerce be pleased to state:

- (a) whether it is a fact that the total export earnings of handloom goods during 1965-66 have exceeded that of 1964-65; and
- (b) if so, whether all the accumulated stock of handloom goods has been cleared?

The Deputy Minister in the Ministry of Commerce (Shri S. V. Ramaswamy): (a) The exports of handloom goods during 1965-66 (April-August) were of the order of Rs. 647 crores as against Rs. 4-74 crores for the corresponding period in 1964-65. The total exports of handloom goods during 1964-65 (April 1964—March 1965) were of the order of Rs. 15:04 crores.

(b) There is still some accumulation of handloom fabrics in Andhra Pradesh, Madras and Maharashtra.

12 hrs

CALLING ATTENTION TO MAT-TER OF URGENT PUBLIC IMPORTANCE

IMPOUNDING OF INDIAN SHIPS AND CONFISCATION OF JUTE, TEA ETC. BY PARSITAN

भी यशपाल सिंह (कैराना) : प्रध्यक्ष महोदय, मैं भविलम्बनीय लोक महत्व के निम्निलिखित विषय की भीर परिवहन मंत्री का ध्यान दिलाता हूं भीर प्रार्थना करता हूं कि वह इस बारे में एक वक्तव्य दें :---

> "पाकिस्तान द्वारा भारतीय जहाजों को र्हे रोका जाना भीर लगभग 5.35 करोड़ रुपये के भारतीय पटसन, चाय, भादि का जस्त किया जाना तथा उस पर भारत सरकार की प्रतिकिया"।

The Minister of Transport (Shri Raj Bahadur): I have a statement to make; it is a lengthy one; it runs over about 11 pages.

Mr. Speaker: Is he prepared to lay it on the Table of the House?

That would be circulated and then I will allow an opportunity to Members to put their questions.

Shri Raj Bahadur: I lay the statement on the Table of the House. [Placed in Library. See No. LT-5075/651.

An hon, Member: It may be circulated today.

Mr Speaker: It cannot be circulated today. If they are satisfied, I suggest that they may look into the etatement and I will allow an opporannity later.

ग्रगर मातनीय सदस्य बाहते हैं, तो वे ब्राज ही इस स्टेटमेंट को पढ़ में और मैं ब्राज ही सवालों के लिए मौका दे सकता है।

श्री नाम पार्र (राजापुर) : इस को क्षोमकार को लिया जा सकता है।

भ्रष्यक्ष महोदय : तो हम इस को सोमवार को लेलोंगे।

12.02 hrs.

595

RE: MOTIONS FOR ADJOURNMENT AND CALLING ATTENTION NOTICES. (Queru)

डा० राम मनोहर लोहिया (प्रतिवादी): घ्रष्यक्ष महोदय.

श्राच्यका महोदय : मैंने माननीय सदस्य का नोटिस रखा हम्रा है। पहले प्राइम मिनिस्टर का स्टेटमेंट हो जाने दीजिये। धगर उन्होंने ग्रपने स्टेटमेंट में इस मामले को डील न किया, तो मैं बाद में इस को ले लंगा।

डा॰ राम मनोहर लोहिया : मैं ग्राप का घ्यान इस तरफ़ खोंचना चाहता हूं कि प्रधान मंत्री साहब प्रपना बयान दे देंगे घोर फिर उस के बाद भाप इस घर को बरखास्त कर देंगे। मझे थोडा सा जिक कर लेने दीजिए। भगर मैं भंग्रेजी बोल, तो श्राप मझे बोलने देंगे। नुझे एक मिनट बोलने दीजिए।

हिन्दस्तान और पाकिस्तान के मामले में प्रधान मंत्री साहब ने मजबूरी से कुछ तो भपनी कामयाबी दिखाई, लेकिन बहुत मामलों में बह निकम्मे साबित हुए हैं। हम दो दिनों से बैठे हए हैं, लेकिन वह बात सदय में बहीं भा पाई है। प्रधान मंत्री खाली खपडी बात कहते चने जायेंचे । ब्राप उच को क्यान देने का मौका दे देंगे। भाखित हम काहे के लिए बहुां घावे हैं ? यान लीजिए कि इस मामले में मैं प्रकेलाही हुं, लेकिन मुखे भी उप के निकम्मेपन के बारे में बात करने का सौका मिलना चाहिए, ताकि देश प्रपनी हालत को सुधार सके । ग्रगर ग्राप को तकलीफ़ हो रही है, तो मैं बैठ जाता है। मैंने व्यानाकर्षण प्रस्ताव भीर स्थगन प्रस्ताव दिये हैं।

बिन्द्रस्तान भीर पाकिस्तान के बारे में हमारी एक खास दृष्टि है, जिस के मृताबिक यह मामला हल किया जा सकता है। या तो दोनों देशों का महासंघ बनेगा, या यद होगा । पिछले तेईस दिन तक लडाई चली । उस में मरकार की तरफ से निकम्मापन दिखाया गया । अब ऐसी हालत है कि जब ग्राम लगती है, तब कुन्नां खोदने की सोचते हैं, पहले से कुमां खोदने की तरफ़ घ्यान नहीं देते हैं। इन बातों को उठाने का मौका मिलना चाहिए । ग्रभी वह मौका है । ग्राज बाद में प्रधान मंत्री अपना बयान दे देंगे और ग्राप सदन की बरखास्त कर देंगे।

क्रध्यक्ष सहोदय : ग्रभी मौका नहीं है । मैंने पहले जो फ़ैसला दे दिया है, मैं उसी पर पाबन्द हं । डाक्टर साहब ने ऐसी कोई बात नहीं कही है, जो मुझे प्रपने फ़ैसले से बदल सके । श्रसल में डाक्टर साहब को यह बात इस तरह उठानी नहीं चाहिए थी। जब मैं किसी धौर मेम्बर को ऐसा करने की इजाजत नहीं देता हं, तो उन को कैंस दे सकता हं। उन्होंने कहा कि वह प्रकेले हैं, शायद इसलिए मैं उन की बात नहीं मानता है। उन्होंने यह भी कहा कि ग्रगर वह ग्रंगेजी में बोलते. तो शायद मैं उन को मौका दे देता । ये दोनों बातें बलत हैं। क्या बाकी के हिन्दी बोलवे बाले माननीय सदस्यों को मैं रोकता हूं भीर क्या मैं सिर्फ़ अंग्रेजी बोलने वालों को ही इजाजत देवा हं ?

भी रामेश्वरानम्ब (करनाल) : ग्रध्यक्ष मुद्धोदय, यह बात तो सत्य है।

ध्रध्यक्त महीदय: जो कुछ माननीय सदस्य कहते हैं, शगर मैं हमेशा उस को दिख में रख् को मैं हर बक्त उन से ही खडता रहें।

स्त्री कानेक्बरमान्य : अञ्चल महोदय, मुझे अबुना प्रसद्ध नहीं हैं । मैं तो ग्राप का बढ़ा स्रादर करता हूं ।

बायक महोदय : जूंकि हिन्दुस्तान ने प्रपनी बड़ी ऊंची रूहों को गेकर कपड़ों में लपेटा है, इसलिए मैं श्राप की बड़ी इज्बत करता हूं।

भी रामेश्वरानन्व : प्रध्यक्ष महोदय, ग्राप ते मुझ पर बड़ा लांछन लगाया है। जितना भादर मैं भ्राप का करता हूं, उतना कोई भी नहीं करता है।

प्रथ्यक्ष महोबय: माननीय सदस्य, डा॰ लोहिया, का नोटिस इस बारे में है कि पाकिस्तान ने सीज फ़ायर के बाद भी हमारी बहुत सी टेरीटरी पर कब्जा कर लिया है।

डा॰ राम मनोहर लोहिया: प्रधान मंत्री यह बचन दे चुके हैं कि ड्वाजीपीर दर्रे को कभी नहीं छोड़ेंगे। उस ने भ्राप इन्कार नहीं कर सकते। मैंने इस बारे में स्थान-प्रस्ताव दिया है। इस के भ्रलाबा उड़ी-पूंच का मामना भी है।

प्रस्पक्ष महोदय : हम रोज पड़ रहे हैं कि सीज फ़ायर के इतने वायलेगन्य हो रहे हैं। मैं उन सब को प्रलाहिदा घलाहिदा कैसे ले सकता हूं ? घाज प्रधान मंत्री घपना स्टेटमेंट दे रहे हैं। घगर उस में इन बातों का जिक्क न घाया, तो मुझ पर यह जिम्मेदारी घाती है कि मैं माननीय सदस्य के नोटिस को जक्स कलसिंडर करूं। घगर इन वायलेगन्ज का जिक किया गया, तो खायद मांन घाए कि उन के सारे स्टेटमेंट पर डिस्कगन किया जाये। उस में सब वायलेगन्ज घा जायेंगे। मैं उन सब को मुलाहिदा घलहिदा नहीं से सकता हूं। यह नहीं हो सकता है कि सिफ़्रें राजस्थान घीर पंजाब के वायलेगन्ज पर विचार किया जाये धीर कामभीर के वायलेगन्ज पर नहीं।

डा॰ रक्त मनोहर लोहिया : हाजीपीर भी । श्रम्यक महोदय : हाजीपीर भी भा जायेगा । साननीय सदस्यों की प्रधान मंत्री के स्टेटमेंट का इन्तजार कस्त्रा होगा ।

12.67 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER MINES AND MINERALS (REGULATION AND DEVELOPMENT) ACT

The Minister of Steel and Mines (Shri Sanjiva Reddy): I beg to re-lay on the Table a copy each of the following Notifications tion (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957:—

- (i) S.O. 1233 published in Gazette of India dated the 24th April, 1965
- (ii) S.O. 1656 published in Gazette of India dated the 29th May, 1965.
- (iii) The Mineral Concession (Second Amendment) Rules, 1965, published in Notification No. G.S.R. 793 in Gazette of India dated the 5th June, 1965.
- (iv) G.S.R. 794 published in Gazette of India dated 5th June, 1965.
- (v) S.O. 1861 published in Gazette of India dated the 12th June, 1965.
- (vi) The Mineral Concession (Third Amendment) Rules, 1965, published in Notification No. G.S.R. 1011 in Gazette of India dated the 24th July, 1965. [Placed in Library, See No. LT-4643/65].
- (2) to lay on the Table a copy each of the following Notifications:—
 - (i) The Mineral Concession (Fourth Amendment) Rules,

600

[Shri Sanjiva Reddy.]

1965, published in Notification No. G.S.R. 1398 in Gazette of India dated the 25th September, 1965, under subsection (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957. [Placed in Library. See No. LT-5059/65].

(ii) The Iron and Steel (Control) Amendment Order 1965, published in Notification No. S.O. 3147 in Gazette of India dated the 9th October, 1965, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No.LT-5060/65].

NOTIFICATIONS UNDER EXPORT (QUALITY CONTROL AND INSPECTION) ACT AND PAPERS UNDER TARIFF COMMISSION ACT

The Minister of Commerce (Shri Manubhai Shah): I beg to lay on the Table: ---

- (1) a copy each of the following Notification under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:-
- (i) The Export of Mica (Inspection) Rules, 1964, published in Notification No. S.O. 2658 in Gazette of India dated the 30th July, 1964, [Placed in Library. See No. LT-5067 (A)/65.]
- (ii) The Export of Jute Hessian and Jute Sacking (Inspection) Rules, 1964, published in Notification No. S.O. 4097 in Gazette of India dated the 24th November, 1964. [Placed in Library. See No. LT-5061/65.1
- (iii) The Export of Fish and Fish Products (Inspection) Rules, 1964, published in Notification No. S.O. 4398 in Gazette of India dated the 29th Dscem-1964. [Placed in Library. See No. LT-5068/65.]

- (iv) The Export of Fish and Fish Products (Inspection) Amendments Rules, 1965, published in Notification No. S.O. 772 in Gazette of India dated the 6th March, 1965. [Placed in Library. See No. LT-5080/ 65]
- (v) The Export of P.V.C. Leather Cloth (Inspection) Rules, 1965, published in Notification No. S.O. 1325 in Gazette of India dated the 26th April, 1964. [Placed in Library. See No. LT-5078/65.3
- (vi) The Export of Mica (Inspection) Amendment Rules. 1965, published in Notification No. S.O. 1346 in Gazette of India dated the 30th April. 1965. [Placed in Library. See No. LT-5067/651.
- (vii) The Export of Jute Hessian and Jute Sacking (Inspection) Amendment Rules, 1965, published in Notification No. S.O. 1424 in Gazette of India dated the 27th April, 1965. [Placed in Library. See No. LT-5079/65].
- (viii) The Export of Coir Products (Inspection) Rules, 1965, published in Notification No. S.O. 1892 in Gazette of India dated the 15th June, 1965. [Placed in Library. See No. LT-5077/65.]
- (ix) The Export of Mica (Inspection) Second Amendment Rules, 1965, published in Notification No. S.O. 2140 in Gazette of India dated the 30th June, 1965. [Placed in Library. See No. LT-5062/ 65.1
- (x) The Export of Flash Lights (Inspection) Rules, 1965, published in Notification No. S.O. 2345 in Gazette of India dated the 26th July, 1965. [Placed in Library. See No. LT-5063/65.]

- (2) a copy each of the following papers under sub-section (2) of section 16 of the Tariff Commission Act, 1961:—
 - (i) Report (1963) of the Tariff Commission on the continuance of protection to the Safety Match Industry.
 - (ii) Government Resolution No. 16(1)-Tar/64, dated the 14th September, 1965.
 - (iii) Statement explaining the reasons why a copy each of the documents at (i) and (ii) above could not be laid on the Table within the period prescribed in the said sub-section.

[Placed in Library. See No. LT-6081/65].

12.68 hrs.

BUSINESS OF THE HOUSE

The Minister of Communications and Parliamentary Affairs (Shri Satya Narayan Sinha): With your permission, Sir, I rise to annaunce that Government Business in this House for the week, commencing 8th November, 1965, will consist of:—

- Consideration and passing of:—
 - The Railways (Employment of Members of the Armed Forces) Bill, 1965.
 - The Industrial Disputes (Amendment) Bill, 1965, as passed by Rajya Sabha.
 - The Taxation Laws (Amendment and Miscellaneous Provisions) Bill, 1965.
- (2) Discussing and voting on the supplementary demands for Grants (General) for 1965-66.
- (3) Consideration and passing of:
 - The Metal Corporation India (Acquisition of Undertaking) Bill, 1965.

- The Delhi Secondary Education Bill, 1965.
- (4) Further discussion on the Report of the Backward Classes Commission at 3 p.m. on Monday, the 8th November, 1965.
- (5) Discussion on the payment and water-supplies under the Indus Waters Treaty, 1960 on a motion to be moved by the Minister of Irrigation & Power on Wednesday, the 10th November, 1965 after disposal of questions.

Shri S. M. Banerjee (Kanpur): You are aware, Sir, that many calling attention notices and adjournment motions on scarcity and famine conditions in many parts of the country were given. A motion has also been tabled in the matter. So, I request you to direct the Minister of Parliamentary Aflairs to allot some time to discuss this issue.

Secondly, I read with great surprised in today's newspapers that an agreement has been reached regarding the supply of American wheat through PL 480. I know, Sir, that the people all over the country are very agitated about this PL 480. I cannot imagine that at this hour, when America is supplying Sabre jets and Patton tanks to Pakistan....

Mr. Speaker: At this moment when the business for the next week is announced, if there are motions pending or certain reports....

Shri S. M. Banerjee: No motion is pending. I am only demanding a discussion.

Mr. Speaker: He should give a regular notice if he wants discussion.

Shri 8 M. Banerjoe: Under the motion which I have given for discussion of foodgrain prices, this thing does come.

Mr. Speaker: Then he should ask whether that motion would be taken up next week or not.

Shri S. M. Banerjee: I do not know why there are certain hon. Members like Shri Masani who are allergic to it.

Mr. Speaker: Shri Masani has nothing to do with it,

Shri S. M. Banerjee; Sir, kindly hear me.

Mr. Speaker: It is not relevant.

Shri S. M. Banerjee: I have not mished.

Mr. Speaker: I have interfered and, therefore, if anybody can be allergic it is the Chair and not any other hon. Member. No question comes of Shri Masani here. (Interruptions).

Shri S. M. Banerjee: Is America his fatherland that every time he says like that?

Mr. Speaker: Does he want to put any question?

Shri S. M. Banerjee: Sir, it is my earnest desire that we should discuss this matter of PL 480. We do not want wheat. They are supplying Sabre jets and patton tanks to Pakistan. We do not want the rotten wheat. We want to discuss this matter.

भी हुकम चन्द्र कक्ष्मवाय (देवास): धापको याद होगा कि पिछले बजट सैशन के धन्दर धौर इससे पहले वाले सैशन में माननीय श्रम मंत्री जी ने

Mr. Speaker: About PL 480. I am told by my office that there is a regular resolution moved by Shri H. N. Mukerjee which has got the top priority in the ballot and it is going to be discussed next time.

भी हुकम चन्व कख्राय: मननीय श्रम मंत्री जो ने एक बार यह घाश्वासन दिया चा कि वह बीड़ी मजदूरों के लिए बोनसबेज बोर्ड प्राविडेन्ट फंड व चिकित्सा के सम्बन्ध[में एक विश्वेयक लाने वाले हैं। मैं जानना चाहता हुं कि कब तक वह उस विश्वेयक को लायेंगे? यह बहुत जरूरी है। इससे मजदूरों को बहुत कुछ सहुलियतें मिल सकेंगी।

Shri Hem Barua (Gauhati): Sir, the hon. Minister for Parliamentary Affairs looks more charming after his visit to the Soviet Russia. In this connection, may we know.....

Mr. Speaker: It is only the eye that beholds that that can tell....

Shri Hem Barua: May I know if the hon. Minister is going to make a statement, oh his visit to the Soviet Russia, during the next week.

Harish Chandra Shri Mathur (Jalore): Mr. Speaker, Sir, it has been your decision, endorsed by this House, that every week we will have a No-day-yet-named-motion discussion. Therefore, when the hon. Minister of Parliamentary Affairs announces business for a week he must in pursuance of that decision include at least one of the No-day-yet-namedmotions. You are aware that on the 4th there was a sub-committee meeting which had selected about half-a-No-day-yet-named-motions, and I think it is for the hon. Minister to find room for one of them during this week. He has not done so.

भी भा श श शर्मा (बक्सर) : प्रापने खुद भाश्यासन दिया था इस सदन में पिछमे साल बजट सँशन में कि रांची में हैबी इंजी-नियरिंग में जो बहुत बड़ी भाग लगी थी और काफी नुक्सान हुआ था हैबी इंजीनियरिंग को, उस पर बहस की जायगी । उस के बाद जस्टिस मुखर्जी की रिपोर्ट भी भा गई है। एक साल के करीब होने को भाया है। लेकिन भी तक बहस का कोई इंतजाम नहीं किया गया है। मैं चाहता हूं कि इस विषय पर भी बहस करवाई जानी चाहिये।

Shri Hari Vishnu Kamath (Hoshangabad): Mr. Speaker ,may I, Sir, invite your attention to Bulletin Part II dated 22nd October 1965 set-

ting out the business for this session. It includes legislative business, financial business and other business. But, Sir, nowhere do I find listed for disoussion the Fourth Plan which will commence on 1st April, 1966. In the next session it will be impossible to have a discussion on the Fourth Plan. Therefore, it is imperative that the House discusses the Fourth Plan in this session. Secondly, in the last session, if my memory does not betray me, you were pleased to assure the House that you would inquire into the matter as to why it took as many as six days for a communication from the Delhi District Jail-District Jail or Central Jail I do not exactly know-to the Lok Sabha Secretariat, both in Delhi. I do not know what has happened to that inquiry. If the inquiry has been made, the House may be told about the outcome of that inquiry.

B.O.H.

Thirdly, the experience gained of the new timings that were introduced by you, with the consent of the House of the Lok Sabha sitting were found to be very satisfactory and salutary. I do not know whether the House would be agreeable to continue the same timing. (Interruptions). Well, well, if you do not want it, well and good.

Then I would like to know whether the Government have decided to put through in this session all the Bills listed for this session.

Lastly, I am reluctant to raise one point but I think in the larger interests of the House I should raise it for your consideration. I am given to understand that a notice has been issued to the Secretary of the Lok Sabha by the Supreme Court in respect of a special leave to appeal petition by an hon. Member of this House in that court. I am sure my hon colleagues on both sides of the House would like to know what the position is at the moment and whether you have taken a decision on whether s

return will be filed in that court or

Dr. L. M. Singhyl (Jodhpur): The House would like to know whether it is the intention of the Government to initiate a discussion on the situation arising from persistent violations of the ceasefire by Pakistan and the situation arising from various steps sought to be taken United Nations for implementing the Security Council Resolution. Prime Minister is making a statement this afternoon. We would like to know whether it is the intention of the Government specifically to provide for such discussion during this session.

Secondly, I think most of my hon colleagues here feel that the time allotted for the discussion on the water supply payment under the Indus Water Treaty Agreement is extremely meagre. The time allotted is only four hours. I would plead with you that the time allotted should be increased.

भी प्रकाशबीर शास्त्री (विजनीर) : द्मापको ध्यान होगा कि संसद के पिछले धिष्ठियान की विक्रप्ति जी लोक समासचि-वालय से प्रकाशित हुई थी उस में बताया गया था कि किन-किन विशेष बातों पर इस संसद के प्रधिवेशन में विचार किया जाएगा । उस में एक भाइटम विवेश नीति की भी थी। लेकिन क्यों कि इस बीच में पास्तिन से हमारा संघर्ष चल पडा इस लिए वह चर्चा उस समय स्थगित हो गई । उस समय हम सब भी इस मुद्र में थे कि इस बात पर चर्चान की जाए तो ज्यादा धन्छा हो । सेकिन भव कुछ ऐसा प्रतीत हो रहा है कि यद के मोर्चे पर जैसी हम ने सफलता प्राप्त की है, राजनीतिक मीचें पर उतने ही **मधिक** हम मसफल हो रहे हैं। इस लिए मेरा भावसे यह . . .

अध्यक्ष महोदय: श्र्यांशिख का तो यक्त नहीं है। घाप आइटम के बारे में कह सकते हैं कि इस माइटम की लिया जाय । श्री प्रकाशवीर झास्त्री: यही कहने में जारहा हूं। मैं स्पीच नहीं दे रहा हूं। मैं बता रहा हूं कि किस लिए मैं इस बात को चाहता हूं।

ग्रम्यस महोदय : ग्रौर स्पीच क्या होती है।

श्री प्रकाशबीर शास्त्री: मेरा कहना यह है कि जब गवनें मेंट के एक प्रमुख मिनिस्टर श्री एम॰ सी॰ चागला और कांग्रेस पक्ष के प्रमुख व्यक्तियों ने संसद् के पिछले प्रधिवेशन की समाप्ति पर विदेश नीति में परिवर्तन की बात कही थी हम यह चाहते हैं कि विदेश मंजालय में परिवर्तन हो । मैं यह कहना चाहना हूं कि हम चाहते हैं कि इस प्रधि-बेशन में विदेश नीति पर प्रवश्य बहस की जाए ।

भी यशपाल सिंह (कैराना) : ऐसा
मालूम होता है कि हमारे पालियामेंटरी
एफ़ेंदर्ज के मिनिस्टर साहब सुनहरे मुल्कों
में जाकर ध्रपने देश के लोगों के नाम भी
मूल गए हैं। ध्रापने यह एलान नहीं किया
है कि बैक्वड क्लासिज का जो मोशन है भीर
जिसका ताल्लुक 28 करोड़ लोगों के साथ
है, उसको कम से कम बोदह घंटे का समय
दिया जाएगा ।

ग्राष्यक्ष महोदय : समय का सवाल ग्रालहदा सवाल है ।

श्री सक्तपाल सिंह: दूसरी बात यह है कि जो मूबर हैं कम से कम उसका नाम तो जरूर द्याना चाहिये। यह पालियामेंटरी पद्धति के खिताफ है कि मूबर को ही भूल जायें झौर सुनहरे मुल्कों के लोगों के नाम याद रखें।

भी मधु लिभये (मुगेर) : इस सदन के भूतपूर्व सदस्य श्री किराय मुगार जो बिहार से 1953 में जीत गए थे उनका इंतकाल 18 ग्रगस्त, 1965 को दुग्रा। लेकिन ग्रमी तक इनकी सूचना सदन को नहीं दी गई है। सम्यक्ष महोदय: ग्राप को मालूम हुसा या तो ग्राप लिख देते।

भी मधु लिमये : मैं जानना चाइता डूं कि ऐसा क्यों हुआ ?

ब्रष्यक्ष महोदय : हमको मालूम नहीं हुमा ग्रीर प्रापको मालूम हुमा या तो ग्रापका फर्ज या कि माप हमें इतिला दे देते।

श्री मणुलिमये: ग्रभी इतिलादे रहा हुं।

श्री रामसेवक यादव (बाराबंकी) : भसल में इसकी इत्तला सरकार को देनी बाहिये । इत्तला देने की जिम्मेदारी वहां के प्रशासन की है । माननीय सदस्य तो दे ही रहे हैं ।

म्राप्यक्ष महोवय : भव भाप बैठ जाइये ।

श्री मणु लिमये: दूसरी बात यह है कि 10 तारीख की जो प्रश्न पतिका है जबानी उत्तर के लिये उस मैं पहला जो प्रश्न है वह एक ऐसे व्यक्ति के स्थान के बारे में है जिसका

स्राप्यक्त महोदय: उस का जवाब मंत्री महोदय नहीं दे सकते।

श्री मधु लिसये : श्राप मेरी बात तो सुन लीजिये । चूंकि यह कार्रवाई से सम्बन्धित है इस लिए कह रहा हूं । वह ऐसे व्यक्ति का बयान है जिसका न सरकार से कोई सम्बन्ध है भीर न इस सदन से हैं । तो ऐसे व्यक्तियों के बयानों के बारे में यहां प्रश्न श्रा जाना

धध्यक्ष महोदय : इस के बारे में मिनिस्टर फार पालियामेंटरी घफेयर्स कैसे जवाब देगे ।

भी मणु लिमये: प्राप जवाब दीजिए। यह कार्रवाई के बारे में है। नहीं तो इस सवाल को कब उठाया जा सकता है यह ग्राप वसला ीजिये। श्राच्यक महोबय : माननीय सदस्य को स्या कोई मौर बात कहनी है ।...मि॰ स्वामी जी ।

बी रामेश्वराज्य (करनाल) : मैं ने पंजाबी सुने के सम्बन्ध में गृह मंत्री साहब में जो कसेटी बनाई है उस के सम्बन्ध में एक स्वगन प्रस्ताव दिया था धौर प्रस्प सूचना वन भी दिया था । मैं कहना चाहता हूं कि इस से देश में एक बड़ी गड़बड़ फैल गई है । चूंकि इस चर्चा से बड़ा लाभ होगा इस लिये इस पर जरूर विचार किया जाना चाहिये । चूंकि घणी तक यह सांप्ताहिक लिस्ट पर नहीं घाया है इस लिये मुझे यह पता नहीं लगा कि इस पर विचार होगा या नहीं ।

क्षम्यक महोदयः मैं यह भी कहना चाहता हूं कि माप मुझे मि॰ स्वामी जी न कहा कीजिए ।

धन्यक महोवय : यह बात ठीक है कि भ्राप ने मेरा ज्यान इस तरफ खींचा । भ्राप मिस्टर की तरफ ज्यान न दीजिये, सिर्फ स्वामी जी की तरफ ज्यान ीजिए ।

Shri Ranga (Chittoor): I would like to suggest that some time should be given during the next week or soon after for a discussion of the drought conditions and the effects thereof on the peasants, workers and parts of the other people in large country. All over India it has taken place, more specially in the south-Madras, Mysore, Maharashtra, parts of Madhya Pradesh and also Andhra. The north-east monsoon has failed and there is a great scarcity of foodgrains also. Declaration of a moratorium, supply of credit, suspension of collection of land revenue- all these things are needed. Therefore, would like the Government to consider the advisability of allotting some time for the discussion of this very important matter and also for the Covernment to place before the House what steps they are trying to per-suade the States to take and themseives to take.

Shrimati Lakshmikanthamma (Khammam): We are passing through very difficult times and I only request that we should avoid any of the items on the Agenda which might irritate our international relationship with major countries. This House should not be made the forum. The hon. Prime Minister can discuss with the leaders of opposition parties.

Shri D. C. Sharma (Gurdaspur): In the first place, the situation arising from the Pakistani aggression in the border States of India, such as, Punjab, Rajasthan and others, should be fully discussed on the floor of the House because the people do want a categorical answer to some of the questions that they put to us when we go amongst them.

Secondly, the foreign policy of all the countries is undergoing reappraisal at this time and every day we read about the revision of the foreign policy this country or of that country. I feel that the foreign policy of our country should also be made the subject of discussion on the floor of this House so that we know where we stand in regard to those countries who are our friends, those who pretend to be our friends and those who are avowedly our enemies.

. My third point is that we must find some time, whatever it be and whenever it be, during the session for the discussion of the Backward Classes Commission Report.

An hon. Member: That is provided for.

Shri D. C. Sharma: More time should be given for that. This is a thing to which our attention is drawn when we go to our constituencies.

Shrimati Yashoda Roddy (Kurnool): I am very glad that Professor Ranga drew the attention of Government to drought conditions. I also want to request the Government to give some time to discuss the severe drought conditions existing in

[Shrimati Yashoda Reddy]

almost all parts of our country. We will be very much obliged if some time is given.

Shri Nath Pai (Rajapur): I should like to endorse the remarks made by Shri Prakash Vir Shastri. In the past, there was no session when this House was not called upon to discuss international affairs. Almost during every session there was the foreign effairs debate. We do not want to go to the other extreme of neglecting foreign affairs. There are some vital changes in the foreign policy of this country. We had put a self-imposed restraint on ourselves. I think, now we should have an opportunity of discussing what those changes are. think some of them are desirable and some of them are not so desirable. The House should be given an opportunity of expressing itself on this. I should like to know whether the Prime Minister or the Minister incharge of the Parliamentary Affairs is really intending to give an opportunity to us on this subject.

Mr. Speaker: Before calling upon the Minister to reply to all the queries that have been made, I would like to submit to the hon. Members that this is an occasion only to make a suggestion in a brief manner that such and such an item of discussion might be taken up. It should not be utilised as an opportunity to make speeches and give reasons to justify that demand. This is no occasion for that. Secondly, once a particular item has been suggested by one Member, it need not be supported by others. If it has been suggested by one Member, the Minister would reply to it.

Then, Shri Madhu Limaye put it to me that in the Question List of the 10th November, 1965, the first Question listed there is such that it ought to have been disallowed. This is not for the Minister of Parliamentary Affairs to answer. When that Question is taken up, he can take exception to that and raise a point of order as to how that has been admitted or why it has been admitted. That query pertains to the Question List. It is not for the Minister of Parliamentary Affairs to give an answer to that as to why such a Question has been admitted.

So far as the timings of the Parliament are concerned, when the Parliament was to be summoned, I had considered whether to put it as 10 a.m. to 4 P.M. or 11 a.m. to 5 P.M. I had considered that. I had anticipated that there would be no unanimity about the timings which were adopted last time. Therefore, according to the rules, I put down the timings from 11 a.m. to 5 P.M. in the summons. Even now I have found that all Members are not agreed on this. So, the timings from 11 a.m. to 5 P.M. would continue.

Shri Hari Vishnu Kamath: What about the Supreme Court case?

Mr. Speaker: I am looking into it. I cannot answer it so soon.

भी सत्य नारायण सिंह: भ्रष्यक्ष महोदय, मैं पहले श्री प्रकाशवीर शास्त्री के सवाल को ही लेता हं क्योंकि जो कुछ उन्होंने कहा उस को कई भीर मेम्बरों न भी कहा कि फारेन धफेब्रसंपर डिबेट होना चाहिये। श्री नाय पाई साहब ने कुछ इस तरह से कहा मानों हम उस से हटते जाते हैं। सिर्फ पिछले सेशन में ही ऐसा मौका धाया या कि इस पर डिवेट नहीं हुआ क्योंकि वह एक खास परिस्थिति में हमा था भीर इसे सब लोग समझते हैं। यह सेशन तो मभी शुरू हुन्ना है फिर भी माननीय सदस्य इतने जोर जोर से कहरहे हैं। धगर भाखीरतक सब बातेंन भाजावें तब श्रापको पीवान्स होने का सवाल था। बहुत सी बातें कही गई हैं। हम लोग कोणिक करेंगे जहां तक सम्भव हो उन को इस सेशन में लिया जाये।

श्री माणुर ने एक सवाल उठाया, जिसका सम्बन्ध श्री यशपाल सिंह से श्री था। उन्होंने कहा कि उनका नाम नहीं लिया गया। वह तो एक नो डेट यट नेम्ड मोशन है जो कि पहले रक्खा गया था। वह पार्ट-इवैं था। धगर माननीय सदस्य कहें तो जब वह प्राये मैं उन का नाम लिया करूं वह नो डेट येट नेम्ड मोशन था। इसी सरह से इंडस रिकर के बारे में है।

Shri Harish Chandra Mathur: Is it a Government motion or a No-Date-Yet-Named motion?

Shri Surendranath Dwivody (Kendrapara): The Minister was not present here yesterday. We demanded that it should be a Government motion. It is not a No-Date-Yet-Named motion.

Mr. Speaker: It is a Government motion that is coming up. He was referring to a different thing altogether.

श्री सरय नारायण सिंह: नो डेट येंट नेम्ड मोशन का भी था।

श्राध्यक्ष महोदय : उस पर चार घंट रक्खो गये हैं, मैं उस में कुछ ग्रीर टाइस देदूंगा।

श्री सत्य नारायण सिंह: मैं वैकवर्ड क्लासेज कमीशन के बारे में कह रहा हूं, स्नाप दोनों को कनप्यूज कर रहे हैं। मैं क्या करूं।

इंडस बाटर के बारे में जो मोणन है वह गवर्नभेंट का मोणन है। उसके लिए चार चंटे के सगय दिया गवा है।

Shri A. N. Vidyalankar (Hoshiarpur): More time should be allotted.

क्राध्यक्ष महोदवः मैं पांच घंटेकर दूंसा। इतने की ही मांगकी गई थी। श्री सत्य नारायण सिंह: मैं कहता हूं कि पांच घंटे के बजाय सात घंटे कर दिया जाए, अगर हाउस को कबूल हो।

चौथी प्लान के बारे में प्लानिंग मिनिस्टर साहब स्टेटमेंट करने वाले हैं। ग्रगर उत्तसे सेटिसफैनशन न होगातो ग्रौर बातों को बाद में जहां तक हो सकेगा लिया जाएगा। हम सब बातों को जहां तक सम्मव होगा लेगे। ग्रभी तो सेशन गुरू हुग्रा है।

सीज फायर के बायलेशन के बारे में प्राइम मिनिस्टर साहब का बयान चार बजे होने वाला है। उससे सैटिसफैक्शन न होगा तो बाद में देख लेंगे!

भी हरि विष्णु कालतः वौपी योजना ?

श्री सत्य नारायण सिंह : चौषी योजना के बारे में मैंने कहा। कामत साहब सुजते ही नहीं। मैंने कहा कि उस के बारे में बयान हो रहा है।

बीड़ी बक्स कर बारे में बिल तैयार हो रहा है और शायद इसी सेशन में पेण होगा। यह श्री कछवाय के लिए है।

कुड सिच्एमन और ड्राउट के बारे में भी हाउस को मौका दिया जाएगा। डिस्ट्रिक्ट जेस्स के बारे में खबर धायी या नहीं उसकी हमें जानकारी नहीं है।

भी ग्र**ंग प्रश्यामा**ः रांची के बारे में?

भी सत्य नारायण सिंहः देख लेंगे। भ्रमर सम्भव ही सकाती उसे भी जेंगे।

श्री रामेश्वरानन्वः मैंने जो कहा उसके बारे में कुछ नहीं बताया।

सम्बद्ध महोदय : उसकी सकरत नहीं है। 10.34 hre.

STATEMENT RE. REAPPRAISAL OF THE PLAN IN THE LIGHT OF THE EMERGENCY

The Minister of Planning (Shri B. E. Bhagat): In my statement in the House on 17th August, 1965, I had referred to the preparatory work which had been undertaken by the Planning Commission on the Fourth Five Year Plan. I had then indicated that in consultation with the Ministry of Finance, the Planning Commission had made a fresh assessment of resources available for the Fourth Plan. Based on this assessment and after taking into account the recommendations of the Sub Committees set up by the National Development Council to advise on policy issues concerning the formulation of the sectoral programmes and resources of the Fourth Plan, the Planning Commission had prepared a paper on the "Fourth Five Year Plan-Resources, Outlays and Programmes" for the consideration of the National Development Council. Copies of this paper were supplied to the Hon'ble Members during the last Session.

This paper was considered by the National Development Council at its 22nd meeting held on 5th and 6th September, 1965. The Council resolved that the overall size of the Fourth Five Year Plan should be of the order of Rs. 19,000 crores of investment and Rs. 2,500 crores of current outlay, made up of public sector outlay of Rs. 14,500 crores and Rs. 7,000 crores in the private sector. The Council also considered that Pakistan's aggression on our border since the August, 1965 created a new situation making it imperative on our part to strengthen the defence of the country. The Members of the National Devecopment Council expressed the view that this emergent situation required reappraisal of the detailed proposals of the Fourth Five Year Plan, as submitted to the Council by the Planning Commission. Consequently the Prime Minister as Chairman of the National Development Council was authorised to reorient, alter and improve the Plan as necessary to meet the emergent situation and safeguard the country's security and long-term interests. A copy of the Resolution adopted by the National Development Council is laid on the Table of the House. [Placed in the Library. See No. LT-5074(A)/65].

The Planning Commission is currently engaged in making various studies in order to determine changes that need to be made in the detailed projects and programmes of the Fourth Five Year Plan, to ensure that the requirements of defence are met as far as possible by the development of productive resources in the country. It will take some time to complete these studies. The emergent situation has also led to uncertainties as to the nature and quantum of external assistance that can be expected for the Fourth Five Year Plan. It has, therefore, become necessary to give greater priority to stepping up the measures of import substitution and export promotion. The Plan wiff need to ensure that the essential needs of the people are met and that the basic infra-structure is developed with a view to strengthen the economy and to sustain its continuous growth. While these detailed studies on various aspects of the Fourth Plan continue and are likely to take some time, it has become necessary to formulate the Annual Plan for 1966-67. the first year of the Fourth Plan, in order that the implementation of the programmes to be included therein are not delayed. The Annual Plan for 1966-67 has to take account of the exigencies of the present situation, and consequently it will not bear the same relationship to the Fourth Five Year Plan as it would have under normal conditions; nor will its size and content pre-determine the magnitude and dimensions of the Fourth The State Governments and Plan. Administrations of Union Territories have been asked to prepare their Annual Plans for 1966-67 taking into account the limitations of internal and external resources, completion of continuing schemes, increasing agricultural production to the maximum extent possible, giving priority to quickyielding schemes, strengthening of the infra-structure for economic growth. intensifying the family planning programme, utilization of capacities created in the fields of industry, irrigation and power. They have also been asked that expenditure on new construction be kept down to the minimum and that more intensive use be made of existing institutions and facilities. A series of meetings have been arranged during November-December, 1965 in which the Plans of the States and Union Territories would be diseussed. Similar meetings are scheduled with the Central Ministries.

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Similarly with regard to the current year the State Governments were requested to make adjustments in the Plan in keeping with the needs of Defence including Civil Defence; the maintenance of essential requirements and the need to conserve foreign exchange by import substitution and insreased exports. The State Governments have been asked to report the adjustments made and these reports are awaited.

Shri Ranga (Chittoor): What about the 10 per cent economy cut that the Finance Minister had agreed to recommend to the States as well as the spending Departments here? Has anything been done and is anything going to be done by the Planning Commission as well as the Government here in that regard?

Shri B. R. Bhagat: That is under the current programme. The Finance Minister has already directed that even during this year the maximum economies will be effected, and for the next year also steps have been taken.

Shri Ranga: The hon. Minister should have said about that in this statement.

Shri B. R. Bhagat: That is under the current programme. 12:38 hrs.

BUSINESS ADVISORY COMMITTEE

FOURTIETH REPORT

Shri Rane (Buldana): I beg to move:

"That this House agrees with the Fortieth Report of the Business Advisory Committee presented to the House on the 4th November, 1965."

Mr. Speaker: The question is:

"That this House agrees with the Fortieth Report of the Business Advisory Committee presented to the House on the 4th November, 1965.".

The motion was adopted.

12.381 hrs.

RESOLUTION RE: CONTINUANCE OF PROCLAMATION IN RESPECT OF KERALA—contd.

Mr. Speaker: We shall now take up further consideration of the following resolution moved by Shri Hathi on the 3rd November, 1965, namely:—

"That this House approves the continuance in force of the Proclamation dated 24th March, 1906 in respect of Kerala issued under article 356 of the Constitution by the Vice-President, discharging the functions of the President, for a further period of six months with effect from 11th November, 1965."

Shri Vasud van Nair may now continue his speech.

Shri Vasudevan Nair (Ambalapuzha): While introducing this resolution, the hon. Minister had stated in the course of his speech that the taking over of the administration of Kerala by the President was a kind of relief to the people of Kerala. 12.39 hrs.

[Mr. DEPUTY-SPEAKER in the Chair] To be very frank, I was really shocked and pained to hear a state[Shri Vasudevan Nair]

ment like that from a Minister who is presiding over a Ministry under a popularly elected democratic government. I think perhaps on second thoughts Shri Hathi himself would have felt that he had said something which was not warranted, and I hope that while replying to the debate he will clarify the position and get out of the statement that he had made in his opening speech. While we take objection to that statement, I should like to dilate a little on it. The hon. Minister also knows, as many of us do, that even today there are forces in our country who feel that this kind of set up is no good, this kind of popular set up is no good. There are forces like that; I do not say they are very powerful but they are lying low. May be that in a particular situation, there may be sections and elements here and there, may be in Kerala State also at that time, who may have felt the same way as the hon. Minister; I do not deny that. But we know that that is a very unhealthy sentiment, the result of a particular situation, and any responsible person who by his utterances tries to justify such a sentiment is, I am sure, not doing any good to the healthy development of parliamentary institutions in this country. It is from that point of view that we wanted to object to the statement made by the Minister.

Again, I should like to request the Minister to dispassionately look at the situation created to a great extent by the series of actions taken by his own government in the State as well as at the Centre which resulted in that kind of thinking among certain sections of people. I do not want to repeat what my leader, Prof. Mukerjee, has said. What had happened in 1959 was really, according to us, a blow at the roots of the development of parliamentary institutions. A government which enjoyed a majority in the legislature was deliberately pushed out, pulled down from authority to protect the interests of certain elements in Kerala State. That was one thing. Naturally, such behaviour on the part of the central authority does not at all help people to believe in parliamentary institutions.

Secondly, what happened just on the eve of the last elections? Largescale arrests of people. Even after people are elected to the legislature, they are being detained under this excuse or that excuse. Why even people like Shri Setalvad are today speaking against this constitutional dictatorship, according to him, is because such things have happened in our country, and the Central Government has contributed, in a great measure, in destroying the faith of people in parliamentary institutions. present Resolution, according to us, is a continuation of that line which will only make people lose their faith in the development popularly elected governments and parliamentary institutions.

The hon. Minister was trying perhaps to soothe the feelings of people by saying so much about the parliaconsultative mentary committee. Again, I should like to request him to examine what kind of a machine we have-he should know. as anyone else,-inherited from the British, a state machine, which I may characterise as a heartless steel-frame. Everybody knows that; I am sure the Congress Government also, including the Minister, might have their experience of trying to tackle the problem of taming this steel frame. I am sure that a conflict is going on right from 15 August, 1947 to this day. today we are always talking about administrative reforms, this and that, so that the state machine is given a new objective, a new orientation. Even today we have not succeeded to a great extent. That is our judgment of the matter. And in a State where there is not even that popular power over the steel frame, you will understand what the situation will be. Let it be Mr. Jain, Mr. Hathi or Nanda himself or even a god who is

sitting over a steel frame like this. am not blaming any particular person, I am not even blaming a particular officer, but this is a set-up which we have inherited, and any person sitting over that set-up today, however much he wishes, must realise that he can do very little. I am sure that Mr. Jain will be now, in his heart of hearts, justifying this statement of mine by his experience of the last six months. And I want to point out a few cases for the benefit of the House. the Minister already knows where we see how this machinery is functioning today without a heart, without a soul, without any human feeling.

The hon. Minister knows that many times in the consultative committee we have discussed the question of retrenchment of 510 workers from the Kerala Water Transport Corporation. It is not a question of one or two, it is a question of 510 workers who were working in the Kerala Water Transport Corporation for many years. They were just thrown out of employment one fine morning. The Minister himself knows that the committee took up the matter in all seriousness, and we are really very thankful to the Minister himself. He will remember that at the last meeting the Adviser to the Kerala Government promised the consultative committee that as soon as he went back to Trivandrum he would take steps to ameliorate the conditions of these 510 workers who were thrown out. The meeting was held on 13th August, but to this day the Kerala Government has not moved in the matter at all, they have not done anything in the matter.

I should like to recall that the issue of this Corporation, the retrenchment question, the liquidation of this Corporation, all these matters were considered by the Government, the Congress Government before it went out of office in September, 1964. In a conference attended by the Congress Minister and all the MLAs elected

from a particular area, in the presence of certain officers, certain decisions were arrived at in which it was provided that the workers' interests, even if they were retrenched, would be fully protected. And what did the President's rule do? They went court for the liquidation of this Corporation, just a week before the elections last time. They did not even wait for the elections, and the liquidation was effected in such a manner that all the guarantees given to the workers in the presence of a Congress Minister were just thrown to the winds. Not a single promise made in that conference is today respected by the Government, by this officers' Government, and the Minister might be informed for his benefit that the workers went to the High Court of Kerala recently, and the High Court gave more than one verdict against this action of the State Government. Now the State Government is in a soup, they do not know what to do. because the Division Bench of the High Court has now said that the principle adopted for retrenchment of 510 workers is wrong, and it should be revised.

Already the workers are on the streets. The High Court says they should revise it, that retrenchment should be strictly on the principle of seniority. The officers retrenched 510 people not on the basis of seniority and so many issues are involved. There poor workers, with nothing to fall back upon, have been suddenly thrown on the streets. I see their tears, their miseries, their worries. We try our best to help them, but somehow that help is not forthcoming. This is just one instance.

I can give many other instances. A very patent question is that of the banning of these books in the schools. You know what happened. Normally in the popular set-up I am sure that it will not be like that, that decisions will not be taken like that.

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): That order has been withdrawn.

Shri Vasudevan Nair: I agree that it was withdrawn, but I am referring to the way the decision was taken. It was given as an instance to show how such things are taking place.

Even our Education Minister, Shri Chagla, in an interview to the representative of Matru Bhumi had to say that such things would happen only in a police State. The Central Minister in an interview commenting on this had to say that such things will happen in a police state. I do not want to say that it is just a police state.

Coming to the question of police itself. I am urging upon the Minister again to impress upon the advisers that they should keep the police under check. Especially in our State, police has a very notorious past tradition. I do not have time to go into it now. I have many instances of ordinary criminal cases, murder cases and the like and a lot of corruption charges are there and there is no popular government or anybody to look after it. So many murder cases are written off as suicides openly and I know many such cases.

In this time of emergency, I would the the Minister to enquire into what is happening in the university premises of the Kerala university. There are allegations that patent pro-Pakistan propaganda is going on under the auspices of the USIS in many colleges under the Kerala University; the allegations are that even the vice-chancellor and some of the branch managements have a hand in this propaganda. The congress students and student organisations led by the Congress Party say so. They issue open statements that such a propaganda is going on and the Government should look into the matter.

I should like the Minister to at least prepare the ground for an election as early as possible and I may impress upon him that if a free and fair election is to be held in that State, he should correct the mistake of arresting so many leaders of the Marxist communist party; they should be released and a proper atmosphere should be created for popular elections so that a popular government may take care of the people's interests and take care of the future progress of the Kerala State.

Dr. Sarojini Mahishi (Dharwar North): It is really a misfortune that Kerala has been the State where the application of the emergency provisions of our Constitution had been made use of. Now, there is no other alternative and hence this was resorted to. Members of the Opposition are keen in criticising very severely the imposition of this rule to say that the President's rule, with which I do not agree, has been done on'y in the interests of preserving certain vested interests, which I think is a very wrong statement. In Kerala of course where there was a breakdown of the administrative machinery and it could not be carried on according to the provisions of the Constitution, peace and order was threatened by external aggression, and internally too I agree that there is no doubt provision for the application of the emergency provisions of the Constitution. conditions were fulfilled and only President's rule had been imposed. Neither the President nor this House has any interest or pleasure in imposing this rule in Kerala. should Kerala be made the victim, out of all the States? Sometimes administrative powers were taken away from the other States also, long back. Why is it that Kerala State is again a victim? Unless we enter deep into the matter and try to solve the problem, I do not think the problem will be solved. It is no use saying superficially all kinds of things that the Congress Party was interested and so on and so the President's rule was imposed. I differ from the Opposition

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The President assumes Members. certain powers in case of emergency. They are saying that it is unconstitutional and it is a mockery of democracy. Every problem has got two sides and you should not look to only one side of the problem. Unless a person looks to both sides, he could not come to any wise conclusion and Members of the Opposition are looking to only one side of the problem. Some Members from the Congress are looking also at only one side of the problem, that is the other side. So, we must look at both sides of the problem. Mr. Warior is nodding and I hope he appreciates what I say. Nobody is interested in enforcing the emergency provisions unless one is forced to do so by circumstances that demand the application of some such The Opposition emergency powers. says that this could not be continued. We may see the circumstances under which the proclamation of emergency was declared and also see exactly if those very circumstances are not continuing. The same conditions are there the continuation and hence the proclamation of emergency Prof. Ranga been made necessary. remarked that the Kerala government can be run on the Swiss model. It is easy to advise. When any experiment is made and no results are arrived it, one cannot say with confidence that it will be a success because Kerala has been made the ground for experiment of a number of such governments also; there was the coalition government, government also by a party other than the Congress. people of Kerala were not happy with any one of these. My friends of the Opposition know that the people of Kerala never appreciated the so-called rule of the coalition parties. Why is it then that Members are making such suggestions, when they know these things? When Members make certain suggestions, they make them with all their responsibility and they must try to give certain proof also that it will turn out to be a success. I have heard many Members criticising the Centre for certain other things also, than Kerala. Mr. Kamath

was keen to say that he felt extremely sorry that the PSP was maligned with the left communists. Is it the main issue under consideration? Many members referred to the governor's document, so-called document. It is only a report under article 356 of the Constitution. That article makes it explicit; it says:

"If the President, on receipt of a report from the Governor of a State or otherwise, is satisfied that a situation has arisen in which the government of the State cannot be carried on in accordance with the provisions of this Constitution, the President may by Proclamation (a) assume to himself all or any of the functions of the State and all or any of the powers vested in or exercisable by the Governor or any body or authority in the State other than the Legislature of the State; (b) declare that the powers of the Legislature of the State shall be exercisable by or under the authority of Parliament . . . "

Therefore, it is only on receipt of a report from the Governor that the President can decide whether to assume all the powers or any of the powers vested in that government. Shri G. S. Kakkar, an advocate of repute suggested that this report cannot be the basis for the continuance of the proclamation. Is it wrong or unconstitutional? We may not agree on the basic fact that there should be a proclamation of emergency under such circumstances and that the powers vested in the State government should be assumed by the Governor; we may not agree on this factor. But as far as the present problem under consideration today is concerned, it is the continuance of the proclamation of emergency. The very factors which led to the proclamation, the proclamation of the continuance of the emergency, may not

[Dr. Sarojini Mahishi]

be in existence today, but other circumstances which were never thought of at that period are in existence such as the continuance of the emergency as a necessity. Therefore, the people in the country, right from Himachal Pradesh to Cape Comorin, agree and are willing to brush aside their own problems, the problems of individuals, the problems of institutions and the problems of the particular areas, with a view to concentrating all their efforts on the defence of our borders.

13 hrs.

What is it that has actuated the Members of the Opposition to that the elections must be held in Kerala and the continuance of proclamation of emergency should not be carried on? Even in the municipal elections. the panchayat elections and the taluk development board elections, the members who are not in power-I do not refer to the members who are in power, because some friends may jump up and say that when they are in power, they would like to continue in power-are keen to see that the elections are postponed and that all our efforts should be concentrated on the developmental activities and defence activities. Hence, the necessity to issue the proclamation of emergency. But is it only because that the Members of the Opposition are required to oppose all the measures brought by the Government that they are putting forth these grounds to ODpose the continuance of the proclamation of emergency? If the Members of the Opposition think twice before they speak out, I hope they will not venture to speak out such things again.

I would like to refer to the speech of Shri Ranga, who referred to the Swiss model and said that the loyalty of the people in this country is to the democratic values. Who challenges his statement that the loyalties of the people of this country are

towards democratic preserving It is because of the need values? for paying some importance to these democratic values themselves such things are to be resorted to. It is in the interests of maintaining peace and order within the country itself. Therefore, taking into consideration these circumstances prevailing in the State and the desire of the people of Kerala, this has been done. The desire of the people of Kerala cannot be ventilated by having some vested interest in this direction or in that direction. I am quite sure that the people of Kerala may not express their full satisfaction at the President assuming the powers in the State, but the point is, there is other alternative, and hence, who ther you call it a good thing or evil thing, in the absence of any other alternative, this is the thing that has to be resorted to.

What is it that the Home Ministry. under the present circumstances, has done in reviewing the situation existing in the Kerala State after the assumption of powers by the President? Only today, a review made by the Union Home Ministry of the affairs of Kerala State after the State came under President's rule in September last notes that the Kerala Government has been mainly concentrating its work on improving the efficiency of administration and increasing the tempo of developmental activity. According to the review, the 14-months' period of Governor's administration was not marked by any significant changes in policies followed by the predecessor Government of the popular Ministry. However, every effort had been made during the period to see not only that the development of the State is accelerated but that the people are associated at various levels with the developmental activities of the Government, through local leaders of public opinion. The Board was appointed to review the development activities and the progress made the Kerala State during month's Governor's rule, administra-

tion, and that Board has made this remark clearly, that there is marked progress in Kerala. Do you think that any other government, not based on democratic principles and rules, could have gone to the extent of making this remark and admitting that no marked progress has been and that the Government made. is making every effort to concenthe developmental actitrate on vities and also upon the general progress of the Kerala State? Of course, certain things might have been neglected no doubt in Kerala. Kerala is a very beautiful State, full of natural resources and it has a very long coastline also. The fisheries in the State can be developed to a very great extent; as Shri Kappen said yesterday, 75 per cent of the people there eat fish, and the fisheries industry can be developed to a very great extent. Since fish is a very substantial, prime food of the people of the Kerala State, it could be developed to a very great extent. All these things are to be properly attended to, and the Home Minister made a remark in his statement yesterday that all these things are being attended to. I do not agree with him when he says that a special committee which is appointed to look into the Kerala affairs can be called a miniature parliament; because there are members from different parts of the country also, that cannot be a miniature parliament. I do not know whether he wants to raise the status of that committee to the status of parliament or to bring down the status of parliament to that level. Anyway, that cannot be a miniature parliament but in the absence of any other alternative, the committee has been appointed to advise the Kerala administration to go deeper into the matter of development and progress of the people of Kerala. In the absence of any other alternative, if this has to continue, I do not see any harm.

Shri Mukerjee went to the extent of saying certain things about the Governor's report. He referred to minor things in the Governor's report

and referred to its inadequacy. I do not know why Members of the Opposition are concentrating on petty matters, inaccuracies and grammatical mistakes in the Governor's report, instead of concentrating their attention on primary things of importance which have led the Government to continue the period of proclamation of Therefore, when emergency. whole country has stood up to the occasion, when the whole country has risen to the occasion, as one unit, to meet the emergency, I do not understand why the Members of the Opposition should raise a hue and cry to discontinue the proclamation of emergency. The people of Kerala equally patriotic. They are part and parcel of this great country. Even though they are not affected by the Pakistani aggression to such an extent as others, they have risen to the occasion, irrespective of any party politics and so on. I think they continue to support this continuance of the President's rule in the time of emergency. and I hope they will appreciate and take the highest advantage of being under the Central rule.

There are many other parts in this country which are now under Central administration, and they continue to be so, because if they come the State rule, they know that neither their interests nor the country's incould be safeguarded, terests the οť respect of development the State. Therefore, they wish to continue as it is. The instance of Goa is there; I do not wish to mention. If Kerala, though under different circumstances, is under the Central administration for the time being then, I hope the utmost advantage of this position will be taken by the people of Kerala and full development will be achieved during this period.

Shri Seshiyan (Perambalur): The present resolution that has been brought forward by the Home Miniscontinuance in force of the proclamation of the President in respect of Kerala is a sad commentary on the working of Indian Constitution and Indian democracy. This is a perpetuation of the political tragedy en[Shri Sezhiyan]

acted eight months ago, when the parliamentary institution that was duly elected, was not called upon to fulfil its duty and when the elected representatives were not allowed to function for the purpose for which they were elected by the people.

The speaker who preceded me put it very correctly that there are two sides for every problem. The Opposition presents one side of the problem, while the ruling party presents the other side, probably in glowing colours. In a democracy, who is to be the judge? When two parties contend and give a different picture of the same problem in two different lights, the judges should be the people. Here, when a proclamation is made, when the parliamentary institution is dissolved, when the elected representatives are not given the chance to function, then, it is not the people who are having the say. It is the Governor who is having the say. It is not the elected representatives, but a selected person from the hierarchy from Delhi; he is a staunch Congressman and he was so till the day previous to his taking up office. He goes there and gives a report, and on that report the decision is taken by the Government here. There are two kinds of emergencies which should not be confused. One emergency was caused in Kerala about a year ago when the Shankar Ministry fell due to want of confidence from its own members. The ministry was when votes were taken in the Assembly. That was the emergency in Kerala which gave rise to President's rule. That should not be confused with the emergency now being spoken of caused by the Pak aggression and nostilities on the Indo-Pak borders. We have to draw a line of distinction between them. When we say there is an emergency and all political parties should be one in repelling the Pak aggression and maintaining the security of the country, in that we are all one. But that should not be a guise or subterfuge to maintain something else.

Though there is mention of emergency by others, the Governor in his conclusion does not make any reference to the emergency, caused by the Pak aggression. He refers to the instability of the political situation there. He does not visualise political stability even after a poll and he says no political party will have sufficient majority to form a government. Probably these things can be attributed to the sphere of astrology, not to a Governor. We were under the impression that Ministers in Delhi and Governors at other places were consultastrologers. Each has a royal astrologer to predict the political events. But now the Governor himself has become an astrologer, prejudging future developments, because he opinse that "if elections are held now, the results would be much the same as they were in the mid-term elections." Therefore, he has not only given the political situation now-the strength of the various political parties in the State now-but he has predicted that in future also, if you hold an election, no party is going to get a majority. If the Government has come to that determined conclusion that there will be no change in the election results and there is no use in getting the public opinion through the ballot boxes, in each State we can appoint one Governor-an eminent astrologer like Mr. Jain-to forecast the political situation without holding any election. You can save lots of money; there will be no preparation and expenditure by political parties, no appeal to voters, etc. They can simply appeal to the astrologer and get the results. Government can function on the astrological data, not on the logical or political data.

The Minister of Rehabilitation (Shri Tyagi): He has given his assessment

Shri Sezhiyan: Assessment not about the present situation but a projection into the future, which is the

act of a nastrologer, not a politician. He says:

"The general opinion in the State is that if elections are held now, the results will be much the same as they were in the midterm elections. Shri R. Sankar, the last Chief Minister, shares that view. I fully endorse the view."

Therefore, the general opinion is hearsay. It has been shared by Mr. R. Sankar, the last Chief Minister. It is put here as "last Chief Minister", but I think in more than one sense he Minister", because is a "lost Chief when the votes were taken in the Assembly, he lost the confidence of his own party members and of the Assembly. Then, when he stood for the election, he lost his seat at the poll also. He lost the confidence of the Assembly, later on lost the confidence of the people also.

13:13 hrs.

(SHRI SONAVANE in the Chair)

Therefore, instead of making political assessments, as our learned friend, Shri Tyagi pointed out, and as we would like them to do in a democratic set-up, they project into the future and try to forecast the future results also. That is why I say astrological predictions should not enter into political assessments.

To say that there is no alternative to President's rule is to accept the defeat of democracy itself. Whether it is the Congress or any other party, we should allow the normal course of democracy to run. My view is in Kerala democracy was not allowed to function. I do not accept the defeat of democracy there. When the elected representatives were there, it would have been wiser and constitutionally correct to allow a ministry to be form. ed and the Assembly to meet. Then if somebody brings forward a no-confidence motion and the ministry fails, you can say that such and such party 1607 (Ai) LSD-6.

claimed that it could run the government but it has not got the full confidence of the Assembly. Without going through all that democratic process, we cut short the way by hasty assessments and astrological predictions and we rushed to the conclusion that there is no other go but to usher in President's rule.

quote Mr. K. Santhanam, I can whose sobriety nobody can doubt and who certainly does not belong to any opposition party, because members from the other side were saying that all the opposition parties had been trying to put the blame on the Government and because there was no other alternative, Government had to extend the President's rule. In an article in the Hindustan Times dated 9-3-1965 just after the Kerala debacle-the heading of the article also was "Kerala Debacle"-he said:

"It is foolish to rush to the conclusion that President's rule is the only alternative. If everytime there is no majority Presidential rule is to become automatic, the Constitution must be deemed to have broken down and all those who are against democracy in India will rejoice."

So, putting in President's rule whenever something is not working as per your expectations means it will come handy in so many places. In when the general elections took place in Madras, the Congress was in a minority. It did not have absolute majority. Mr. C. Rajagopalachari was not an elected representative. At that time the combined opposition under Mr. T. Prakasam had a majority inside the House, though in a combined manner. At that time, the Governor called the Congress Party, though a minority party, to form the government. A government was formed and it proved stable later on. So, whether a single party is able to command a majority inside the House, whether the largest party, though in a minority, should be allowed to form a government and whether that gov-

[Shri Sezhian]

ernment will be stable are all matters which should have been left to the legislature to decide and not to be decided by the predictions of astrologers like Mr. Jain. Simply because the Constitution provides for President's rule, it does not mean that it should be applied again and again. Various powers are given to the President, to the Judges, to the police and others. If everybody thinks that because he has got powers, he can act, where will it end? It is not that because powers have been given, they should act. So, just because he has been given the powers, he should not go on applying this measure of President's rule.

Proclamation re:

In the statement submitted by the Governor he has said to the effect that no political party has any chance of winning a majority. This is his opinion; not a prediction about the future elections, because in a parliamentary democracy there is nothing as an absolute majority and an absolute minority. What I mean to say is, there is nothing like a permanent majority or a permanent minority. The party that is the ruling party now may be defeated at the polls and it may become the opposition party. The party that is in the opposition now may emerge as the ruling party next time. There is no chance in democracy for various parties to function if there is to be a hierarchical order or an order of descendancy where the son of a king becomes the next king of the country. That is not the order which we are following. In a democracy every party has got full rights to express its views, to place its views before the public and become the ruling party or the majority party. Only on that assumption of a possibility to attain majority at the polls so many parties There is nothing as are functioning. a permanent majority party or a permanent minority party. It is all a temporary one. In a democracy unless that aspect is given full weight of, you cannot easily presume to predict what should be the outcome next time. In 1944, if there had been any

prediction England everybody in would have said that the Conservative Party led by Mr. Churchill was the party to rule the country. But what happened when the elections took place? The Conservative Party was defeated and the Labour Party which was in the Opposition ushered into power. Therefore, insof making these undemocratic assumptions that no party can win the majority and form a government, these things should have been left to the people for decision and not to the Governor or to the presiding authority.

This President's Rule which was brought in on the 10th September 1964 was renewed in March, 1965. Again it has come for renewal now. That is to say, one year has passed and another six months time is asked for by this present resolution. Therefore, those who are in the Cabinet, those who are in authority, they can as well celebrate the first anniversary of the President's Rule in Kerala. Whether it is the death anniversary of democracy or the birth anniversary of a constitutional dictatorship, anyhow an anniversary can be celebrated by those who are power, by those who are asking for extension of this President's Rule.

Mr. Hathi and others were speaking in terms of laudation about the miniature Parliament that has been created, that is, the parliamentary Consultative Committee that has been set up to assist the Government in carrying on the administration in Kerala. But it is no substitute for a parliamentary institution. A properly elected representative institution is nowhere to be compared to these parliamentary committees. In the same stretch of imagination we can as well dissolve all the State assemblies throughout the country and appoint so parliamentary committees to function in each State and nullify the whole system of federal government that we have got now under the Constitution. Therefore, we cannot stretch these

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things too far and try to impose the President's Rule as a permanent feature of Kerala politics.

understand one thing. I can had made a distinction between the emergency in Kerala and the emergency in the country. If it is said that because of the emergency situation created by the Pak aggression and the nostilities on our borders there should be no political rancour, there should be no party differentiations or bickerings and that, we should prescent a united front and therefore the elections should not take place for a considerable time until the situation attains normalcy, I can understand that position. On that ground you can say that we must not hold elections now, but it should not be to perpetuate a wrong decision taken previously in an undemocratic manner, in an unconstitutional manner, in an autocratic way where you put aside the elected representatives, where you did throw to winds all canons of democratic justice. What happened in Kerala was in fact a pre-natal strangulation. You did not allow the Assembly to function and the elected representatives to form the Government. As 1 said, if the plea is that there is an emergency situation created by the Pak aggression on our borders and until the situation comes to normalcy we should not have any elections, I can accept that. But the argument presented by the Governor and others so far is that no party is in a position to form a government and that no party will be able to form a stable ministry even after the elections. These arguments I object to. These astrological studies which are like the vagaries of weather should not be allowed to take the place of astute political decisions of democratic institutions. That is what I want to impress upon this House.

Shri P. G. Menon (Mukundapuram): Mr. Chairman, Sir, I do not wish to introduce any element of political polemics in my observations on this resolution. भी हुक स सन्द स छवाय : (देवास) समापति महोदय, हाउस में गणपृति नहीं है।

Mr. Chairman: The hon Member may resume his seat. Quorum has been challenged. The Bell is being rung.

Now there is quorum. Shri Menon may continue his speech.

Shri P. G. Menon: Sir, I wish confine myself to the very narrow question raised in this resolution, as to whether the President's Rule now in force in Kerala should be extended for another six months. That is the only question. And, the material before us to come to a decision on that matter is contained, firstly, in the Report of the Governor on the situation in Kerala and, secondly, in the reaction of the Government, the Home Ministry, towards that report. President is not bound to act on the report, because that is, after all, only recommendatory.

Now, many harsh words have been spoken on the floor of this House regarding the report of the Governor of Kerala on the Kerala situation today. Yesterday and today we heard statements made on the floor of the House, not very serious statements I believe, tnat the Kerala Governor in his report was trying to be an astrologer. Now, as Governor it is his constitutional duty to rake an assessment of the situation in the State and to make a report to the Home Ministry or to the President. It is the pressment, any objective assess on if you would care to look at a in an jective manner, that is contained in Jain's report. The Shri Governor proceeds on this premise that if even after the election there is no possibility of the formation of a stable government, it is not proper to conduct an election today and terminate President's rule. Now, is not the first time that such a situation has arisen. Ever after the promulgation of the Constitution, several

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[Shri P. G. Menon]

times this House has adopted the convention....

श्री हुक्म चन्द कछवाय: सभापति महोदय, मेरा एक व्यवस्था का सवाल है। हाउस में इस समय गणगृति नहीं है।

Mr. Chairman: He might resume his seat. The bell is being rung.... Now there is quorum. He might continue his speech.

Shri P. G. Menon: After the promulgation of the Constitution President's rule has been introduced in various States in India and I think the powers under article 356 have been exercised 9 or 10 time before. If you look at the circumstances which the exercise of power under that article took place on previous occasions, it would be seen wherever the Governor's report indithat no stable government could be formed or continued and the President was satisfied about it, article 356 was invoked and President's rule was introduced. Is it for Governor of Kerala today to adopt a new policy? Therefore, he presumed that if in his assessment no stable government could be formed even after the election, then there should continuation of President's rule. It is not his opinion that he has communicated to the President. He did consult public men, leaders of all political parties in Kerala, and he has stated in his report that no leader was in a position to state that if election is conducted today there would be a majority for his paty. I do not think that statement has been questioned on the floor of the House.

Shri Vasudevan Nair: Yes, it was questioned.

Shri P. G. Menon: He also stated that nobody was in a position to say, except the leader of the Marxist Communist Party, that parties would join together and run the government if after the election there would be

no majority for any single party. The only gentleman who said that he could run the Government was Shri Namboodiripad.

Shri D. C. Sharma (Gurdaspur): One great man.

Shri P. G. Menon: He said that he had 61 people in the last elections who had lost their membership on account of the dissolution of the House.

Therefore, if the Governer's assessment is correct and if the President's rule is not extended and an election is conducted would happen? After the election article 356 should be invoked The question before the again. House is what should be choice. Should we pass a resolution and extend President rule or should we terminate President's rule, conduct election and create a situation again when President's rule would have be introduced by invoking afresh the powers under artile 356? If the assessment of the Governor is correct, I think the Government of India was correct in deciding to approach this House with a motion that there should be an extension of President's rule.

The question is whether that assessment is correct. I do not think there is anybody here in this House who knows anything about the conditions in Kerala who would say that that assessment is incorrect. For political purposes, for purposes of argumentation, for purposes of running down the government, for purposes of criticising the Governor you may say that that assessment is incorrect; you may say that it is astrology that he is indulging in. My friends from Kerala in this House know, anybody who has any knowledge about the conditions in Kerala knows, that it elections are conducted in the near future, that is, next month or the month after, the situation would be probably the same-1 do not say the same but probably be the samethe picture would probably be the

same which emeged after the elections earlier this year, in which case we would again have to introduce President's rule.

The question then is whether during the emergency the elections should be conducted. The leader of SSP in Kerala is reported to have told the Governor that in the district of Palghat local self-government elections should be postponed on account of the emergency. We see that in the report of Shri Chandrasekharan. When that is so, should we conduct general elections to the Legislative Assembly when as a matter of fact we do not conscientiously believe that as a result thereof political stability could We introduced in Kerala? particularly remember that the leader of one of the political parties who was not called by the Governor and in fact a charge is levelled against the Governor and the Government on that account-is Shri Namboodiripad who is going about saying that the Government of India should concede certain territory to China, that the Government of India should not fight Pakistan to recover territory which has gone to Pakistan, that war hysteria is attempted to be developed in this country to secure the interests of he ruling party, that unless the Government of India, the Prime Minister and the Defence declare the war aims of India the people should not....

Shri D. C. Sharma: When all the Left Communist have been put behind the bars why Shri Namboodiripad has been allowed to go on making such statements?

Shri P. G. Menon: Because he may condemn himself.

He has been saying that the war aims have not been declared, as if he has not understood the repeated statements of our Prime Minister and our Defence Minister. He has been asking why recourse to arms was adopted by India against Pakistan

during the last few weeks. In selfdefence we did it.

I heard Shri Vasudevan Nair, my good friend, saying that an election should be conducted so that the representatives of the people could marshall the enthusiasm of the people for the prosecution of the war effort. It is just like entrusting chicken to the guardianship of foxes. Do you think that the people could be enthused to war effort by men like the leades of the Marxist-Communist Party, for whom I heard voices raised in this House?

I am not for a moment contending that President's rule is good for us. I am not contending that elections should be postponed indefinitely. I am only stating that on the narrow question which is raised before this House as to whether President's rule which is already there should be extended for another six months, there could be no controversy. An objective assessment made by the Governor of Kerala is before us.

I would say, the report of the Governor is a mirror in which you could see the image of the political situation in the country today. That image is not an attractive That image is something about which all of us are unhappy—an about which I, coming from Kerala, feel ashamed-that we could not run the elections and get a majority or a stable arrangement in order to run the government. But, because the image is bad, why do you strike at the mirror? That is what is happening here.

The speakers, yesterday and today, wanted to attack the Governor who mirrored in his report the situation to Kerala today. It is well known that some people.....

Shri Warior: Is it the fault of the mirror or of the image?

Skiri P. G. Menon: It is the fault of the image. It is my fault and your [Shri P. G. Menon]

fault. The mirror only mirrors what is contained there and we are attempting to strike at the min. or because the image is ugly. That is the situation.

Proclamation re:

Shri D. C. Sharma; Shri Warior is a good-looking man.

Shri P. G. Menon: Shri Warior is good-looking but not his politics. That is the position. I am not for a moment contending that President's rule should continue; but, let us give Shri Jain his dues.

Shri Warior: He got it.

Shri P. G. Menon: He has been there for six months. Has the admimonths nistration during these six Leen something which could be condemned outright? It was during this that the Government Kerala, under the leadership of Shri Jain, presented the Kerala case before the Finance Commission and I am glad to state that Shri Jain took the initiative to marshall up all facts before the Finance Commission and the award of the Finance Commission, in my opinion, is something which is rather fair-an experience which we in Kerala, rerely had previously.

It was during this time that the report of the Pay Commission adopted and implemented. There are complaints rearding the report of the Pay Commission. There are complaints that justice has not been done to all sections of Government servants. That is a different matter; but, additional revenue expenditure of Rs. 8 crores to Rs. 10 crores every year in order to give better emoluments to the Government servants is being incurred.

It was during this period that a committee had been appointed under the chairmanship of Shri M. K. Veilodi with two other very competent members to look into the administrative machinery to avoid delays and to improve the administration.

Something was stated here yesterday regarding the mishandling of the food situation. The food situation is very bad in Kerala

Kerala (Res.)

Shri Vasudevan Nair: By your own colleagues.

Shri P. G. Menon: If you look into the question of the availability of foodgrains per head of population in the various States in India, you will find that in Kerala it is the lowest. What I mean by "availability" is the quantity of foodgrains sold through the ration shops by the Government plus the quantity of foodgrains available in the country. When that is looked into, you will find that in Kerala the average availability is 8 to 9 ounces-what you get from the shop, what you get from the farmers and what is available in the state. The average availability in would be 14 to 16 ounces. I not speaking of the ration given; I am taking into account the full availability and dividing by the number of people in the State. That is the situation. The Kerala Government, even after it was taken over by the Governor, has been complaining regarding the availability of foodgrains there. But if the Government of India would not act in that matter, what can poor Shri Jain do? I do feel that in the matter of food. Kerala is not being given the justice which is due to it.

Shri Vasudevan Nair: But we are examining the President's rule, the Central Government including.

Shri P. G. Menon: That is all right. The real remedy for the situation is in our hands, mine, of Shri Vasudevan Nair's and Shri Warior's and public men of the State. The time has come for the public men of Kerala to think furiously about what to do in order to re-establish democratic rule in the country. That alone will get the people there their democratic rights.

Can we go on endlessly like this? Can we take up the rigid attitudes that we have been taking up all along? Should we not also have-that is, Kerala: I am speaking for Kerala now-representative institutionssti..tion working there? We are not able to do it and then when the Home Ministry is doing the next best thing, we are pelting stones at the hon. Minister. We should rather look inwards and see where the difficulty is. No government in Kerala will be able to remove the frustration of the Kerala people on account of which happening. The these things are people there are frustrated. Unless and until the Government of become alive to the problems of the people of Kerala, no amount of catechism administered to the people would be of any avail.

Yesterday I got a circular letter from Shri Raghunath Singh, Charman of the Shipping Board, who paid a visit to Kerala. I think, he sent it only to Kerala Members of Parliament. He concludes that letter with the statement 'Wherever I went I saw unemployment staring at me'

Shri Ranga (Chittoor) That is the case all over India.

Shri P. G. Menon: He spoke of Kerala, and I am speaking of Kerala

Shri D. C. Sharma: Shri Ranga is thinking of Andhra Pradesh.

Shri P. G. Menon: He says "wherever I went I saw unemployment staring at me; there are no industries; therefore, industrialisation should come. That is what he has said. If the Government of India would have that realisation, then the Kerala people would become happy and this unfortunate and unhappy State would be able to come to its own.

There was some reference to the consultative committee. We have attended many of its meetings. Dr. K. L. Rao, the Minister of Irrigation and Power repeatedly stated to us, and I think he stated it on the floor of the House also, that in order to alleviate the power famine in Kerala, it was necessary to have a thermal plant.

He said that it would come, but we hear reports now that elsewhere it has been decided that Kerala should have no thermal plant.

Do you know. Sir, that in 1964 and in the previous years the industries in Kerala including public undertakings lay closed down continuously for four months for want of power, and this was in a State where the availability of power was the largest in India barring Mysore, in a State where the cost production of 10 power was the lowest in India. Where is our Planning? It is an errating planning under which these potentialities have not been exploited for the benefit of the people. Political stability will come if only the Government of India would become alive to the situation in Kerala and take steps.

We are now having the Fourth Five Year Plan. Under the previous three plans, including the Third Plan, Kerala did not get justice. There are no industries established in Kerala under the Five Year Plans under the public sector which are worthy of mention. In the Third Plan, a shipbuilding yard is reported to have, come, but it is still only coming. That is all. The oil refinery is now in difficulties for want of certain sanctions which the Government of India are The petro-chemical withholding. complex which it was thought would come in the wake of the refinery, it has been stated, will not go to Kerala.

I wish to tell Shri Hathi that he should utilise his elephanting strength in order to do justice to us. Should we continue as a Cinderella among the States in India? Representing a Cinderella among the States in India it is a pity that I have to raise these questions in this House. I would rather have liked to raise them in the consultative committee; but there things are raised but very few things are accepted. That is the real position.

Therefore, this is a situation in which Shri Hathi as the Minister of State, Shri Nanda as the senior Minister in the Home Ministry, and everyone in the Government of India

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[Shri P. G. Menon]

should consider what to do in order to avoid repetitions of this situation in Kerala and thereby to remove the frustration of the people of this unfortunate and unhappy State.

डा॰ राम मतोहर लोहिया (फर्वखा-बाद) : सभापति महादय, मौजदा प्रस्ताव को ठकराया जाना चाहिये। केरल में रास्ता बिल्कूल साफ है श्रगर जनतंत्र भीर समाजवाद को सही मानों में अपना लें। केरल के मृतपूर्व मध्य मंत्री ने एक बात कही है। उन्होंने सवाल तो नहीं पुछा है लेकिन मैं उसको सवाल बना देता हूं। केरल में क्या तो दर्पण है ग्रीर कौन सी छवि है। यों तो केरल की छवि खराब दीखती है ग्रीर उन्होंने दर्पण बताया है केरल के राज्यपाल को । यहीं बुनियादी गलती हो जाती है। उसी के सबब से रास्ता साफ दिखाई नहीं पडता है। केरल की स्रविकादपंण केरल की विधान सभा है निक वहां के राज्यपाल। यहां की विधान सभा को छः महीने पहले खत्म करके जो कुकमं इस सरकार ने किया, उसका मन्त होना चाहिये। उस विधान सभा को बापिस बला करके उस दर्पण को ठीक किया जाना चाहिए। इसके बाद छवि भी ठीक हो जायेगी।

मैं श्री रंगा की उस बात पर प्राप का घ्यान दिलाऊंगा जब उन्होंने कहा कि यह प्रच्छन्न कांग्रेसी शासन है। प्रच्छन्न नहीं है। यह तो खुला हुआ है। खुला हुमा भी नहीं यह राजेर कांग्रेसी शासन है। जहां विधान सभाया नोक सभा गहतीं है बहां कम से कम त्यारे जैसे भ्रादमी जब तब कुछ कह लेते हैं लेकिन केरल में बहु भी साफ हो गया है। वहां तो केबल कांग्रेसी कठोर शासन है। कोई कुछ कह भी नहीं नकता है। बिधान सभा बिल्कुल खत्म हो गई है। इसलिए जब कभी विरोधियों की तरफ से राज्य पाल के ऊपर खींटाकसी होती है तो में अपने मन में सोचता हूं कि उस बेचारे पर क्यों करते हो, वह तो खाली एक हिष्यार ही नहीं, आप अंग्रेजी ज्यादा समझते हैं, जिस को उसमें कीचर बोलते हैं उसको हिन्दी में क्या कहते हैं...

श्री दी० चं० शर्माः जन्तु।

डा० राम मनोहर लोहिया : हां जन्तु । इसलिये राज्यपाल के ऊदा कार्य किसी तरह का यहां प्रहार नहीं होन बाहिये। किसका जन्तु है यह ? राज्या का है। इसलिये मैं . . .

सभापति महोदय : प्रतिनिधि शब्द इस्तेमाल करना उचित होगा ।

डा॰ राम मनोहर के हिया : कीचर का हिन्दी में शब्द कहा है न, प्राप कोई भराठी शब्द बता दीजिये, मैं उसी का प्रयोग कर लेता हूं। श्रभी तो कीचर कहा है घीर श्राये कुछ न कहता तो सब भामला ठीक हो जाता लेकिन खैर आप मेरा भतलब तो समझ ही गए हैं।

बह किस का है । बहां डेढ़ धादिनियां की सरकार है । केटल में बस्तुतः कांग्रेस सरकार भी नहीं चल रही है । डेढ़ भीद-मियों की सरकार चल रही है । डेढ़ कीन से धादमी हैं । हाथी माहब धाप धपने को न गिन लें 'ो गृह मंत्री हैं बहु तो हैं धाघे धौर उनके जो ऊंचे हैं, प्रधान मंत्री हैं बहु हैं एक ! इस तरहस से इस समय डेढ़ धादमियों की सरकार कैरल में चल रही है

धगर धाप जनतंत्र और समाजवाद का सही मतलब समझें तो मैं एक बात बतलाना बाहता हूं। मेरे लिये थोड़ा सा झंझट का मामना यह हो जाता है कि केरल की जो बिधान सभा है, जो छः महीने पहले बनी बी उसमें मुख्य पार्टी बामपची साम्यबादी थी **6**49

वामपंची साम्यवादियों के एक चरित्र की मैं बिल्कुन ठुकराता हूं। वह कौनसा है ? ये अपने संाचने और अपने तर्क का केन्द्र भारत-वर्ष नहीं, दुनिया नहीं बल्फि एक कोई वीच का **बीच बनाव** करने वाला देश बना लेते हैं। इनके सोचने भीर इनके तर्भ का केन्द्र है अम-रीका---निन्दा भीर चीर---स्तुति । भगर ये दुनिया को अपने सोचने का केन्द्र बनाते तो ठीक होता । ग्रीर सच पूर्वेतो भारतवर्ष को केन्द्र बनाना घाहिये ग्रीर तत्र सोचना चाहिये । लेकिन जब मैं वामपंची साम्य-वादियों के इस रांग को बताता हूं तो उनके साय साथ यह भी आपसे प्रजं कर दं कि यह रोग कांग्रेस पार्टी के अन्दर भी घुसा हमा है भीर यहां जो विरोधी लोग बैठे हुए हैं उनमें भी योड़ा बहुत घुसा हुआ है और वे भी अपने सोचने के केन्द्र को दनिया भार हिन्दस्तान न बाक्तर कोई बीच का पूजारी बना लिया करते हैं। फिर भी में कहता हं कि विधान सभा को बुलाधी, उसकी मौका दो कि वह फैसला करें कि सरकार केरल में बन सकती है या नहीं। हो सकता है कि वामपंथी साम्य-बादियों की सरकार वन जाए और न भी बन पाए तथा कोई भ्रीर थना ले । यह काम राज्य-पाल का नहीं है, यह काम इन डेढ़ प्रादिमयों कानहीं है।

यहां पर बहुत कुछ कहा गया है कि रपट बहुत अच्छी है, बस्तु निष्ठ है, उसके अन्दर सत्य है। इनको कोई हक ही नहीं है फैसला करने का । जनतंत्र में फैसला करने का एक मात्र हक वहां की थियान सभा को है। लेकिन उसको एक घंटे के लिए भी नहीं बुलाया गया है। मैं तो कहना चाहता हूं कि जो छः महीने पहले पाप और कुकमं किय बा, उसका अन्त करो। बुलावो उस विधाना-सभा को । मौंका दो। एक को दो, वह न विविमण्डल बना पाये तो दूसरे को दो। बहु भी न बना पाये तो तीसरे को दो। हो सकता है कि इसमें शायद आपके कांग्रेस दल को भी मौंका निल जाये। जब कोई न बना पाये सौंका निल जाये। जब कोई न बना पाये

तो झाप ही बना लेना । लेकिन विधान सभा फैसला करने वाली है, बहु है दर्पण । वह जो कुछ कहती है उसे देखों । तब जनतन्त्र चला पाओगे । मैं इस लिये भी कहना चाहता हूं कि जब किसी देण के झन्दर या दल के झन्दर एक रोग धुस झाता है, जैसा कि मैंने वतलाया कि बास्पेया सम्यवादियों के झन्दर रोग चुस झाया है, तो उस रोग यो निकालों । जनतन्त्र में एक ही जुलाब है, और यह जुलाब यह है कि जो जनता बोट दे करके लोगों थी मेजे उस की सरकार बन जाने दो । किर झसर वह विगाइ करेगी तो जनता जान जायेगी और उसे पटक कर निकाल बाहर करेगी।

14 hrs.

यहां पर कई झादमी कई दफे झंझट मचा दिया करते हैं । मैं भ्रापने एक भ्रतं करना चाहता हु कि यहां डेढ़ घादमी जो है उनमें बदले की भावना है । ऐसा नहीं होना चाहिये। तुम बड़ी जगह पर बैठे हुए हो, बाहे मन जैसा हो, बड़ी जगह के उपयुक्त मन बनाश्री। पिछली लड़ाई में संग्रेजों के यहा बिरटन चिंत जैसे भादमी ने जिस को मैं करीब करीब हर मामले में गलत रामझता हूं, मोसंसे जैसे एक फासिस्ट कैंदो के बारे में धपने गृह मंत्री को जो लिखा था वह मैं घापको मुनाता हु। मोसले को जेल में रखा गया लड़ाई के दिनों में,तो चर्चिल ने गृह मंत्री को लिखा, जैसे कि यहां शास्त्री जी नन्दा जी को लिखें, कि देखों गह मंत्री, मोसले को तुम जैल में रखे हुए हो, मोसले की बीबी भी जेल में है। तुम उतको धलग धलग भयों रश्चे हुए हो। यह बदल की भावना निकाल हुहे हैं, उन्हें एक माथ श्वयो । धगर राजनीता के कारण जेल में रक्खे हुई हो तो उनको एक साथ रक्खो । यह चर्चिल का खत है। जो कुछ-मुझे बामपंथी साम्यबादियों के खिलाफ कहना वा वह कह दिया, भव एक बात जरूर ग्रीर कहना चाहरा हूं कि गोपालन साहब बीर उनकी पर्ताको ग्रलगलग्रगक्यों रखेहए हो। मैं सनज्ञता है कि यह प्रापका बढ़ा प्रमान्-

[डा॰ राम मनोहर लोडिया]

रिके काम है। याप यह बदले को भावना से काम कर रहे हैं। दोनों हो एक सम्ब रखना चाहिए। भगर भाष और कुछ नहीं कर सकते।

यह जो तर्क है कि किस तरह से जनतन्त्र ग्रीर समाजवाद की बात लाई जाये. ती उस के लिये थित्रान सभा की मोका दो श्रीर विधान सभा को मौका देने के बाद तम एक चीज देखोगे कि यहां जितनी कार्रवाइयां हो रही हैं बढ़ अपने आप पलट जायेंगी। मैं इसी लोक-सभा की पात कहना हूं। यहां एक कमेटी बनी हुई है जिसे केरल सलाहकार सभिति कहते हैं। उसमें लोक-समा के केरल के जो लोग रक्खें गए हैं उनके बारे में मझे कुछ नहीं कहना है, लेकिन विरोधी दलों के अन्दर से इस समिति में दो व्यक्ति ऐसे एक्खे गये हैं जिन का केरल विधान सभा में खाली एक सदस्य है । लेकिन संयक्त सोशनिस्ट पार्टी के बारे में देखिये। मैं खाली बतलाने के लिये ऐसा कह रहा हूं, मैं नहीं कहता कि त्म हमारे दल को ग्रच्छा मानो, क्योंकि सरकार की निगाह में तो हमारा दल बागी यल है, बस्तू-स्थिति श्राप को बतलाता है कि जिस दुः के चीदह सदस्य हैं, जिनमें से तेरह ती इस दल के सदस्य हैं ब्रीर एक स्वतंत्र है, उत्तका कोई अति-निधि इस समिति में नहीं है। जब कि जिस दल का सिर्फ एक भादमी है उस के दो प्रतिनिधि हैं। इस तरह से जनतन्त्र के ऊपर द्यांच प्राजाया करती है। इसका मध्य कारण यह है कि इससरकार ने कभी जनतन्त्र को समझा नहीं। हो सकता है कि हम लोगों ने भी न समझा हो। लेकिन यदि खाली रूप के ऊपर चर्चा होतो रहेगी, भात्मा के ऊपर चर्चा नही होगी तो नामला बिगड़ता जायेगा।

प्रभी प्रोफेसर रंगा ने बार बार कहा कि संयुक्त मंत्रिमंडल स्विस देश के प्रतुरूप बने। खेर इस के बारे में वह जाने, धीर जाने वह जो उन के दोस्त हैं, एक दूसरे के नजदीक हैं, उनमें कोई बहुत फर्क है नहीं।

ग्रव में क्या करूं, यह जो बहुत से लोग हैं उनमें फर्म नहीं। अनल में मामला रूप का नहीं है कि हम किस तरह से जनतन्त्र में किन किन को इकटठः कर दें । अगर ऐसी सहस्रति हो जायेगी म्रोर एक राय वन जायेगी तो वह वैबनियाद चीज हो जायेगा । इस में कोई नीती नहीं रह पायेगी । नीती तो तभी यन सकती है जब थिचारों और विवादों का अर्ज्ज तर**ड** से संघर्ष हो । मेरी राथ में यह बरकार प्राय सब मागले में गलत रास्त पर रही है। इस का तो सबाल ही नहीं उठता कि उसके साथ संयुक्त संत्रिमण्यस अने, लेकिन इस के साथ साथ एक बात कह सकता है कि लोक-समा में नहीं तो बाहर तो इसको कर के देखों। में एक बात कहता हूं कि मौका दो जनका को फैसला करने का वह मौका कब बायेगा जब बाद विवाद होगा।

जो वातें मैंने यहा कही हैं सगर गृह मंत्रालय की तरफ से या प्रधान मंत्री की तरफ से उनका कोई जातन साथे तब तो धाप समझना कि बाद विवाद से राज्य चल रहा है घीर प्रगर कोई जवाब न झाये तब आप समझना कि यह कोई धीर ढंग की सरकार है। जनतन्त्र का मतलब क्या है। जनत्त्रत्र का मतलब होता है बाद विवाद के द्वारा जो सरकार चलती है। लेकिन यहां बाद विवाद का कोई जवाब कभी भायेगा नहीं। सभी मैंने जो बातें कही हैं उनका कोई जवाब नहीं है क्योंकि उनके यहां 390 धादमी है, वह धपनी बात कह कर खत्म कर देंगे। यह सरकार ऐसे चल रही है।

Mr. Chairman: Why anticipated that?

डा॰ राम मनोहर लोहिया: यह प्यासों वफे हो चुका है। एक बार प्रधान मंत्री जी ने मेरी बात का अवाब दिया तो वह उसमें इतचा कंखे कि उनकी सराकार वालों ने फैसला मर लिया कि वह किसी बात का जवाब न दें नहीं तो फंस जायेंगे। यह तो हो चुका। प्रव

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में श्रापको बतलाना चाहता हं कि यह सरकार ब्राखिर है क्या । यह जनतन्त्र की सरकार नहीं है ग्रीर समाजवादे सरकार तो विल्कृल है ही नहीं। यह चापलुसी भ्रौर चुगल-खोरी की सरकार है। आप जानते हैं कि जाप-नुसी के इस्तेनाल से हर एक की इस सरकार में ऊंची से ऊंची जगह बन जाती है। इसमें कोई सन्देह रह नहीं गया है कि जहां चापलुसी होगी वहां चुगलखोरी जरूर होगी। यह दोनों सःय साय चलती हैं भीर यह जो यह डेंब श्रादनीयों की सरकार है यह नापनु**सों ग्रोर** चगलकोरी से चलती है। ग्राप को मैं भ्या बत-लाऊं, एक दिन न्यह यह देख कर मैं दंग रह गया कि साखिर इस देश की हो। क्या - गया है । मेरी सुबह के समय एक आदत है । ब्रायको अध्यन्यं होगा, मैं कभी कर्ना रेडियो पर मीरा, कविर भीर तूलमा का भजन सून विषा करता हं । मैंने देखा कि कोई बहुत बड़े गायक आ गये हैं, गाने लिखते वाले,। मैं ने सो ग कि ललिता देवी शायद कृष्ण महाराज की राधा की गखी होंगी। कोई। लेकिन बाद में पता चला कि यह देश इतना पतित हो। चला है कि मीरा विगैरह के लाथ ही श्राकर वर्त-भान प्रधान मंत्री की परनी जो गाने लिखने लगी हैं उनको जोड़ दिया जाता है। यह मरकार केरल में विधान सवा को खरव करती है. हिन्तस्तान में वाद विवाद कीसमस्यामां को खत्म करती है, लोक सभा में बाद विवाद नहीं चलने देती है। नतीजा यह होता है कि किसी चीज के ऊपर ग्राज हम इस देश में ग्रच्छी तरहसे बातचीत भी नहीं कर सकते हैं।

मैं पाकिस्तान के मामले में कह सकता हुं कि क्या हो रहा है। केरल में जनतन्त्र को **ब**त्म करने का नतीजा क्या हो रहा है। मैं ने कई बड़ी बातें कहीं इस लोक-सभा में दो दिन के घन्दर । प्रधान मंत्री साहब जाने बाले ये लाहौर। बीच में पैर में कहीं मोच भागई। कोई भीर स्वतन्त्र देश होता तो धखनारों के लिये उस दिन की सबसे बड़ी खबर यह होती कि मोच कहां भा गई बहुबीच में इक गये। ग्राखित जो सड़ाई

चल रही है उसमें जो जो यलतियां हुई हैं उन पर कोई सोच बिचार तो होना चाहिये न । लेकिन सोच विचार गई। होगा लोक-सभा में । मगर ऐसा नहीं होगा तो घाखिर जन-तस्व में बाद विदाद का मतलब ही बया रह जाता है। मैं आप से निवेदन धरना चाहता ह कि ग्रगर बाद विवाद ग्रीर जनतन्त्र 🕏 हिसाब से यह लोक-सभा चले तो वह बात पूर्ण रूप से साफ हो जायेगी जो मैने कोएम के न रहने पर कहा था कि पाकिस्तान के अयुव खां जालिय नो हैं ही, मझे जगता है कि हजरत कुछ नादान भी है। धहुत नादान श्रादमी भा**लम पड**ते हैं।

श्री बी० खं० दार्मा: कीन ?

डा० राम मनोहर लोहियाः वही प्रयुव खां वही भृट्टो। मैं उनके लिये नादान शब्द का इस्तेमाल कर रहा है। भगर भाप के सब्दों में कहता तो कहता कि बेवकफ नहीं जाहिल घादमी है। धगस्त महीने में जो चीजें भारतवर्ष में हो रही बीं वह बीजें सितम्बर प्रक्तबर प्रौर नवम्बर में बढ़ते बढ़ते इतनी हो जातीं जिन के बारे में ग्राप लोगों ने सवाल उठाया या कि भारत की रियति ऐसी हो जाती कि भाष हजरा**ः शहर भौ**र निकल नहीं पाते सङ्कों के ऊपर। प्राप के ऊपर लोग इस तरह से छींटाकसी करते। ग्राज देश में भ्राप ने खाने पीने के मामले में ऐसा कर रखा है कि 9 धगस्त से 16 घगस्त तक बिहार में घीर दूसरी जगह जिस तरह से सैंडकों भादिमयों को इस सरकार ने गोली घाट उतारा भीर हजारों को जेलों में डाला कि धगर बीच में द्मयव स्तांबचाने न चले झाते तो मामला द्मवतक न जाने कहां पहुंच गया होता। मेकिन याद रखना कि यह कुछ ही दिनों की बात है क्योंकि लोग सवाल पूछने सगे हैं, कि क्यों लाहोर नहीं गये क्यों हाजी पीर से वापस माने की बातें हो रही है, क्यों 5 धगस्त की बातें हो रही है। वह सब चर्चा देश के धंदर होने सब नई

[डा॰ राब मनोहर लोहिया]

है। कभो कभी भीड़ इक्ठा हो जाती है इस पर लट्टून हो जाना। भीड़ तो बहुत इकट्ठी हो जाती है। ध्रगर ब्रकेले-ध्रकेले में भीड़ का सामना करो तो पता चल गायेगा कि किस की भीड़ ज्यादा होनी है।

तो एक बात इसी के साथ-साथ मैं यह भी कह देना चाहता हूं कि इस बहस में संविधान की दफा 352 की, जो कि ग्रापत्काल से संबंधित है ग्रीर दफा 356 को जो कि प्रान्त में सरकार के टट जाने सम्बन्धित से है दोनों को बहुत ज्यादा मिला जुला दिया गया है। जब विदेशी भाकनण का संकटहो ग्रीर ग्रासम्न संकट हो उसके लिये दफा 352 है और दफा 356 जब कही किसी सुबे की सरकार चलना ग्रसम्भव हो उसके लिये है। गवर्नर की रपट महत्व की चीज नही है। मैं **ढाक्ट**र मि।िष का बहुत शुक्रगुजर हूं कि उन्होंने इन दफायों को पढ़ कर सुना दिया । इसमें साफ लिखा है। केवल गवनंर की एपट की ही बात नहीं है किसी भीर तारीके से भी ग्रगर राष्ट्रपति को सूचना हो । । ये तो वह ऐसा कदम उठा सकते हैं। तो यह सारा मामला राष्ट्रपति का है। मुझे राष्ट्रपति के बारे में कुछ कहना नहीं है। असल में तो यह इन ड़ेड़ भादिमयों का मामला है जिन्होंने फैसला किया कि केरल में एक कठोर भीर बिल्कुल खुला ग्रीर जिसमें वाद-विवाद न हो सके ऐसा कांग्रेस का शासन चले।

प्रव प्रापित काल ग्रौर संवैधानिक त्तासन का टूटा जाना, जहां दोनों को एक साथ मिला दिया जाता है, तो इसके बड़े खतरनाक नतीजे निकला करते हैं। ग्रब यहां श्रा गोविन्द मैनन ने मेरी पार्टी के बारे में कहा कि श्री चंद्र शेखरन् ने कहा कि पालधाट के चुनाव न हों। युक्ते माचल नहीं कि उन्होंने ऐसा कहा या नहीं कहा। ग्रगर मुझे मालूम होता तो मैं भाज सबेरे तिब्बांकुर को टेनी-फोन करके पता लगा लेता कि उन्होंने कहा है या नहीं....

Shri P. G. Menon: It is in the Report.

डा० राम मनोहर लौहिया: यह तो गवर्नर की रपट है। मैं प्रपने ग्रादमी से पूछता । लेकिन बोड़ी देर के लिये मान लो कि यह सही है।

जिस दल के श्री गोविन्द मँगन सदस्य हैं उस दल के सभापति ने भूल में, यह सोचा कि जनता का मन बदल रहा है, इसलिये उन्होंने सन् 1967 के चुनाव को सन 1966 में करवाना चाहा था या नहीं ?जरा इस पर बोलिये श्री गोविन्द मेनन साहब।

Shri P. G. Menon: On a proper becasion.

बा० राम मनोहर लोहिया: ठीक है उनको जरा सोचने का मौका मिल जाये किसी वकील से पूछ लें कि क्या जवाब दिया जाये।

तो इस पार्टी के सभापित ने खुल्लम-खुला कहा, गलतो से हो, कि भारत की जनता का मन बदल रहा है कांग्रेस की तरफ, इसलिये उन्होंने कहा कि चुनाव जल्दी करा दो। तो मैं प्रपने चंद्रशेखरन् की बात का जवाव श्री कामराज ग्रीर श्री कृष्णमाचारी की बात से देता हूं। जब यह कहा गया कि चुनाव जल्दी करा दो, तो मैं तो कुछ तैयार हो गया चा कि करा दो जल्दी। हो सकता है कि जितनी ऊपरी बाहवाही मिली है वह दूर हो जाये, भीर जो भाज नकती सोने का मुलमा है वह ऊपर से उतर जाये धौर जो नीचे पीतल भीर गिलट है वह निकल कर सामने भा जाये।

मीर उसके साथ-साथ यह भी कहंगा भीर इस पर बड़े साहब सोचें। उन्होंने कह दिया कि संकट-काल में चुनाव नहीं होना चाहिये। तो यह संकट-काल कव तक चलेगा? पहलासवाल तो मैं यह पुछ लेना बाहता हं ग्रापने जन संघ के वोगों से क्योंकि ब्राजकल उनकी इस सरकार पर अजीव कृपा है। तो वे पुछ लें कि यह संक:-काल कब तक चलेगा। या हाथी जी धगर उनकी तरफ से जवाब दे सकते हैं तो दे दें। क्या जव। व नहीं है ?

श्री हाथीः देंये।

डा० राम मनोहर लो।हेया : प्रगर घमी दे देते तो मझे बोलने में मदद मिल जाती। मैं ऐसा बादमी नहीं हं कि घपने तर्क को सामने वाले की बात सून कर न बदल दं। ग्रगर ग्राप बता दें कि यह संकट-काल दो महीने, चार महीने, 6 महीने चलेगा तवतो मेरा तर्कंद्रसरे ढ्रंगका हो जायेगा। लेकिन ग्रगर माप यह कहना चाहते हों, बैसा कि मैं ने सूना है कि यह एक पीरी या दो पीढ़ी चलेगा तब तो मामला बिगड व्यता है।

एक मानतीय सदस्य : एक हजार साल चलेगा।

Mohammed Koya (Kozhi-Shri kode): Even during this Emergency, Municipal elections are going to be held in Palghat.

डा० राम मनोहर लोहिया : बहुत विक्या बात वोले कोया गाहव, पहले क्यों नहीं बोले जब वह बोल रहे थे। प्रगर ये पाकिस्तान को श्वत्म करने में हमारा साय दे दें तब तो फिर रूम एक साथ डी हैं। मैं इन की बात की कब करता हूं।

श्री स्वामी : जब तक पाकिस्तान है।

डा० राम मनोहर लोहिया : त्यागी जी ने क्या कहा?

एक मःभगीय सबस्य : जब तक पाकिस्तान है।

डा॰ राम मनोहर लोहिया: तब तो त्यागी जी से हमारा इस पर फैसला हो जाये--- पहले वे मेरे बताये रास्ते पर दो चार बरस चल लें भौर फिर सात दिन के लिये गही छोड़ दें ग्रौर देखें कि मैं पाकिस्तान को सात दिन में बरफ की तरह पिचला देता हं या नहीं, पाकिस्तान खत्म हो जायेगा जैसे बरसात में हिमालय की बरफ पिषल जाया करती है।

श्री त्यांगी: ऐसा नस्खा भ्राप के पास बा तो भापने हम को पहले क्यों नहीं बताया ?

डा० राम मनोहर लोहिया: मैंने बता दिया है। मैं न 17-18 बरस से कसम खा रखी थी कि किसी प्रधान मन्त्री से नहीं मिलगा । लेकिन मिलन गया, इसी लिए तो गया था। मैंने वह नुम्खा बता दिया नेकिन उन बेचारे का नाजक दिल है उस नुस्खे पर थोडे चल पाए, ज्यादा कहां से चल पाएंगे।

तो मैं यह जानना चाहता हं कि यह संकट-काल कब तक चलेगा । भाप जानते हो कि दफा 352 में कहा गया है, बाहर का हमला हो गया हो या होने वाला हो, "ग्रासन्न संकट" ये शब्द हैं। ये शब्द इतने भवंकर हैं कि इनकी मातहती में यह सरकार जो कुछ चाहे सो कर सकती है। यगर इसकी लोक-सभा में बहसंख्या बनी रहती है तो जिस तरह से केरल में विधान सभा की खरम किया उसी तरह सारे देश की विधान सभाग्री की खत्म कर सकती है, कोई कायदा कानून ऐसा नहीं है जो इसको एसा करने से रोक सर्फ। सिर्फ इतना कड़ना काफी है कि वैधानिक सरकार नहीं चल सकती है, हम सारी विधान सभाग्रों को खत्म करते हैं। सिजान्तरूप से भाप यह कर सकते हो।

तो मैं चाहता हं कि इस "ग्रामन्न संकट" का प्रयंही जाए। मैंने कोशिश की थी कि

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[डा॰ राम मनोहर लोहिया]

सवाच्च न्यायालय इसका प्रयं कर दे। लेकिन उस न्यायालय के जज कुछ दूर तक तो गए, इसके लिए मैं उनकी सराहना करता हूं, लेकिन ज्यादा दूर जाने की उनकी हिम्मत नहीं हई। तो ग्रगर इस "ग्रासन्न संकट" का मर्थ हो जातातो कहाजा सकताथाकि हमला हुमा । वरना यह 48 करोड़ का देश भारत धौर कहां दस करोड़ का पाकिस्तान । यह तो हाथी भौर भैंस की लड़ाई है, मैंने भैंसा नहीं कहा। इस लड़ाई को खत्म करने में क्या देर लगनी बाहिए। यह लड़ाई तो बिल्कुल मामुली लड़ाई है, लेकिन इसको चलाते रहो । मुझे कभी-कभी एक शक होता है कि कहीं अयुव खां साहब या भुट्टो साहब, जो भी कोई हों, ग्रीर जो ये डेढ घादमी हैं इनमें बेलिखा, बेबोला हुआ समझौता तो नहीं है कि भाई थोड़ी देर के लिए लड़ लिया करो। और किर देश में तनाव रखो भीर तनाव की हल्ह में भ्रानी भपनी पार्टी की हुकुमत को बनाय रखी।

इसलिए आपका यह जवाब ठीक नहीं है, भाप जवाब यह दो कि हम पाकिस्तान के मसले को जल्दी धत्म कर देंगे, 6 महीने में, साल भर में। यह जवाब तो माकूल जवाब होता। ऐसान होने से मामला खराब होता है।

प्रव मैं केरल की एक बात प्रापक सामने रखना चाहता हूं। कहा गया कि वहां मछितयां भारने का बड़ा काम हो रहा है और उसके लिए लोगों ने सरकार की और प्रपनी भी पीठ ढोकी। लेकिन जो मछिती मारने का काम वहां चल रहा है उसके बारे में भें घापके सामने, श्री मुहम्मद का पत्र जो मुझे मिला हैं उसमें से, कुछ बातें रखना चाहता हूं। वह पत्र मलवाली भाषा में है, जिससे प्रापको मालूम हो कि हमारे यहां का काम अपनी-प्रपनी भाषाओं में चलता है। उन्होंने लिखा है कि केरल में एक खालियर रेयन नाम का कारखाना है। उसमें से बहुत गन्दा पानी निकलता है, वह चालियार नदी में बाल दिया जाता है। इससे मछितयां मर

जाती हैं धौर वहां खेती को भी बहुत नुकसान होता है। जब इस कारखान के लिए लाइसेंस दिया गया था तो मालिकों से समझौता हो गया था कि यह पानी घरन के समुद्र में गिराया जाएगा। घरन का समुद्र इस स्थान से मुण्किल से दस नारह मील दूर है। वहां इस पानी को न गिरा कर नदी में गिराया जाता है जिससे मछलियां भी मरती हैं धौर खेती भी खरान होती है।

केरल में एक कुटुम्ब को महीने में दो लिटर यानी तीन बोतल मिट्टी का तेल दिया जाता है। इससे भ्राप यह न समझें कि केरल के ऊपर इस सरकार की विशेष नाराजगी है। मैं ग्रभी उत्तर प्रदेश में गया था। वहां मैंने एक तिचित्र बात देखी । यह शहर वालों को, जहां बिजली है, ज्यादा मिटटी का तेल दिया जाता है भीर गांबों में रहने वालों को कम दिया जाता है। यह श्रीधी खोपडी की सरकार भाप कब तक चला पात्रोगे । विल्कूल उल्टा मामला कर रखा है। गांव बालों को कम तेल दिया जाता है घोर शहर वालों को ज्यादा जहां बिजली भी है। यह डेढ भादमी की खोपड़ी बालों की बात है। खैर भव में खाली घाखिर में भ्रपनी पार्टी की बात कह कर खुत्म किये देला हं। यहां उस पार्टी का जिक्र किया गयः। मैं प्रपनी पार्टी की कभी तारीफ़ नहीं करता, करना नहीं चाहता क्योंकि जब तक हम कुछ करके न दिखा दें कहने से क्या फ़ायदा लेकिन केवल सिद्धान्तरुप से कूछ कहना चाहंगः । **खास कर जब रंगा** साहब ने समाजवाद का नाम लिया, कुछ भीर लोगों ने लिया आर उधार बाले लोने हैं तो मैं एक बात कह देना चाहता हं कि इधर हम लोग विरोधी दल वें है, कोणिण करते हैं एक दूसरे के साथ ऊपरे प्रेम रखने के लिए। मैं चाहता है कि वह अपरी प्रेम और जरा कुछ मजबूत बन जाय । उराव सफलता नहीं भिल रही है। लोग चाहे कुछ भी समझते हों हम लोग भाएस में कम से कम जो चुनाव की सीटें होती हैं जगहें होती.

है उनके बारे में बंटवारा कर लें अब क्या होता भीर क्या नहीं होता उसमें मैं नहीं अञ्चेगा लेकिन सिद्धान्तनः एक बात बतलाना चाहता हं ग्रीर वह यह कि कांग्रेसी सरकार को एक बात का बनण्ड हं कि वह हार नहीं सकती तो यह बात किसी हद तक सही है। स्वतंत्र पार्टी उसको कभी हरा नहीं सकती है। जनसंघ उसको कभी हरा नहीं सकता है। कम्यनिस्ट पार्टी उसको हरा नहीं सकती केवल एक दल उसकी हरा सकता है जिसमें पार्थिक कान्तिकारिता घीर राष्ट्रीयता दोनों एक साथ समान मात्रा में जड़ी हुई हों। बहदल प्रभी बन पाया है या नहीं बन भाग है इस पर मैं कोई राय नहीं देना बाहता लेकिन इतना जरूर याद रखना कि चाहे वह कुष्ण छोटा साहो क्यों न दिखाई पहता हो नेकिन किसी बक्त वह कंस के सिर पर भीर ळाता पर चढ कर ऐसा मारेगा कि उसकी ठाक कर देगा। यह काम ग्राधिक कान्तिकारिता भ्रोर राष्ट्रीयना की जड़ाव वाली पाटीं ही कर सकती है। मैं चाहता हं कि केरल में मौक़ा दो । जो विधान सभा चुनी गई थी उस को बापिस ब्लाम्रो । श्रव अगर कहा जाय कि उसको एक दफ़ा बरहखान्त कर दिया तो जो दो तिहाई बहमत धाप जोगों का है उसमें बकरों हो तो संविधान में तबदीली करके भी उस विधान सभा को बाधिस अलाहये । बही एक दर्पण है, वही एक जनतन्त्र है और धगर उसकी ग्राप खरम करते हो त। किर याद रखना कि कमी-कभी मामना खनरनाक हो जाया करता है भीर ऐसा खनरनाक हो जाता है कि मेरे जैसे पादमी जो कुछ करना नहीं चाहते उन को भी कुछ करता पड़ता है। बस इनना ही मझे कहना है।

Shri Hathi: During the discussion, several questions have been raised by hon. Members from the constitutional point of view, from the legal point of view and from political administrative, economic and financial points of view. I shall try to reply to these questions as sufficiently as I can.

14.24 hrs.

[MR. DEPUTY-SPEAKER in the Chair]
The first question was raised by Shri N. C. Chatterji, for whom I have the greatest respect and regard as a jurist. He said that, under Article 356 of the Constitution it was only when there was a Ministry and that Ministry could not function and Government could not be carried on according to the provisions of the Constitution that this provision should come into force. But, as Shri G. N. Dixit pointed out very correctly, there is the second proviso.

"Provided that if and so often as a resolution approving the continuance in force of such a Proclamation is passed by both Houses of Parliament, the Proclamation shall, unless revoked, continue in force for a further period of six months from the date on which under this clause it would otherwise have ceased to operate, but no such Proclamation shall in any case remain in force for more than three years."

If, after six months, again this has to be continued, then both the Houses have to ratify it.

After the first Proclamation, the Assembly was dissolved. Therefore, at the time of the issue of the second Proclamation, there was no Council of Ministers since the Assembly had already been dissolved. Therefore, to say that the Ministry did not function at the time of issue of the second Proclamation is out of question. Mr. Dixit has very ably replied to that point and I do not want to go further,

Another question which was raised by Mr. Ranga was about howing an all-party government, of the Swiss type. That is an experiment and that experiment can be made only if there is some evidence to show that this would function. We had an experiment of the coalition Ministry which failed. Even for the formation of a coalition Ministry, the leaders of the parties, who were called worm not prepared to combine together. but there is one thing. I would agree

[Shri Hathi]

with Mr. Vasudevan Nair that we should have a democratic form of Government. On that there is no dispute. It is only under the present circumstances, when Government could not carried on according to the provisions of the Constitution, that this step had to be taken.

When I said that people heaved a sigh of relief, it was not at the issue of the Proclamation of the President's rule. If I had created that impression, I am very sorry and I would like to correct it. What I wanted to say was that the administration that was run by the Governor was carried on in a way that people felt satisfied.

Some mention was made about a slip that had occurred in the Governor's report. Shri H. N. Mukerjee said that the two Communists were put as belonging to PSP. Actually what happened was that there was a typographical error—the words 'and leaders of' had been omitted by mistake. I think that clears the position.

Shri Sham Lal Saraf (Jammu and Kashmir): Was it the original letter of the Governor that was circulated?

Shri Hathi: No; this was only summary.

So far as Mr. Ranga is concerned, I am obliged to him on one point. He at least appreciated the work of the Consultative Committee. So far as the Swiss type of Government is we shall study that; I concerned, have gone through some literature but I have not been able to go through the whole of it. Shr; Chatterji expressed his view yesterday that he was not in favour of that. That is one view. I have not gone deeply into the subject. We are all thinking now of today's position. We have to sec the position that existed about two months back when the decision had to be taken or elections had to be arranged. So that question did not arise. But one thing is certain that there should be either a majority party or if that is not possible, a coalition Ministry, i.e., some democratic form of government should be there. On that there is no dispute. If the present form of Government is not suitable to any particular area, we cannot change for that area alone; if we have to change, we have to change for the whole country. In the present circumstances, we feel that it is not possible to do that.

Then an observation was made by some Members that we bring in Emergency here. While at one time the Congress President or somebody said that we should have immediate elections, it was said that Congress wanted to take credit and get through the elections. I may say that, if there is any credit, it should go to the whole nation. It was not one Party but the whole nation that stood as one. So the credit goes to the whole nation. I would not like to say that it was Congress and, therefore, we were unanimous. The country has shown that it is a mature nation. And I would only make this appeal; let the maturity that the nation has shown, let it be shown continuously, and let it not be said that we wanted to take advantage of that. But I was sorry . . .

Mr. Deputy-Speaker: Will he take more time?

Shri Hathi: I can finish in another ten minutes, if the House agrees.

Some hon. Members: No, no.

Mr. Deputy-Speaker: The hon. Minister will continue his reply on Monday.

Shri Warior: He should reply to the points we have made.

Shri Hathi: I will reply to all.

डा० रःम मनोहर लोहियाः जो कुछ। जबाव दें, सोच-समझ कर दें।

Mr. Deputy-Speaker: Now we will take up non-official business. 14.30 hrs.

INDIAN TELEGRAPH (AMEND-MENT) BILL*

(Amendment of section 5) by Shri Yashpal Singh)

Shri Yashpal Singh (Kairana): I beg to move for leave to introduce a Bill further to amend the Indian Telegraph Act, 1885.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Indian Telegraph Act, 1885."

The motion was adopted.

Shri Yashpal Singh: I introduce the Bill.

CONSTITUTION (AMENDMENT) BILL—contd.

(Amendment of articles 1, 2, 3, 4, etc.)
by Shri Prakash Vir Shatsri

Mr. Deputy-Speaker: The House will now proceed with the further consideration of the following motion moved by Shri Prakash Vir Shastri on the 3rd September, 1965:

"That the Bill, further to amend the Constitution of India be taken into consideration."

One hour and fifty-nine minutes are left.

Shri Kapur Singh.

Shri Sinhasan Singh (Gorakhpur): Sir, I was speaking on that day and I have not finished my speech. When I was speaking, the Prime Minister intervened, because he had to make a statement at that particular time. So I have to speak.

Mr. Deputy-Speaker: You have not finished? You have already taken ten minutes. You may take one or two minutes and finish.

श्री सिहासन सिह : उपाध्यक्ष ग्रहोदय, उस दिन में कह रहा था कि माननीय संदस्य, श्री शास्त्री, का विश्वेशक विचारणीय है धौर इसलिए उस को कम से कम जनमत जानने के लिए भेजा जाना चाहिए । ब्राज हमारी स्थित क्या है, सगर हम इस पर विचार करें, तो उम अनुभय करेंने कि इस विश्वेयक में काफ़ी तथ्य है। ब्राज हम को विचार करना होगा कि मौजूदा संब-गासन प्रणाली देश के हित को कहां तक ब्रवेशर कर रही है धीर कहां तक देश के हित को पिछे कर रही है।

हश्ते अपने प्राप्तों का बंटवारा किया भाषा के माधार पर । ब्रिटिश गवर्नमेंट ने प्राप्तों का बंटवारा भाषा के प्राधार पर नहीं किया था, बल्कि शासन की मुविधा को दृष्टि में रखते हुए किया था । हमने प्राप्तों का बंटवारा भाषा के प्राधार पर किया, जिसकी शुक्रमात प्राप्ते ते हुई । उसका परिणाम माज यह है कि देश भर में भाषा के प्रश्न को लेकर विवाद भीर झगड़े हो रहे हैं। मंत्रेजी को लेकर विवाद भीर झगड़े हो रहे हैं। मंत्रेजी को लेकर विवाद भीर झगड़े हो रहे हैं। मंत्रेजी को लेकर विवाद भीर झगड़े हो रहे हैं। मंत्रेजी को लेकर विवाद भीर सगड़े हो सह हमारे जिए एक बड़ी दुखप्रद घटना है । धगर हमारे प्राप्तों का माधार भाषा न होती, तो शायद ऐसी भटना न होती । उस स्थित में हर एक प्रदेश में कई भाषायें सम्मिलत होती भीर भाषा को लेकर कोई झगड़ा न होता ।

संबेबी को लेकर देश में कभी झगड़ा नहीं हुआ, लेकिन एक देशी घाषा को लेकर, जिसका संविधान में प्रधान स्थान है, जो कि राष्ट्रभाषा है, देश में झगड़ा हो गया, क्योंकि हमने भाषा के साधार पर प्रान्तों की रचना की। यही नहीं, बल्कि उस वक्त यह मांग भी होने लगी कि हम देश से सलग हो जायेंगे। यह मांग इस साधार पर की गई कि हमारा प्रदेश सलग है, जिसकी भाषा भीर सभ्यता एक है। भाषा के साधार पर प्रान्तों के निर्माण से देश

^{*}Published in Gazetted of India Ex traordinary, Part II, section 2, dated 5-11-65.

मिला।

[भी सिंहासन सिंह] में प्रान्तीयता भीर प्रदेशवाद को प्रोत्साहन

धाज हमारे सामने नागालैण्ड का खतरा बराबर बना हुआ है। श्रौर प्रान्तों को तो इमने "प्रदेश" नाम दिया, लेकिन किसी खोर दबाव में घाकर हमने इस प्रदेश को "नागा-नैण्ड" नाम दिया । झाजकल भारत ग्रीर पाकिस्तान के बीच में प्रद्ध-विराम है। दो राष्टों के बीच में यद्ध-विराम की बात को तो हम समझ सकते हैं, लेकिन देश के भ्रपने ही मंग के साथ यद्ध-विराम हो, यह बात समझ में नही बातो है। नागालैण्ड यही दावा करता है कि उसको स्वातन्त्र्य मिले । यही नहीं, हमारी सरकार एक और गलती करने जा रही है। फ़िज़ो इस देश की नागरिकता को छोड़ कर एक ब्रिटिश नागरिक बना हम्रा है। उससे बातचीत करने के लिए सरकार उसकी बहां माने की सुविधा दे रही है। लेकिन वह इंकार कर रहा है भीर कहता है कि हम लंका में मिल कर बातचीत करेंगे । ये सब अगड़े इसी लिए हैं कि हमने संघ शासन के आधार पर प्रपना काम चलाने की कोशिश की, जिस में प्रदेशवाद भीर प्रकता को प्रोत्साहन मिला **\$** (

मैं मन्त्री महोदय से मनुरोध करूंगा कि कम से कम वह इस विधेयक का विरोध न करें भीर इस को जनमत जानने के लिए मेजें । एक माननीय सदस्य ने इस बारे में गांधीजी की राय पढ़ कर नुनाई, जो कि प्रोसीजिंग्ज में मौजूद है । राउण्ड टेबन कांग्फेस में जब गांधीजी को संघ-शासन भीर ईंडरेशन के बारे में बताया गया, तो उन को हैरत हुईं। गांधीजी संब-गासन प्रणाली के विरुद्ध थे। उनके मरने के बाद ही हमने संघ-शासन प्रणाली को भपनाया। जब कुछ राज्य एक-वित होकर एक संघ की रचना करते हैं, तब बहां पर संब-शासन प्रणाली प्रचलित की जाती है। हमारे देश की ऐसी स्थिति नहीं है।

मन्त में मेरा यही मनुरोध है कि मन्ती महोदय इस विधेयक का विरोध न करें मौर इस को जनमत जानने के लिए मेजना स्वीकार कर लें।

Shri Kapur Singh (Ludhiana): Mr. Deputy-Speaker, Sir, the Bill which is now before the House is not only misconceived but is mischievous and must be stoutly opposed.

An hon. Member: Which Bill?

Shri Kapur Singh: The Bill of Mr. Prakash Vir Shastri, Bill No. 81 of 1964.

In the Statement of Objects and Reasons of this Bill the Constitutional and Political ills of India have been attributed to "conversion of the original Provinces of India into States", while in his supporting speech which he made on September 3, the Mover considers 'मापाबार प्रान्तों का निर्माण' is the main culprit.

Let us analyse the Statement of Objects and Reasons to realise how ill-conceived and mischievous the proposed measure is. He makes nine bald and bland statements in the House and expects us to swallow them uncritically and accept them as axiomatic.

He begins by saying that what he considers a conversion of the original Provinces into States, has brought with it a "train of fissiparous tendencies of ever-increasing volume". Mr. Deputy-Speaker, "tendency" is a disinclination, qualifying position or persons, while "train" things and signifies things and events externally controlled. Does Mr. Shastri mean that States in India engender tendencies in individual citizens, or that the very principle of federation is equivalent to "tendencies" that he deplores as "fissiparous"? He does not make it clear, and perhaps he does not care to make it clear.

"Fissiparous", if you look into the dictionary, means reproduction by fission. Does Mr. Shastri mean that political India was one organic unity before, but our federal Constitution has fissioned it into numerous units? If so, he does not seem to have any regard for facts of political and cultural history of India.

India has always been a land of minorities, a land of multiplicity of cultures, and a plural society. Any question of fissipation simply does not arise in the case of India.

Further on he says that various problems, serious problems, of "grave auxieties" have been caused by these so-called, fissiparous tendencies. These "various problems of grave anxieties" he does not clarify. What are these problems of grave anxieties which have arisen just now and which did not arise many years ago when the process of demarcation of linguistic States was set in motion in India? Is it the demand of Punjabi Suba and Vidarbh which has caused "grave anxieties"? I would verv much like to have an answer to this question. (Interruptions) would not like to be disturbed those gentlemen who do not seem to like what I am saying. They have had their time and they will have it after I have finished. (Interruption). Why is Mr. Sinhasan Singh worried so much about Punjabi Suba, I cannot understand. I am putting a question to Mr. Prakash Vir Shastrı and I expect him to give an answer.

Shri Sinhasan Singh: I say, nothing of the kind.

Mr. Deputy-Speaker: He must not be distracted by interruptions.

Shri Kapur Singh: Referring to these "various problems of grave anxieties", the mover says that they imply 'divided loyalty', "loyalty to one's State versus loyalty to India". Could sophistry go further? The essential pinciple of federalism is that there is a union of two or more States under one central body for certain permanent common objects. Is this a division of loyalties or integration of loyalties? The hon. Member does not care to submit this aspect of the question to a critical examination, for reasons, which, perhaps, he knows best.

Further on he says that

भी हुकम चन्द हुँकछकाय (देवास) : इतने प्रच्छं वक्ता बोल रहे हैं लेकिन हाउस में गणपूर्ति तो होनी ाहिये।

Mr. Deputy-Speaker: The bell is being rung . . Now there is quorum.

Shri Kapur Singh: The hon. Mover tells us that the federal structure of our Constitution is tending to endanger the very solidarity of India, and adds:

"And at a crucial moment of world consternation States now forming the Union of India may like to become fullfledged States with full sovereignty and complete independence."

All these, if you examine them carefully, are hypothetical suppositions, fanciful fears and neurotic anxieties, completely divorced from the political realities of the situation in our country. It is difficult to decide whether all this arises out of lack of comprehension or probity.

Further on he says that, the federal structure of our Constitution contains therein "the very germ that breeds distintegrating mentality." The argument of this is that the principle of federalism is the germ that disintegrating mentality. This is a most startling contribution to the theory of constitutionalism. From Plato to Confucius, from Sukra Niti and Artha Sastra to the present day. governments have been conceived in terms of ends of government such as, 'justice' or public good It is the functional view of the government which justifies the self-satisfaction of those who do the governing as the

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end of government. This İŝ disguised totalitarianism which must either prevail absolutely or else it must fall. Such indeed is the true impulse that lies behind the Bill before us. All power to a coterie of individuals at the Centre and no power to anybody else.

Proceeding further, it is stated in the Statement of Objects and Reasons:

"....some of our trusted leaders who are in the fulness of their power and prestige will not be amongst us."

And this, he thinks, is an additional argument for doing away with the federal principle in our Constitution and imposing a unitary structure on this country. Even totalitarianism does not seem to suffice. It is total Fascism and personality cult which must rule the roost if Shri Prakash Vir Shastri is to have his way. This wish he expresses in Clause 2 of the Bill. In Clause 2 of the Bill, he says:

"India, that is Bharat, shall be one consolidated unit exercising absolute and undivided sovereignty with full and unhindered powers of Government, in branches of administration."

May I here remind this House of the solemn promise which Mahatma Gandhi, in the year 1942, gave to the whole world which was sympathetic towards the freedom of India, when he rejected the Crips Mission's proposals, describing them as a postdated cheque on a bank which was under liquidation? When asked what he would do with the cheque post-dated it were not and if it were drawn on a bank which was not under liquidation, bis reply was: "I would draw this cheque and distribute the money to the India". 700,000 villages of This Clause of the Mover of this Bill completely and absolutely repudiates the solemn promise given by Mahatma Gandhi to the world in 1942.

Further on he says in the Statement of Objects and Reasons:

"The threat of China, the attitude of the hill districts of Assam. have but one lesson for people of India. The bond of unity should be one complete and not dissected-namely cent per cent loyalty to Bharat."

The argument of this is that loyalty to Bharat presupposes a unitary form of government and destruction of the federating units. I ask you: could chicanery go further?

On the basis of these bald ascertions, he draws two conclusions. His that conclusions are firstly cost of administration will be greatly reduced and therefore the principles in our Constitution should be done away with; secondly, that removing the major incentive to disruption and ensuring undivided loyalty in the hearts of the people for the Indian Union can be achieved by doing away with the federal structure of our Constitution. Is cost of ad-ministration a valid justification for fundamental constitutional changes? And I ask: are the hearts of men governed by parliamentary laws? Yes, this is the type of argument which the Mover of this Bill wants us to accept as a justification for accepting this Bill.

To conclude, this Bill aims at creating supports for Indian solidarity and unity such as ropes provide to those condemned to be hanged by the neck till dead. Outright rejection can be the only true fate of Bill.

भी हरूम चन्द रुखवाय : नाम दिया हम्रा था।

Shri Harish Chandra Mathur (Jalore): I have great respect for the hon. friend who preceded me who spoke in utter denunciation of the principles and objectives of this Bill and what it proposes to seek. In his intellectual flights, he has quoted Mahatma Gandhi and called this Bill a post-dated cheque, because if today's cheque was presented to Mahatma Gandhi, it would be divided among the seven lakh villages of this country.

This Bill is absolutely nothing of that type. As a matter of fact, if you are to have real village republics which would be really self-sufficient and independent, I think this Bill will advance that cause very much. Anybody who has some experience of this panchayati raj administration at the three levels, village level, block level and district level, will bear me out when I say that if there is any disruptive force there at the present movement, it is at the State Government level because of their political interference and all that. This Bill will never stand in the way of the goal of the village republics coming up. I venture to submit that I stand here to support not only the concept, the idea, the objective of this Bill but I endorse every word of what is contained in this Bill. It was very rightly pointed out by my friend Mr. Bhattacharyya when he gave unstinted support to the concept and objective of this Bill though in his present mood he only wanted to say: let this be thought over, let this be the food for thought; let this Bill be taken up for further thinking and let it arouse further thinking in this matter so that we can think of the India Harsha, of Chandragupta, of Akbar. Whenever India was great it was one unitary State; it was great and earned great reputation for the people of this country.

Shri Kapur Singh: I question that statement, Sir. It was never a unitary State in the sense in which it is now sought to be imposed; it was an absolutist state but not a unitary state. He is a learned man and must be careful about his words. Coming from anybody else I would not have minded it, Sir . . .

भी प्रकाशबीर शास्त्री (बिजनीर): सरदार कपूर सिंह को जब कोई उन के माचण में इंटरप्ट करता है तो बरा लगता है लेकिन जब इसरे के भाषण में वह इंटरप्ट करते हैं तब बरा नहीं लगता।

Shri Kapur Singh: I am intervening, not interrupting.

Shri Harish Chandra Mathur: I am prepared to take good interventions from my friend. My friend is mis-understanding it. When he thinks of a unitary form of government, he thinks it will be ruled from the capital of India and its edict will reach all the corners of this country. It is wrong conception. There are agencies which will be there but these state boundaries will be liquidated. This idea that I am a Rajasthani and he is a Punjabi will not be there. I do not want these things. What are those boundaries created for? If you look into history, as my friend asked me to look into, they are artificial boundaries created for administrative purposes by the British government. Where were these boundaries earlier? These were boundaries created for a particular purpose and the only purpose was administrative. I venture to submit with the little experience which I have of the conception and the object that we will get rid of all the ills which we are at present faced with if this proposal is accepted. There are administrative difficulties which we come across in the relationship between one state and another; one state asking for this and another area asking for that. whole country is one. There is no reason why the resources of the country should be divided artificially between a State here and a State there; all the resources should be pooled together and distributed for the welfare of the people as and when they are wanted, whatever the conditions are. The only need that is for developmental regions. Wherever it is, the division of India would be according to the necessities of the power

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grid; we want a power grid which will be suitable for the power region. That would be the proper thing to see. Then there are our river projects. We are trying to see whether water should go to needy areas. My friend should know that all the water from Punjab is coming to Rajasthan. We are finding difficulty as to how the Rajasthan canal board should be set up; there is resistance in Rajasthan for our friends from Punjab coming and settling down the Rajasthan canal. I cannot for a moment entertain such a rubbish idea. Why should not people from Punjab go and settle down over the course of the Rajasthan canal? This is one country. Why have difficulties arisen? Difficulties have arisen because there is a separate Punjab, a separate Rajasthan. I cannot for one moment think that there should be this sort of division which is artificial and which is standing in the way of the unity of this country. It is absolutely in the interest of this country that we have a unitary form of government. are carried away by certain emotions which are only superficial and with the passage of time I have the last doubt that these emotions which have seized us will be wiped out and we will feel as one nation and one country. That conception will come only if this Bill is accepted.

I will conclude in a minute's time, Mr. Deputy-Speaker if you so desire. You will remember that when we formed linguistic states, I was perhaps the one solitary exception in the Rajya Sabha talking against the formation and division of India into linguistic states. I know that most of the friends I said then—who are advocating the division of India on linguistic basis are patriotic people who had suffered in the emancipation of the country. I am a small fry but I feel that we are going the wrong way and wrong direction. Today I find those people who were in the forefront of that movement, persons like Mr. Jayaprakash Narain and others, saying that they are having second thoughts about the whole thing. They had made a mistake in giving support to such an idea. I am sure this artificial division of this country, barriers between man and man, between me and Mr. Kapur Singh, must be abolished; the earlier it is done the better, and so I give my full support to Mr. Shastri's Bill.

Deputy-Speaker: The Mr. Minister wants 20 minutes to reply; he will be called at 6.50.

Dr. M. S Aney (Nagpur): There are a number of members wanting to speak. We may agree to extend the time.

Mr. Deputy-Speaker: The time for this Bill had been extended by two hours. So, he will be called at 3.50. Shri Kashi Ram Gupta may speak; he will take about five minutes.

धी क ज़ीराम गुप्त (सल्वर) : उपाध्यक्ष महोदय, मैं श्री प्रकाशवीर शास्त्री के बिल का पूर्णरूप से समर्थन करने के लिये चाड़ा हुन्ना है।

ग्रमी-प्रभी जब इस से पहले श्री कपूर सिंह बोल रहेथे तो मेरी समझ में भ्रा रहा वाकि इस बिल की प्रावस्थकता बहुत प्रधिक है। उनके भाषण से यह स्पष्ट जाहिर हो गया है। वास्तविकता यह है कि धगर हम धपने संविधान के इतिहास की तरफ नजर डालें तो हमें महसूस होगा कि भारत के विभाजन से पहले भीर पाकिस्तान बनने से पहले एक विचार चल रहा या इस देश में कि दो-तीन बातें केवल केन्द्रीय सरकार के पास रहें भीर शेष सुबों की सरकारों के पास जायें। किन्तू ज्योंही पाकिस्तान बना यह महसूस हो भया कि यहां पर एक संगठित केन्द्रीय सरकार होनी चाहिये । इसलिये एक समझौता किया गया धौर उस के श्राक्षार पर यह प्रदेश सरकारें बनीं।

वास्तव में भाज जाहे यह सरकार भी प्रकाशकीर शास्त्री की बात न माने लेकिन दस वर्ष के बाद यह बात बिल्कुल स्पष्ट हो आवेगी । बास्तव में हम घाज एक उमझन में पड़े हुए हैं भाषायी प्रान्तों की बात कर के श भाषायी प्रान्तों की बात कर के हम भाषायी खरकारों की बात करते हैं यह सब से बड़ी उनझन है । भाषायी प्रान्त हो सकते हैं किन्तु भाषायी प्रान्तों के भाधार पर सरकारें बनें यह धावस्थक नहीं है, भौर यही सारे झगड़े की जड़ है ।

विभाजन के बाद जो भी सरकारें बतीं उनको देखते हुए ऐसा महसूस हो रहा है कि वह भूमि सूधार के नाम पर काम करती है, किन्तु एक समय ग्रायेगा जब भुमि मुधार हिन्दुस्तान में कर चुकेंगे । उप समय उनके पास कीन से कानून बनाने के लिये रह जायेंगे । मैं म्राप को एक उदाहरण दूं । हमारी राजस्थान सरकार ने एक कानून बनाया है कोलाहल बिल, रेडियो वाले जो बहुत झावाज करते हैं उनके खिलाफ । ऐसे ऐसे कानून बनाने के लिये बहां सरकारें रह जावेंगी। ध्सको देखते हुए उन सरकारों का जो भी उपयोग है वह बहुत जलदी खत्म होने बाला है।

घमी मुझ से पहले श्री हरिश्चन्द्र मायुर ने एक बहुत ही पते की बान कही । उन्होंने कहा कि जो प्राम पंजायतें धौर जो रिपब्लिक्स तीचे से ऊपर तक बन रही हैं उन में तालमेल रखते के लिये शास्त्री जी ने यह बात कही हैं। धौर उससे सही माने में हम प्रपंता विकास कर सकेंगे धौर उससे सही माने में प्रजातंत्र प्रणाली स्वस्य रूप में चलेगी । धाज जो यह दशा इस प्रजातंत्र में राजनंतिक पाटियों की हो रही हैं, कि यहां हम दस, बारह या पन्त्रह पाटियों में बैठे हैं, यह दशा उस समय समाप्त हो जायेगी धौर केवल दो पाटियां हो जायेंगी ।

15 hrs.

बास्तविकता यह है कि इस वक्स सुबाई सरकारों को केबल कांग्रेस के राज को हमेशा के लिए बनाये एखने का एक जरिया बना रखा गया है, भौर इसी कारण केरल में

भाज यह दशा हो रही है। केरल के कारे में यहां जो वर्षा चलती रही है उससे यह स्पन्ट हो जाता है। वास्तविकता यह है कि अपने राज्य को कायम करने के वास्ते यह सब कुछ किया जा रहा है। बहुा पार्टिबों का झगड़ा किसने पैदा किया ? भीर भाज सारे देश वें यह पाटियों का झगड़ा कौन फैला रहा है? बाज देश में कांग्रेस की नीति ही ये सगड़े फैला रही है घौर जहां चुनाब में चन्य पार्टियों में लोग भाते हैं उनको भपनी तरफ मिलाने, के लिए किसी को गवर्नर बनादिया जाता है किसी को एम्बैसेंडर बना दिया जाता है भीर उस पार्टी को कमजोर कर दिया जाता है। धगर ये प्रदेश सरकारें समाप्त हो जायेगी तो यह कांग्रेस सरकार भी ठीक हो जायेगी घौर सारे देण की दृष्टि से सोचना गुरू कर देगी।

तो इन सब बातों को देखते हुए और प्रपने पिछले इतिहास को देखते हुए, नेरा विचार है कि सरकार इस बिल को स्वीकार कर ले। प्रभी सिंहासन सिंह जी ने कहा कि इसको जनमत जानने के लिए भेज दिया जाये। हो सकता है कि इस समय हमारी सरकार इसको पूरी तरह मानने को तैयार न हो, तो इसको जनमत जानने के लिए भेजना जकरी है। यह सम्भव है कि सरकार इस संकट काल में इसको न स्वीकार कर सके, लेकिन प्रगर इसकी भावना को सरकार माख नेती है तो निश्चित रूप से यह चीज बड़ी उपयोगी सिद्ध होगी।

मैं पन्त में एक बात और कहना चाहता हूं। यदि उंडे दिमाग से हम सोचेंगे तो हम को पता चलेगा कि सरकार के सामने जो विषय हैं उनमें क्या परिवर्तन हो रहा है। मैं एक उदाहरण धाप के सामने रखना चाहता हूं। भारत सरकार इस बात की कोशिश कर रही है कि जिनती भी सज्य सरकारे हैं बें मिल कर जोन में रूप में बिजली की एक बिड बना लें। यह बिड की ममस्या ही प्रान्तीय सरकारों की कमर तोड़ दंगी। ये छोडी छोडी प्रान्तीय सरकारें धपमें साधनों से इस काम को

[श्रीकाशीरामगुत]

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नहीं चला सकतीं । इसलिए धार्यिक विकास की दृष्टि से भी जोन बनाना जरूरो है। जोन सिस्टम का उद्देश्य यही है कि लोग इकट्ठे हों भीर प्रान्तीय सरकारों की ये दीवारें टुटें। इसलिए मेरा निवेदन है कि सरकार इस विल की भावना को ग्रभी स्वोकार कर ले ग्रीर इस पर ग्रमल को ग्रागे के लिए रहने दे।

Shri G. N. Dixit (Etawah): Mr. Deputy-Speaker, Shri Prakash Vir Shastri deserves all praise for having brought this Bill and for having drawn the attention of the House to the need for examination of the Constitution basically. In every democracy, as the Prime Minister very rightly said while replying to the first debate on the no-confidence motion, there has to be a re-thinking. The Constitution was passed in 1950, and during these 15 years, we have experience about where the corrections should be, what the difficulties are and where the Constitution needs to be amended.

I have looked into all the amendments, that have been passed up till now, of the Constitution. They were passed as and when any difficulties arose and was faced by the Government. I saw out of them that there were three amendments which were necessitated only with regard to the high court judges. In one case, the age of the additional high judges was raised to 60; in another case, they were permitted to practise in the Supreme Court and in the high courts where they have not worked as high court judges. In three other amendments on the principle which perhaps Shri Shastri has advocated in this Bill to be brought into action, certain matters were brought from the State list to the Concurrent list or were brought from the State list to the Union list. The purpose of emendment Acts Nos. 3, 5 and 6 to the Constitution, was only to put one subject from the State list to the Concurrent list or the Union list. The difficulty was found that the Centre required more power. Therefore, this august House has recognised this in principle,-that from experience of the working of the Constitution, it has been shown that this Parliament requires more power in Therefore, matters. so far as basic question is concerned, which it has been given behind this Bill. recognition here. So, a number of amendments that we have passed were with a view to make the laws valid. The State laws which would have been otherwise invalidated on account of the Constitution were validated by a number of amendments and a number of amendments had to be brought before this House only for placing the various territories like Goa, Daman and Diu and Pondicherry in the Indian Union.

Up till now, all amendments have come in on account of the necessity to solve the difficulties as and when they arose. During the 15 years, the question of considering these amendments basically did not arise, because, Constitution-makers though our were very wise people, very learned people, our Constitution was framed on the basis of an ideology: we adopted something from the United States of America; something from the United Kingdom; something from Australia and something from New Zealand and other countries. Whatever our Constitution-makers thought would be best for our country, we adopted. We adopted the Cabinet system of government from Great Britain; we adopted the system or structure from America, though the two things were entirely There was no federal different. structure in Britain and no Cabinet system in America. We have seen from experience of the 15 years where the difficulties have arisen and what changes should be made. The time has come when we should examine our Constitution basically from that angle.

Now, in spite of all the arguments that were advocated yesterday on the floor of this House on Kerala matters, about new elections now and a general election after one year, the peoples generally feel that if it were possible that we should have a general election once only, in five years, then, the administration could work, function, for the development of the country for the rest of the time; let there be no no-confidence motion in the Chief Ministers or the other Ministers in the various States; let there be no wrangling of the ruling party every day. The people feel that much time is being wasted in trying to uproot the Chief Minister or any other Minister of the State and trying to put someone else into power and so on. All this would be avoided if we had the presidential system. President of America is elected once in four years; after all, no one could challenge that Aemrica is not a democratic country. The President, having been elected for a period of four years, enjoys the executive power. He cannot be set aside from that position. After the period of four years, he goes again to seek the vote. We should also consider whether our Constitution needs any change in this respect

I think another private Member's Bill to amend the Constitution is also coming before the House. We have changed the age of retirement of the high court judges. Now, in this Constitution, the provision is, if there is a judgment of variance and if the valuation is Rs. 20,000, then the client has got a right to go to the Supreme Court in appeal. But if a man is sentenced to death and even if the judgment is of variance he has no right to go in appeal. Even if his life is involved he cannot go in appeal to the Supreme Court. This point was not in the minds of the Constitutionmakers then. Now, so many points have arisen and by experience we find that there are difficulties. So, after 15 years, the time has come when these questions should be considered, Just one point has been raised by Shri Prakash Vir Shastri in this Bill; so many other points have struck the mind of Members of Parliament in this House and in the other House. Those points must all be examined. Therefore, I appeal to the Law Minister to take up this issue and to appoint a committee to consider these basically and see where the changes in the Constitution are needed.

Similarly, I appeal to Shri Prakash Vir Shastri that he could convene a meeting of all those people who are thinking of certain amendments to the Constitution, and form a Committee to suggest the changes by themselves. You remember the Nehru report of those days. Pandit Motilal Nehru was nowhere among the constitutionmakers. But yet the Nehru report was drafted. Therefore, all those Members who are interested in a re-thinking of the Constitution should join and evolve a Constitution and then we can all press the House to consider it. Therefore, what is needed is not that we pass this or that. Let us pass a Bill once for all and make a change.

With these words, I thank Mr. Shastri for bringing up these points before the House.

बी उ० मू० त्रिवेदी: (मंदसौर): उपाध्यक्ष महोदय, मैं प्रस्तुत विधयेक का समर्थन करता हूं। जिस भाषा में सरदार कपूर सिंह ने इसका विरोध किया है उस को सुन कर मुझे यहा ताज्जुब हुआ कि ऐसे पढ़े लिखे विद्वान भी बेतक की बात को तर्क के साथ कहने की कोशिश करते हैं।

यह एक सिद्धान्त है जो कि भारतवर्ष ने माना हुन्ना है कि भारतवर्ष एक स्टेट है। इस का नाम देदिया यूनियन भाक्त इंडिया,

[श्री उ० मू० विवेदी]

तो इस से कोई धलग धलग राज्य हो गये यह मानना गलत बात है। राज्यों में विभाजन तिफं इत बागन से किया गया या कि हमारे देश की व्यवस्था सुचारू रूप से विभिन्न भागों द्वारा भीर विभिन्न कर्मनारियां द्वारा चलाई जा सके । यह मात्रण्यक नहीं कि उसके वास्ते हर जगह हम को विधान सभाएं स्थापित करनी बाहिएं। भाज जो हम नजर दीडाने हैं तो यह पता चलता है कि राजस्यान का धादमी मध्य प्रदेश में चला जाय तो कानून दूसरा है, मध्य प्रदेश बाला महाराष्ट्र में चला जाय ती कानुन दूसरा है भीर महाराष्ट्र वाला मैसूर में चला जाय तो कानून दूसरा है यानी एक सिरे से लेकर दूसरे सिरेतक उत्तर से लेकर दक्षिण तक चले तो हर एक प्रान्त में ग्रलग ग्रलग कानुन उस की नजर में ध्रायेंने । वह हमारी एकता की दृष्टि को ठेस पहुंचाता है। यह किस अकार की एकता हुई कि हर जगह के कानुन भ्रलग ग्रलग हों? एक जगह भ्रादमी कुछ सगडा करे तो उस को पुलिस पकड नहीं " सकती है, दसरी जगह झगड़ा करे तो पकड़ भी सकती है भौर जगानत भी नहीं हो सकती है। एक जगह ग्रादमी चाहे तो मकान खाली करा सके, दूसरी जगह चाहे तो मकान कभी खाली न करवा सके। एक जगह मादमी ब्याज से इपया ले तो उसे 6 इपये सैंकड़ा सालामा से ज्यादा ब्याज न देना पड़े, इसरी जगह जाय तो मनचाहा जितना व्याज चाहे उससे बसल किया जा सके । इस तरह से एक छोर से इसरे छोर तक तरह तरह के कानून हमारे देश में इन नयी नयी विभिन्न राज्यों की विघान सभाषों की वजह से हो रहे हैं। देश में एकता धगर हम को स्थापित करनी है भौर उस एकता के भाधार पर सावंभीमित्व कायम रख कर भ्रपना सिर भगर हम को ऊबंबा उठाना है तो भाज जो एकता हमारी नजरों के सामने है, इस पाकिस्तान के युद्ध से चा गयी है, उस एकता को कायम रखने के बास्ते यह भावश्यक है कि हमारे यहां पर यह राज्य की व्यवस्था,

युनिटिरी फौमं भोफ़ गवनंमेंट, जिसे कहते हैं वह होनी चाहिए । है घाज भी लेकिन घाज तमाम राज्यों में यह इच्छा पैदा होती चन्नी जा रही है कि हम भी कुछ हैं। चीफ़ मिनिस्टर कहता है मैं भी कुछ हं, मेरी भी चलनी चाहिए, दूसरे भिनिस्टसं भी समझते हैं कि वे भी कुछ हैं भीर उनकी भी चलनी चाहिए। हर प्रदेश के मध्य मंत्री हमारे देश के प्रधान मंत्री से होड मारने की तैयारी कर रहे हैं। मैं समझता हुं भीर मैं ऐसा मानता हूं कि जब तक यनिटरी फीमं श्रीफ़ गवनंमेंट नहीं ग्रापेगी श्रीर जब तक सारे देश का कार्य केथल एक पालियामेंट द्वारा संजालित नहीं किया जायगा तो आज जी यह विभिन्न प्रकार की दुर्भावनाएं हमारे यहां पर जड पकड रही है वे ऐसी जड पकड जायेगी कि वह हमारे देश को छिन्न भिन्न कर डालेंगी।

यह गौरव हर एक बादमी को ब्रपने ब्रपने संकृचित वातावरण का होता है। जिस बातावरण में बह रहता है उस के बाबार पर वह गौरव धारण करता है। मैं बाह्मण हुं इसलिए मैं सब से ऊंचा हं। मैं राजस्थानी ह इसलिए सबसे ऊंचा हं। मैं जाट हंतो मेरे बराबर कोई नहीं, धगर मैं क्षत्री हूं तो मैं सबसे कंचा हं। धगर पंजाबी हं तो सबसे ऊंचा हं क्योंकि पंजाबी के बराबर कोई नहीं द्या सकता है। हालत यह है कि शर्मा जी जैसे बढ़े घादमी भी समझते हैं कि उनके मकाबसे में कोई नहीं है। कहने का मतलब यह है कि यह जो संकृचित भावनाएं हैं इन संकीणं भावनाओं को नष्ट करने के बास्ते यह धाबश्यक है कि जो एकता हमारे देश में धाज उभर धाई है उसका सच्चा उपयोग उस स्वरूप के भाषार पर ही हो सकता है। उसके लिए प्रावश्यक है कि युनिटिरी फीमें श्राफ गर्क्नमेंट भपने देश में भानी चाहिए। कैसे यह मैं मानता हूं कि धाज हम दो चंटे में यहां इस बात को तय नहीं कर सकते कि इस विल को स्वीकार कर लें। इसकी भावना बड़ी घण्छी है इसका प्रध्ययन करना

श्रत्यन्त द्वावस्थक है। द्वाज 19 साल से इम देख रहे हैं कि सन 1950 से जो हम ने अपने यहां संविधान लाग किया है उसकी त्रिटियों को हम ने बार बार दूबस्त किया है ब्याज धगर हमें यह ब्रटिपुणं मालम पड़ता है और यह इटि भगंकर रूप धारण करने की भावना हमारे सामने ह्या रही है तो इसमें कुछ भी बराई नहीं है कि इस बिल को इस विधेयक को उनता का मत प्राप्त करने के वारने सरकार सरकलेट करे । धगर मीवन है तब तो ठीक है लेकिन ग्रगर कोई मोजन नहीं है तो किर सरकार द्वारा यह निर्धारित किया जाय कि इसकी जनता के सामने राय जानने के लिए भेजा आय ताकि जनता का मत प्राप्त किया जा सके। एक प्रादमी के विचार के आधार पर नहीं बल्कि सारी अनता की राय के ब्राधार पर ही संविधान में यह जो त्रुटि है उस बृटि को मिशया जाय।

मैं फिर से उपाध्यक्ष महोदय यही कहूंगा कि इत विशेषक का समयंत वारों तरफ़ से होता चाहिए। घभी तक सिवाय एक सरदार कपूर सिंह के सब ने उस का समयंत्र किया है। यह इस बात का खोतक है कि सब की इच्छा इस बात पर है कि हमारे देश में जो एकता स्थापित हुई है वह एकता कायम रहे।

Dr. Sarojini Mahishi (Dharwar North): Sir, I very well appreciate the pious desire of Prakash Vir Shastriji, which is behind this But I do not understand how this remedy suggested by him will go to make the solidarity and unity of the country stronger. After due thought, the decision was taken that India should have a federal form of government. Whether India has got a thorough federal form of government or not is a different question. You will be surprised to know that many times the question is put to the LLB. students whether India has got a federal government with unitary . features or a unitary government with federal features. It does not go

to prove that India has got federal nor unitary form of government. The Government of India could not give up the federal form of government with certain unitary features due to certain reasons, because the Government of India was accustomed to a unitary form of government and unitary rule. After that, the high-powered Cabinet Committee under the leadership of Pandit Nehru in 1947 submitted the report that inspite of the fact that there may be the argument that the Central Government may grow weaker on account of decentralisation of powers. at the same time it was thought quite necessary that the units also should be given greater powers. According to the Government of India Act of 1935 autonomy was thought of being given to the different units. Whether it was full autonomy or not was a different matter. But the autonomous units were supposed to hand over certain powers to the so-called Central Government then existing. Subsequent to our independence, our objective was to have a federal form of government where autonomous units having all the powers should be able to hand over certain powers to the Centre, to the federal government, in order to carry on the smooth administration in certain matters. This thing has already been done. though we are following to a very great extent parliamentary democratic type of conventions in our government we are following to a very great extent conventions in the Presidential form of government also. But essentially we are cutting a via media between the two, following certain principles and conventions of the Cabinet form of government and certain principles and conventions in the federal form of government, because of the very fact that the so-called autonomous units in India are not autonomous to the extent that autonomy is expected as a pre-requisite for the federal form of government Secondly, we have a third list called the Concurrent List wherein although the Central Government or the federal government and the State Government

[Dr. Sarojini Mahishi]

can both legislate in case of conflict between the two it is the federal government which is to prevail. Again, there are emergency provisions also incorporated in our Constitution, that in case of any emergency, in case the internal peace and order within the country are threatened on account of external aggression or internal deadlock, there is the provision that the President can declare a state of emergency and take away all the powers in the whole country or in any part of the country.

Therefore, in order to strengthen the federal government, if this federal government can be converted into a unitary form of government during times of emergency and if during normal times these autonomous units are given the autonomy to exercise their own powers, to have their own rights and also to exercise full autonomy as independent units, I do not understand what harm is there.

As I said, I do appreciate the pious desire of Shri Prakash Vir Shastri, but it does not mean that because we have a federal government there is no integrity in the country, there is no unity in the country, there is no solidarity in the country. I wish to remind him of व्यिट ın समध्य —diverthe saying: sity in unity and unity in diversity. The whole world is based on that. Even if there is a unitary form of govern-ment, does he mean to say that there would not be any such divergence of opinion in the country, divergent way of thinking in the country? Does he mean to say that there would not be any such diversity in case there is such a unitary form of government? spite of all these things there is unity in the country. In spite of all this diversity, in spite of all the autonomy given to different States, our only anxiety is that the units should be independent to a very great extent, they should be autonomous in the fullest sense, in the true spirit. We have gone extent as to have to such an a federal form of government.

have chosen the via media between the federal form of government and the socalled parliamentary system of democracy. We have altogether found a unique form of Constitution. We are having three lists-the Federal the State List and the Concurrent List. So many powers are vested in the federal government. There is provision that in case of any conflict the federal government is to prevail. There are also emergency powers vested in the President. With all these provisions, I do not know how our Constitution is going to be appreciated by the world. We are not very concerned with that. But, as the matter stands today, we have much ahead with our Constitution that in its very preamble it is said quite clearly: "We, the people of India, having solemnly resolved to constitute India into a sovereign democratic republic and to secure to all its citizens: justice, social, economic and political; liberty of thought, expression, belief faith and worship; equality of status and of opportunity; and to promote among them all fraternity assuring the dignity of the individual and the unity of the Nation; ..." If we are going to achieve all these things I do not understand why we shall have to go back and think again.

One of the hon, Members remarked that some leaders are already thinking that they ought to have given a second thought over the linguistic reorganisation of the States. I am not talking here about the linguistic reorganisation. I am talking about the autonomous units that go to form the federal form of government. Linguistic reorganisation is the second stage in the formation of autonomous units. what basis the units are formed is a different thing. Formerly the units were there, autonomy had been given units those and those autocame together for units nomous certain purposes. That was a prerequisite for a federal form of government. But the native states stood in the form of impediments for the unity of the country. The merger of these native states with the federal form of government was a great thing achieved by our Government. Therefore, I do hope that this Constitution will be very much appreciated.

Mr. Deputy-Speaker: Dr. L. M. Singhvi-

और हुकम चन्द्र कछवाय : उपाध्यक्ष महोदन, मैं ने निछानी बार से प्रपना नाम दिया हुआ। है ।

उपाय्यक्ष महोदय : माननीय सदस्य की पार्टी से दो सदस्य बोल चुके हैं।

श्री किशनचन्त्र सेठ (एटा) : मुझे यह निवंदन करना है कि यह बहुत महस्वपूर्ण विवच है। मुझे भी बोलना है। भगर भाज टाइम नहीं है, तो सार टाइम बढा दीजिपे।

उप.**ष्यक्ष महोतय**ः दो घंटे से चार घंटे प*इ*ले ही कर दिये गये हैं।

भी प्रकाशबीर भास्त्री : ग्रगर ह।उस की इच्छा है, तो समय बढ़ा दिया जाना चाहिए ।

श्री हुकम चन्त्र कछवाय : मैं प्रस्ताव करता हूं कि इस विधेयक के लिए समय बढ़ा दिया जाये । इस पर मत ले लिए जार्ने यह बहुत महत्वपूर्ण विचय है ।

उप.प्यक्ष महोदय : टा॰ सिषवी ।

Dr. L. M. Singhvi (Jodhpur): Mr. Deputy-Speaker, Sir, I would very much have liked to speak at some length on this subject of fundamental importance, but it is not possible to express oneself adequately in a short span of time on a subject of such vital importance and of such wide-spread implications alternative, national life. In the therefore, I would rest content by suggesting to the House, and suggesting to the hon. Deputy Minister who is to reply to this debate, to agree to permit this Bill for circulation for eliciting public opinion.

There is no denying the fact that this Bill embodies a thesis which has acquired an increasing edge among the intellectuals of this country. It is difficult to say as to how far one can go along to support this thesis for this involves a fundamental change in our Constitution and a fundamental change in the system of administration and State organisation that we have in the country. But there is no denying the fact that the thesis which Shri Prakash Vir Shastri has propounded through this Bill is a thesis of signal importance. I am quite sure that if this is recognised by the Government no harm would be done if there is an open discussion through out the country on this issue of great and wide-spread importance. I hope, Sir, that the hon. Deputy Minister would be reasonable enough to accept this suggestion and to agree to circulate this Bill for eliciting public opinion, because it is not right, it is not appropriate to throw out a Bill such as this in a summary The Bill has attracted very fashion. considerable attention in this House. Hon, Members have expressed themselves strongly, and though I am not persuaded to express myself categorically in support of this thesis I would say that the thesis deserves close scrutiny and study at the hands of the country once again.

Sir, when we adopted the federal framework of government we did so in the hope that the integrity of the nation, that the unity of the nation would not be undermines by the federal frame-work. There is no reason why what has actually come to pass should have happened but the fact remains that fissiparous forces in the country have been gaining ground. The fact remains that people have not thought even twice of undermining the unity and the intergity of the nation in the name of regional interests or territorial claims. I am a votary of a deeper federal feeling than is merely expressed through a State organisation in the form of a federation. In a country which encompasses almost a wide range of diversities, there is no denying the fact a deeper federal quality which

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makes for accommodation, which makes for mutual consideration, which makes for tolerance on a country-wide basis has to be the fundamental tenet of our national life. But, in the name of federalism or in the name of State's right or territorial claims, or the rights of minorities we cannot allow the unity of the country to be truncated, we cannot allow the picture or the vision of India that we have envisioned, that we have harboured, that we have nursed to be destroyed. There is no doubt that even in terms of administration the country has suffered considerably because in the name of federalism in the name of State autonomy, irresponsible claims are made or responsibility is denied. I should like to cite before the House what a renowned former Chief Justice of India, Shri Mahajan. had to say on this. Of course, he is a very firm believer in the unitary concept of State, but what he says in respect of the development, political development, in our country is certainly of About his home great importance. State, Punjab he says:

"The last ten years unfold a tale of intrigues between political groups and aspirants to political power seeking an opportunity to pull down one another. In short, the history of ten years is one of the accession of power or downfall of three politicians intriguing against one another and divided into groups, though belonging to the same political party. Nothing gets going without greasing someone's palm or getting a 'sifarish'. Most of the time of our Ministers is spent on the road between Chandigarh and Delhi and in giving endless harangues."

About Delhi at that time, he said:

"There is a cry for an autonomous state for the benefit of Delhis intriguing group of politicians. The metropolis is degenerating into a slum, instead of becoming a paradise, as a result of their administration. The residents have

been drinking contaminated water, electricity fails every now and then. Health services are not worth mentioning and now food and milk are scarce. No greater misfortune will fall on the Delhi citizens than the one of again making Delhi into an autonomous state."

I would not say that autonomy is in itself a bad thing or that autonomy in itself is the fountainhead of corruption or of inefficiency. But the fact remains that the counter-pulls in the direction of selfishness in the direction which is a direction contrary to national purpose and national unity have tended to dim the picture of national unity, to dim the national resolve and national unity.

In that context, in that perspective of things, I would say that Shri Prakash Vir Shastri seems to have a kind of built-in political radar in bringing about a Bill for the consideration of this House. He has rightly gauged the feelings in the minds of people everywhere in the country and I think his Bill descrives very close and respectful consideration in the House.

I would say that the spectrum of federalism in our country is a very anomalous spectrum. No proper study have been seems to made of federalism. Whenever State а Government does not want thing, would a it invoke the Central the reason that ernment is not willing to come forward to assist it. Whenever the Central Government wishes to evade responsibility, it would say that the matter is within the realm of responsibility of a State Government. This division of responsibility has tended, by and large, to evasion, inefficiency and inertia on the part of Government. What I would say is that there should be a more functional division of sovereignty in the country, rather than mere territorial and subject division of sovereignty in the country as found in the federal framework of our country.

I would not like at this stage to express myself on the various merits of a federal system or a unitary system. We are ourselves called a quasi-federal system, a system which is closer to the unitary system. But we still have a lot of trappings of the federal system which makes for inertia, which makes for inaction. I would plead with the Deputy Law Minister who is to reply to the debate that he should accept the circulation of this Bill for eliciting public opinion so as to enable this country to review and to take a refreshing look at the problems which have been engendered with federalism in this country and how we can cope with those problems.

Shri Sham Lal Saraf (Jammu and Kashmir): I heartily thank my learned friend, Shri Prakash Vir Shastri for drawing the attention of the countrymen to this important aspect of our Constitution. I can say with a full sense of responsibility that no Constitution can be the last word, whenever it might have been framed. It is always subject to correction, always subject to re-thinking. As my learned friend, Shri Dixit, has said, the time has come when there should be some re-thinking on this subject.

I remember distinctly that when the Britishers were thinking of giving some sort of responsible government to this country they always thought how they could gradually try to divide the people in as many ways as possible. Therefore, they brought in provincial autonomy and that sort of thing. I know that the time at my disposal is limited and that I cannot deal in detail with this subject. I would say that before 1946, before the Muslim League conceived the idea of Pakistan and they were not certain that the future constitutional set-up would be India would be divided into two, India and Pakistan, at that time the framers of the Constitution were thinking in terms of the 1935 Act which envisaged that the provinces will be more autonomous and there will be a loose type of federation at the top on which the

future edifice would be built. Therefore, after attainment of freedom and very much conscious of this, our framers of the Constitution, our leaders and pioneers thought how they could weave a better type of federation with a stronger government at the Centre.

With the limited experience that I have of the working in the States I would personally feel that the States should be stronger and that should have necessary powers. But I am absolutely of the opinion that in the present set-up, as things are, it is absolutely necessary that our Government, while it may not be exactly a unitary sort of government, should be absolutely strong at the Centre so that it can hold its way all over the As Shri Mathur has correctly pointed out, the country is now going in the Community Development way. That is to say, the powers in the country are being decentralised. Formerly people believed that the power would percolate from the top. But in the actual functioning of demorcarcy it should come up from below.

My hon, friend, Shri Kapur Singh, has spoken on this subject. I would respectfully submit to him that once upon a time I was also thinking like him. It is the sheer outcome of the feudal type of thinking. If we think wisely and correctly I would say that it is impossible now for any State to function without the co-operation of the neighbouring States. As rightly pointed out by Shri Mathur, at that time we had no conception, even Gandhiji had little conception of the situation that was likely to arise. That is why he said that linguistic States be set up in the country. At that time there was no conception that the country could be developed in such a fine manner. Today giant multi-purpose projects cannot be thought of in terms of small States. Taking his own State of Punjab, let us consider the Bhakra-Nangal project. Is it possible for Punjab to consume all the electricity that is generated by that project? No. It is consumed by the neighbouring

[Shri Sham Lal Saraf]
States. So, in the new concept of things, unless we look upon the country as a whole the country cannot develop physically, mentally, materially or linguistically. It is felt in the country that we should have one national language. I am absolutely certain that as long as we have linguistic provinces it will be almost impossible to develop one national language in the country.

Shri Prakash Vir Shastri by his Bill has provided us with an opportunity to have some re-thinking on these matters. It is a very very precious opportunity.

Maybe, this very Bill may not be accepted in the manner as has been provided, but let the Minister, if he thinks proper, accept that this matter be circulated for eliciting public opinion as some of my friends have said. There are a number of aspects that will come into this because new things have come before us, dangers have come before us. Nobody expected that Pakistan will be such a terrible danger for us. Not even our great leader, Jawaharlal Nehru, ever thought that China will ever be our enemy. But today that has absolutely changed our mind and our thinking.

As far as defence is concerned, all round-not only on the northern and eastern borders, but on our entire seacoast-we have got to be careful about that. I would about a number of things-commerce, industry, irrigation-about everything a re-thinking is necessary. How go we do it? I request the Government that they give a lead in this. May I expect that the hon. Minister, who will reply to the debate on this Bill that has been moved by my hon. friend, Shri Prakash Vir Shastri, will at least give an indication of the mind of the Government, that in these matters they would certainly prefer to re-think?

Eighteen times our Constitution has been amended. Why? Because it was the need of the hour; because it was the need of the day. Even after that in these last few months our minds have been revolutionized and in this revolutionized thinking in the ontire country, thinks may not be there which we expect.

With these few words, I hope, the Government will fully consider the Bill that has been moved by Shri Prakash Vir Shastri.

Vasudevan Nair (Ambalapuzha): Mr. Deputy-Speaker, Sir, we are passing through a period of rethinking and now I heard from my colleague, Shri Saraf, that in spite of his very long experience and lessons that he derived from that experience, he is prepared to re-think on this issue also due to certain recent happenings. So, there is a wave of re-thinking now going on in the country and, I am afraid, in this wave and onrush many lessons that we learnt through very hard and long experience are being forgotten.

Of course, it is true, as Dr. Singhvi has said, that our friend, Shri Prakash Vir Shastri, has drawn our attention to a very important subject. The subject is, of course, very important and because of that we should be very careful also in dealing with such subjects. In a lighthearted, manner we cannot tackle such questions.

Fundamentally at least, our Party has always believed and even today we believe that in India we can have a strong, efficient and effective administration only on the basis of the willing co-operation of the people inhabiting the various regions of our country. There can be no question of imposing something on any part of our country, let it be a very small region and let the population be very small. Let us not forget that fact and then dream about things and dream about organising our life—administrative, political, cultural and

all that—by forcing something down the throat of our people.

I think, what is forgotten is the historical background, the traditions and the developments that took place over centuries and how we came together. All this is forgotten when we think of some shortcut to remove many of the ills that we face. Of course, we have many problems.

We have very often heard many people speaking against the organisation of our States on linguistic basis. I could never digest that argument. I should ask such friends to imagine how we could pull on with the old Presidencies left by British. What would have happened? Could we live in peace, after all, with so many States with people speaking various languages and having various degrees of development as far as the economy is concerned and with so many other questions it not a confession on the part Government itself when it decided to have, for example, Maharashtra and Gujarat? They tried to put these two States together with the force of arms and what all things happened? There was a blood-bath. But, after all that, the Government itself had to come forward and say, "No, we have to take a different decision". We are seeing the experience of the Government now trying to think about the question of Punjab again. along, the Government was taking up a position which now, I think, they will have to change. Personally I have no doubt about it. How the change will take place and in what direction is a different matter; but, at least, now it is known to all concerned, including those in authority, that they just cannot impose something on the people of Punjab. That sentiment has to be taken into considera-From our point of view, our and, perhaps, charge complaint against this Government is that in spite of the instructions left by the wise framers of our Constitution, this

Government during all these years is trying to take more and more power from the States.

Actually, many States were feeling that they were just reduced to the position of municipalities. As a matter of fact, a Congress Chief Minister of my State, before he was sent out of office, very recently said in the Assembly itself in reply to a question, when there was some talk of an all-India service for Education. "I am opposed to it; I am a Congress Chief Minister but I am opposed to it because already, I find, we State Governments are just like municipalities". These are his own words. We know, how the Central Government found it so difficult about the All India Education Service or higher education becoming the responsibility of the Centre. Except for the Government of Punjab, all the other Governments are opposing it tooth and nail. That is the experience. They are Congress governments. The Central Government is a Congress government.

So, it is a question which has to be considered even above the party level. That is why even the Central Government is finding it practically difficult in such matters as the organisation of more and more Central services. So, this is a field in which we should tread very carefully. I am even against the suggestion of Dr. Singhyi that at this time we should leave this matter for a discussion and debate in the country. At least, this is not the time for that because this is a very touchy problem and should understand that this is a question on which you can have a majority decision in this country. Let us be clear about that. Maybe, Shri Prakash Vir Shastri's opinion may have majority support.

Shri Harish Chandra Mathur: We will have unanimity.

Shri Vasudevan Nair: In India, as it is constituted today, majority decisions cannot apply to such ques(Shri Vasudevan Nair)

tions. So, I want to tell our friends, who have come forward with very good intentions—I do not, of course, question their motives; they have very good intentions—but, with all that, it is a very touchy problem and now at least we should not try to open this issue for a debate and discussion in this country.

The Minister of Rehabilitation (Shri Tyagi): May I just contradict one thing that my hon friend has said, namely, that all the State Governments have opposed the organisation of the All India Education Service? That is not a statement of fact. Factually speaking, most of the Governments have agreed.

Shri Warlor (Trichur): Only most, even then.

Shri Vasudevan Nair: I said about higher education becoming the Centre's responsibility.

The Deputy Minister in the Ministry of Law (Shri Jaganatha Rao):
Mr. Deputy-Speaker, Sir, I have listened with great interest to the debate on this Bill. Shri Prakash Vir Shastri's Bill has given food for thought and the whole House had some intellectual exercise. I am sure, this idea which he has thrown up will be seriously debated by the people at large.

But, having heard the arguments advanced by various hon. Members, who took part in the debate, I do not feel and I am not convinced that a time has come when we should change the very structure of our Constitution which we the people of India had given unto ourselves on the twenty-eixth day of January, 1950. The main argument as stated by him in the Statement of Objects and Reasons is:

"Conversion of what were originally provinces of India into

States, has brought with it a train of fissiparous tendencies of ever increasing volume and magnitude and various problems of grave anxieties".

This seems to be the main argument for bringing forward this Bill to change the very structure of our Constitution.

Sir, the Chinese aggression in 1962 and the Pakistani aggression in 1966 have enabled us to prove to the whole world that this country which consists of 470 million people speaking different languages and having different creeds can meet the aggression as one man. The Indian people feet that they are Indians first and last. It is but natural that, being humanbeings, there are bound to be some differences of opinion and, therefore, there may be some disputes. That does not mean that this Constitution responsible for creating fissiparous tendencies. What guarantee is there that the moment you have the unitary type of Government, these fissiparous tendencies will not exist in the country? Therefore, his argument is basically unsound and if the Bill is framed on that argument, my submission is that it cannot stand scrutiny.

Let us go into the history of our Constitution. The system of federalism was introduced for the first time by the Government of India Act, 1936 and before that, under the Government of India Act, 1919, there was only the unitary type of Government with provinces which were called Local Governments and they the agents of the Cent al Govern-They had no powers worth the name. For the first time, in 1935, the provinces were given some sort of autonomy. That was the type of Government that was functioning till we got our Independence in 1947.

Ours is a vast country with 470 million people. Let us examine

whether it is possible for a unitary type of Government to govern the entire country. It is not practicable nor possible to have in India a purely unitary Government like the Government of the United Kingdom where there is a single Legislature, that is, Parliament at Westminster and a single Government at White Hall. Even if we revert to the unitary system of Government, it would not be the unitary system of the British type but it would have to be a unitary system of the pre-1935 type with Provincial Legislatures and Provincial Governments exercising functions over a wide field of legislation and administration by virtue of devolution and delegation.

Then, the next question is, when the State Governments have exercised autonomy in the field of administration, both legislative and executive, for the last 15 years, and having advanced so far, whether it is really possible or desirable to withdraw those powers from the State Government? When the Constituent Assembly discussed this question, the Union Powers Committee which was presided over by our late Prime Minister, Shri Jawaharlal Nehru, observed in its Supplementary Report dated 5th July. 1947, that:

". We are quite clear in our minds that there are many matters in which authority must lie solely with the units and that to frame a Constitution on the basis of a unitary State would be a retrograde step, both politically and administratively. We have, accordingly, come to the conclusion—a conclusion which was also reached by the Union Constitution Committee—that the soundest framework for our Constitution is a Federation with a strong Centre. "

This was accepted by the Constituent Assembly.

With your permission, I would like to go through the various articles of the Constitution which go to show that the power is really with the Central Government, the Union, and not with the States, so that the Union can control every State, so that me State can go out of its demarcatest field in exercising its powers and responsibilities.

Let me first take article 3 of the Constitution which says:

"Parliament may by law-

- (a) form a new State by separation of territory from any State or by uniting two or more States or parts of States or by uniting any territory to a part of any State;
- (b) increase the area of any State:
- (c) diminish the area of any State;
- (d) alter the boundaries of any State;
- (e) after the name of any State;"

My friend Mr. Mathur was saying that these provinces were not earved out on any scientific basis but some boundaries were fixed for administrative purposes. It may be true but the language formed the principal factor for constituting a State. Them administrative boundaries are to be treated as hyphens that unite and not as dashes that divide. Rajasthan is not a separate country; Punjab is not 3 separate country. All these States are units of the same country, that is, India. Simply because some State Governments exist, it does not mean that the States are entirely separate entities.

Shri Sham Lal Saraf: The approach should be positive and not negative.

Shri Jaganatha Rao: I am putting a positive view. The positive view is, let us not feel that we have failed. The period of 15 years is not too long a period in the history of the nations. [Shri Jaganatha Rao]

Let us work it for some more years. Whenever an occasion has arisen, in the past, we came forward with an amendment so that the necessary powers are taken over by the Centre.

Then, there are other which really go to show that the Union Government is more powerful than the State Governments. article 155 of the Constitution, the Governor who is the executive head of a State is appointed by the President of the Union and under article 156 he holds office during the pleasure of the President. These provisions have important implications. As every act of the President is done in exercise of the executive power of the Union. the appointment. removal and dismissal of a Governor are nothing but acts done in the exercise of the executive power of the Union. Therefore, as the executive power of the State vests in a functionary (Governor) subordinate to the President, the executive power of the Union and the executive power of a State can hardly be regarded as coordinate but in a true and real federation the executive power of the Central Government and the executive power of a component unit are .coordinate and equal.

Again, by article 160, power has been conferred upon the President of the Union to make provision for the discharge of the functions of the Governor in certain contigencies.

I now refer to article 171 under which Parliament may by law entirely change the composition of the Legislative Council of a State having such a Council.

Under article 249, Parliament has power to legislate for any specific period with respect to any matter even in the State field if a resolution has been passed by the Rajya Sabha declaring that it is necessary or expedient in the national interest

that Parliament should make laws with respect to such matter.

Under article 250, Parliament has power to make law with regard to any matter in the State List while a Proclamation of Emergency is in operation.

Under article 254, the power of Parliament over the concurrent field overrides the power of the State Legislature.

Under article 256, the executive power of every State shall be so exercised as to ensure compliance with the laws made by Parliament and the executive power of the Union shall extend to the giving of such directions to a State as may appear to the Government of India to be necessary for that purpose.

Article 257 lays down that the executive power of every State shail be so exercised as not to impede or prejudice the exercise of the executice power of the Union and the executive power of the Union shall extend to the giving of such directions to a State as may appear to the Government of India to be necessary for that purpose.

Under article 275, the Union gives grants-in-aid to the States.

Now, I come to the emergency provisions of the Constitution, which are mentioned in articles 352, 353, 355 and 356. Under article 355, the duty has been laid on the Union to protect every State against external aggression and internal disturbance and to ensure that the Government of every State is carried on in accordance with the provisions of the Constitution.

16 hrs.

Under Article 356, the President can, on receipt of a report from the Governor or even otherwise assume to himself all the functions and powers of the State Government by abrogating the State machinery if he is satisfied that a situation has arisen in which the government of the State cannot be carried on in accordance with the provisions of the Constitution. All these are drastic powers conferred upon the Union and they positively and definitely place the States—the component units—in a position of inferiority and subordination.

Article 365 is an important one. It lays down that, where any State has failed to comply with or to give effect to any direction given in exercise of the executive power of the Union under any of the provisions of the Constitution, it shall be lawful for the President to hold that situation has arisen in which the Government of the State cannot carried on in accordance with the provisions of the Constitution. the President is, under the Constitution, the final arbiter to determine whether the Government of a State is or is not being carried on in accordance with the provisions of the Constitution.

Therefore, a perusal of the various Articles of the Constitution which I have referred to clearly leads to the conclusion which is irresistible that, though India is a Union of the States and the Constitution of India has the external trappings of a federal system, the federal features are not at all strong in our Constitution. I may quote here the remarks of Professor K. C. Wheare of Oxford in relation to our Constitution:

"It establishes, indeed, a system of Government which is almost quasi-federal. almost devolutionary in character, a unitary State with subsidiary federal features rather than a federal State with unitary subsidiary features."

This is the correct reading of the Constitution as it stands today. All the powers are being exercised by the Union Government. As pointed out by my friend, Shri Vasudevan Nair, all the State Governments comptain that, in this planned economy, they have been reduced to the status of a District Board or a Zila Parishad. That being the case, what is the glamour in having a unitary type of Government?

An hon. Member: If that is a fact, you are arguing against yourself.

Shri Jaganatha Rao: What You want is already provided for in the Constitution. Therefore no Bill is necessary to amend the Constitution. The Constitution which we given to ourselves really provides for a system which is almost unitary in character. Therefore, I cannot understand the fears expressed hon. Members that there will fissiparous tendencies in the country and that they cannot be checked unless there is a unitary type of Government: there is no logic in their argument. Ours is a country with so many languages. People have to understand what the administration is. We have thought of democratic decentralisation; we have introduced the three-tier system of Panchayati institution. What is the principle? We want to inculcate in the people the sense of participation, the sense of belonging, the feeling that they have also a share in the administration of the country. Otherwise, independence has no meaning. (Interruptions).

Mr. Deputy-Speaker: Order, order.

Shri Jaganath Rao: I have explained the true nature and character of our Constitution. In view of that, no amendment is necessary. We have worked this Constitution for fifteen years; let us give it further trial. These fissiparous tendencies have not

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arisen because of the federal type of Constitution. Therefore, the very logic of the hon. Members does not convince me and I am opposed to this Bill and also to any motion for circulation of this Bill for eliciting public opinion.

भी प्रकाशबीर शास्त्री : उपाध्यक्ष महोदय, मंत्री महोदय का लिखा पढ़ा जवाब सनने के बाद मैं इस निर्मय पर पहुंचा हूं कि सरकार को जिस गम्मीरता से इस विधेयक को लेता चाहिए या मोर इस विवयक के मूल में जाकर जिल्ल गम्मीरता से इस का उत्तर देना चाहिए या वह दोनों बातें ही उपमंत्री षहोदय के उतर में प्रकट नहीं हुई। पिछत्री बार भी भौर इस बार भी सब मिला कर इस विश्वाक की बहस में 18 सदस्यों ने श्वाग लिया और 18 सदस्यों में ये 14 सदस्य बै हैं जिन्होंने पूर्यतया इस विवेयक का समर्थन किया भौर बाकी के जा चार सदस्य हैं उन में बो इस प्रकार के हैं जिन्होंने यह इच्छा व्यक्त की कि इस विवेशक को जनता की राय जानने के लिए भेजा जाये। ग्रगर सरकार स्त तथ्य को स्वीकार कर लेती कि इस बम्धीर प्रश्न पर देश की राय जानी जाय **बै**से कि इस सदन के बृद्धतम सदस्य वापू जी ग्रणे **दे एक प्र**स्ताव भी ग्राप को दिया है कि इस विवेयक के साथ उस प्रस्ताव को स्वीकार कर लिया जाय तो मैं समझता हं कि मुझे किसी बकार की कोई आवत्ति नहीं होती।

दूसरी एक सब से बड़ी वात यह है कि इस विवेधक को उपस्थित करने की पृष्ठभूमि स्या है ? क्यों मैं ने इस विधे नक को उनस्थत **फिबारे में ने पहले भी बतलाया या भौर** प जिर उसे दृहराना चाहता है कि धभी कुछ दिन पहले की बात है कि गोवा महाराष्ट्र में मिले या मैसूर में इस प्रश्न को लेकर देश में एक तनाव की स्विति उत्पन्न हुई । जिस समय बह विचार कि योग की वर्तमान सरकार त्यागपत्र दे दे ताकि गोवा में चुनाव कराया जाय इसी प्रश्न को लेकर उठा उसके दूसरे ही दिन मैसूर मंत्रिमंडल की घोर से केन्द्रीय सरकार के सामने एक धमकी ब्राई। बंगलीर में जो कांग्रेस ग्रधिवेशन होने वाला या उसके सामने भी एक समस्या उत्पन्न हो गई। अर्थो त्यों कर के उस अपन को टाला गया या उस प्रश्नको दबादिया गया। लेकिन उस प्रश्न से समस्या का समाधान नहीं हम्रा । इस प्रकार का प्रश्न केवल गोश को महाराष्ट या मैसूर में मिलाने की ही बात नहीं, बेलगांव महाराष्ट्र में रहेगा या मैसूर में व्हेगा, कृष्णा **गोदावरी** जल का क्या होगा, यह ग्रीर भ्रन्य भी बहुत से इस प्रकार के प्रश्न हैं जोकि उठते हैं भीर वे उठ कर देश के मस्तिष्क को क्षाच्य करते हैं। इस बात पर विचार करना चाहिए कि ग्रारिखर जब हम यह सवाल उठाते हैं कि गोत्रा महाराष्ट्र में वहेगा या मैसूर में रहेगा तो क्या महाराष्ट्र भागत में नहीं है या मैसूर भारत में नहीं है ? अगर दोनों भारतवर्षं के ही संग हैं तो इत्हि प्रश्न को लेकर यह बादविवाद क्यों देश न है. रहा है ? इसी रूष्ट्रभूमि में मैं ने इस िधेयक को उपस्थित किया था । जिन समय मणाबार प्रान्तों के निर्माण की स्थिति दश में माई उस समय राजनीति के दूरवर्शक चिन्तक स्वर्गीय सरदार पटेल ने यह 🖂 था कभी भगर हम ने गलती से इत्याहर का वायदा कर भी लिया तो ग्राज दश के सामने ग्रीर भी जो बड़ी बड़ी समस्याएं हे पहले उन्हें लिया जाय । इस समस्या का हमें भ्रमी नहीं उठाना चाहिए । घलबत्ता कभी देश की स्थिति जब बिलकुल शान्त होगी तो उस समय शान्त वातावरण मे इस प्रश्न पर विचार किया जा सकता है। लेकिन श्री पोट्टी रामल के देहावसान ने भार हमारे नेतानण की उस समय की दुईलता ने उस मध्याय को खोल दिया । उस का परिणाम क्या निकला वह किसी से छिम ह्या नहीं है। जभी भी उसका ही एक बांद दृष्परिचाम

देखने में मः रहा है। रंत्राव का वातावरण हम को भन्छे नकार से बताता है कि जो चंबाब के हिन्दू और सिक्ख दोनों मिल कर पाकिस्तान का मुकाबला कर रहे थे माज सरकार की उत रंजाबी सुबा समिति की बोश गाकी मुल का परिणाम यह हमा कि पंत्राव हे जिल्दू और जिल्ला दोनों पाकिस्तान से जहर के बनाय प्रय प्राने प्रपने मैमोरैंडम तैयार करने में लगे इर हैं। समिति के सामने प्राने प्राने बाधन देने की होड़ लग रही है। जिन की शक्ति देश के निर्माण भीर उसकी रक्षा के लिए लगनी चाहिए माज सरकार की गनत भीर दूरदर्शी नीतियों के कारण उन का मन उबर से हट कर इस दिशा मंत्रगर लग गया तो देश के लिए मनिष्टकर होगा । ऐती गलतियां सरकार करती है जिनने दिश्य होकर इस प्रकार का विदेशक लाना गडा।

दूनरी बड़ी बीज यह है कि जब मैं इस विधेयक को उपस्थित कर रहा था तो उस दिन भी कहा या नेकिन ग्राज उस को बोडे विस्तार से प्रीर कडना चाहता है कि केन्द्र के मंदिगंडल की एक सबसे बड़ी दुवंलता यह है कि जिन रिना की जो मंत्री सम्हालता है उन के पास प्रार ऐसा विभाग होगा कि वह स्रपने प्रांत का स्रोद्योगिक विकास कर सके तो वह केवल प्रयन प्रान्त के विकास की इंब्टि से बाजना बनायेगा । जरूरत तो इर बात की है कि वह सम्दर्ग भारतवर्ष के बिकास की १ प्टिस योजना बनावे। किस बान्त में बति व्यक्ति भाष कितनी है ? किस बाला में इंडस्टीब कितनी हैं, किस प्रान्त का डेबलपमेंट कितना हमा है ? क्या यह सारा देश एक नहीं है ? धगर यह मारा देश एक है तो फिर सारे देश की एक ईकाई मान कर विकास का कार्यक्रम क्यों नहीं बनाया जाता ? या सारे देश को एक ईकाई मान कर देश की साय बढ़ाने का यत्न स्यों नहीं किया जाता ? साज यह स्थिति है कि रंताब में गेहं भीर चने का भाव

डुछ घौर है, दिल्ली में घाकर वह वह जाता है भीर यहां से 11 मील गाजियाबाद में चले जाइये तो वहां के गुना भीर दुगना हो जाता है। यह सरकार जब समाजवादी समाज रचना का नारा लगाती है तो फिर क्यों नहीं निर्णय करती कि देश में जब गेहं बिकेगा तो समान भाव पर बिकेगा ? रोटी खायेंग तो सब खायेंग, भूखे मरेंगे तो सब मरेंमे । यह क्या चीज है कि एक प्रान्तीय सरकार 40 इपये नितरल के हिसाब से चना खरीदे लेकिन यही प्रान्तीय सरकार जब वह चना कलकते को दे तो 90 रुपचे क्विटल के हिसाब से दे। प्रव इस स्थिति में धनुमान लगाये कि धगर व्यापारी नका कमाता है तो वह देशी है लेकिन एक सरकार दूसरी सरकार से मुनाफा कमाती है तो उस पर कोई मापति करने वाला नहीं है। क्या रंजाब या बंगाल एक ही देश के हिस्से नही हैं ? भाखिर एक सरकार दूसरी सरकार के साथ इस तग्ह क्यों कश्ती है ? भीर इस बुरी तरह मुनाफ़ः क्यों कमाती है ?

इस स्थित में मैं बाहता हूं कि यह विश्वे क जितना गम्भीर है, सरकार इस को जतनी गम्भीरता से ले । ग्रच्छा हो। कि जपमंत्री, श्री जगन्नाथ राथ, माननीय रुद्ध्य, बापूजी ग्रणे, के इस प्रस्ताय को स्थिकार कर लें कि इस विश्वयक को जनमत जानने के लिए प्रसारित कर दिया जाये । मैं इस विश्वेषक का प्रस्तायक होने के नाते इस प्रस्ताय को स्थीकार करता हूं। इस प्रस्ताय को स्थीकार करने से स-कार को देण का मन जानने का श्रवसर भी। मिलेगा ग्रीर यह भी भात हो जायेगा कि सरकार ने इस विश्वेषक के सम्बन्ध में कुछ गम्भीरता से निर्णय लिया है।

लेकिन प्रगर सरकार इनना भी नहीं करती भीर इस में गर्म्भारता नहीं दिखाता, तो मैं कम से कम प्रपन्तः भार से यहां इनना जकर करूंगा कि मैं इस विश्वेषक की मैस न कक जिससे यह रिजेक्ट हा आये। इस की [श्री प्रकाणवीर शस्त्री]

भ्रपेक्षातो मैं इस विधेयक को बापस लेना मधिक पसन्द करूंगा । ताकि छः महीनै बाद यह विश्वेयक फिर दोबारा इस सदन मे म्रापे भीर सरकार को ग्रपनी भूल का प्रायश्चित करने भ्रार यह सोचने का भवसर मिले कि यदि इस रूप में नहीं, तो इससे मिलते जुलते किसी दूसरे रूप में देश की एकता को कैसे मुद्द बनाये रखा जा सकता है ?

Constitution

(Amdt.) Bill

मैं उम्मीद कहंगा कि उपमंत्री महोदय बापूजी ग्रणे के इस प्रस्ताव को स्वीकार करेंगे कि इस विधेयक को जनमत जानने के लिए प्रसारित किया जाथे।

Dr. M. S. Aney: May I have your permission to move an amendment?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): But who is accepting the hon. Member's amendment?

Deputy-Speaker: Is the hon. Deputy Minister prepared to accept the motion for circulating the Bill for eliciting opinion thereon?

Shri Jaganatha Rao: No.

Dr. M. S. Aney: My amendment is that the Bill be circulated for eliciting public opinion thereon.

Deputy-Speaker: The hon. Deputy Minister is not accepting that amendment.

Has the hon. Mover leave of the House to withdraw his Bill?

Several hon. Members: Yes.

The Bill was, by leave, withdrawn.

Deputy-Speaker: The Bill is in the name of Shri Parashar. He is not here. He wants postpone-ment of his Bill. The next one is in the name of Shri Siddiah. He is also not here. The next two Bills are in the name of Shri D. C. Sharma. He is also not here. Now, we have to wait for the Prime Minister's statement.

16.12 hrs.

[MR. SPEAKER in the Chair]

Indo-Pak.

relations (Stt.)

An hon. Member: Let us adjorun for a few minutes till the Prime Minister comes.

डा० राम मनोहर लोहिया: ग्रघ्यक्ष महोदय, यह समय मुझे ही इस्तेमाल कर लेने दीजिये।

बाध्यक्ष महोदय : में दस मिनट के लिए हाउस को मुल्तवी करता हुं। दस मिनट के बाद हम मिलेंगे।

The Lok Sabha then adjourned till Twenty-two Minutes past Sixteen of the Clock.

The Lok Sabha re-assembled at Twenty-two Minutes past Sixteen of the Clock.

[MR. SPEAKER in the Chair]

STATEMENT RE INDO-PAKISTAN RELATIONS

The Prime Minister and Minister of Atomic Energy (Shrl Lal Bahadur Shastri): In the statement which I had made in this House on 24th September, 1965, I had given an account of the developments culminating in a cease-fire coming into force between India and Pakistan at 3:30 a.m. on the 23rd September, 1965. I do not wish to take up the time of the House by going into details about subsequent happenings which have been fully reported in the Press. I would instead try to present the broad picture of the later developments and to share with the House Govenment's views and thoughts on the various issues that have yet to be resolved.

The cease-fire is still far from being fully effective. The main reason for this is the fact that Pakistani Forces have continuously tried to occupy posts and areas which were not in their hands when the cease-fire came into effect. It is these violations by Pakistan that account for the uneasy conditions that prevail in areas where our troops are facing the Pakistan army. The House will recall that the actual hour of the cease-fire had to be put off by fifteen hours beyond the dead-line set in the Security Council Resolution of 20th September, 1965 because Pakistan delayed its acceptance of the cease-fire till the last minute. During this period which elapsed between the acceptance of cease-fire by both countries and its actual coming into force, Pakistani forces were actively engaged in trying to occupy fresh territory wherever possible and particularly South-West Rajasthan. Even after the cease-fire, Pakistani troops did occupy a few posts and villages in Rajasthan, which are separated from each other by long distances and are located in area, where there had been no fighting before.

Apart from Rajasthan, in the Fazilka Sector on the 24th and 25th September, in the Tithwal area on the 11th October, Pakistan launched major attacks in total disregard of the cease-fire. In the Chhamb area too, they have repeatedly tried to move forward after the cease-fire

The cease-fire Agreement cannot stand in the way of our troops regaining territory treacherously occupied after the cease cease-fire came into effect. Wherever such violations have occurred, we have obviously no choice left except to deal with the situation and foil the Pakistani Our taking such remedial signs. action cannot be considered a violation of the cease-fire. It is necessary that the Security Council should give serious thought to this aspect of the matter. We have been regularly drawing their attention to the ceasefire violations by Pakistan, the total number of which now adds upto about a thousand. The Security Council must ensure that there are no more violations of the cease-fire and that the places occupied after the cease-fire are vacated forthwith. If real progress is to be made on the road to peace, the cease-tire must be made truly effective. Until the cease-fire becomes effective, it is not possible to proceed to the subsequent step of withdrawal of aimed personnel. This was emphasized by me in a letter dated the 18th October, 1965 to the Secretary-General. I place on Table of the House copies of communications exchanged between the Government of India and the U.N. Secretary-General and between our manent Representative on the and the President of the Security Council, [Placed in Library, Sec. No. LT-5076 651.

Another factor of the greatest importance in any discussion on withdrawals is the manner in which we can be assured that the infiltration technique which Pakistan initiated on the 5th August, 1965 will not be repeated again. 1 had emphasized this point in my discussions and correspondence with the Secretary-General even before the cease-fire came into being. As far as I am aware no statement has been made by any Indian delegate to the U.N. or to the U.N. Security Council which has been inconsistent with whatever I have said in this House. I find it necessary to revert to this point with even greater emphasis, because we have reports of a fresh build-up of infiltrators in Pakistan occupied Kashmir and in the tribal areas. The tragic events of the last few months should make the UN and the Security Council realise that prevention is not only better but easier than cure. If firm action had been taken when infiltration began and General Nimmo reported on it, perhaps much of the tragic loss of life and property which followed, could have been avoided. At that time, despite all our efforts, strong and prompt action was not taken. I do hope that the Secretary-General will start immediate investigations into what is going on im

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Pakistan-occupied Kashmir in preparation for unleashing a fresh wave of infiltrators.

I cannot help expressing the feeling that the world would be saved much trouble and misery if aggression is not countenanced any where and objective effects are made to identify the aggressor. In the recent conflict. the fact of Pakistani aggression could be seen by any one who wanted to. The Chief UN Observer gave a clear and objective verdict. The Security Council itself referred to August 5 as the crucial date. On this date, India had taken no action. It was Pakistan that had started sending mas ive waves of infiltrators and clearly she was the aggressor. Impliedly Pakistan's aggression was noted but this certainly was not enough. A clear verdict was necessary and a body which is charged with the important responsibility of preserving world peace must neces arily be prepared to give a clear werdict. It is all the more necessary, because a new technique being adopted under which invasions are launched in disguise forces of destruction are unleashed without the usual declaration of war. It is for this reason that India had been urging from the beginning that Pakistan should be identified as the aggressor. On its part, Pakistan has been denying all along its complicity in sending infiltrators into Kashmir. The actual position is, however, so clear that any impartial agency could testify to it. I would still like to suggest that the aggressor, in the recent conflict, be identified, by some such method.

Pakistan it seems is not really interested either in a cease-fire, which it grudgingly accepted in form but not in substance, or in the subsequent steps which the Security Council Resolution on the subject contemplates, namely, the withdrawal of all armed personnel which includes not only trops but also other infiltrators. Pakistan is pleading instead for im-

mediate steps for bringing about what it describes as a political settlement. Translated into plain words Pakistan wants the Security Council to give it what neither its armed infiltrators nor its regular troops could give it. With this object, Pakistan's Foreign Minister engineered a meeting of the Security Council and tried to have a discussion on the internal situation in Kashmir making all kinds of wild and baleless accusations. Our Foreign Minister made it quite clear that while we were ready to cooperate with the Security Council in the task of restoring peace, we would not participate in any discussion on matters relating to our internal affairs. When it became clear that Mr. Bhutto could not be restrained from raising matters pertaining to the internal administration of our State of Janmu and Kashmir the Indian delegation tained from taking part in subsequent meetings of the Security Council.

if Pakistan wants an end to the present tense situation, let it honour and respect the Cease-fire Agreement. Let it put an end to tac daily violations of the cease-fire. Let it then withdraw its armed personnel from our territory and we shall also withdraw our troops from the areas under our occupation in Paki tan. More important than any of these things, let Pakistan stop the various things which it is doing apparently in preparation for a fresh trial strength. Let it stop the recruitment of irregular forces in Pakistan-occupied Kashmir. Let it put a stop to the digging of trenches and putting up of military structures which is going on at so many places just acros, the present cease-fire line. Let it give up its attempts to acquire arms and ammunition. Let it release the goods, the cargo and the vessels it has seized. Let it also give up its collusion with China which is based only on a common hatred of India and is aimed at weakening and disintegrating this country. Let Pakistan, to put briefly, first restore normal relations

terfore we can discuss how to establish cetter relations.

Once Pakistan genuinely embarks upon the path of peace, the Government and the people of India will be ready to reciprocate. Unfortunately, all the evidence that we have about 'Pakistan's intentions shows no signs of any change of heart, any re-thinking, any desire to prefer peace to war. In these circumstances, we have to shape our policy on two planes, as it were. On the one hand, we have to be careful not to allow ourselves to be swayed by the same atmosphere of hatred, which the Pakistani leaders have tried to build up, and not to depart from the fundamentals of our policy-of peace, of secularism and of economic development. On the other hand, we have to be vigilant and prepared to meet any threat at any time on any part of our territory.

In our relations with Pakistan, we shall continue to behave in accordance with the canons of civilised society. Pakistan violated ail diplomatic munties by subjecting our High Commission in Pakistan to a search at the point of cities and bayonets. Even though the movements and activities of the personnel of the Pakistan High Commission in Delhi were restricted, they enjoyed every protection and lived in safety and without molestation of any kind. Rather than retaliate again t them, we decided to recall our High Commissioner from Pakistan and it is not our intention to send him back in the immediate future.

There has been a good deal of discussion with regard to the question of payment of our due, under the Indus Waters Treaty. The Minister of Irrigation and Power yesterday made a statement and the House is going to discuss this que tion, We do not wish to go back on commitments solemnly entered into by us, whether in regard to the Indus Waters Treaty or under the Kutch Agreement. While we are always ready to meet force with strength, we shall continue to honour our piedged word.

भी उ॰ मू॰ जियेवी (मंदसीर) : नृडीं के सवा क्या वादा किया जा सकता है ?

Shri Lal Bahadur Shastri: Regarding the seizure of our ships and cargoes by Pakistan, the Minister for Transport has already made a statement in this House.

On the plane of preparedness, we are doing all that is necessary. We are fully alive to the fact that at a time of their own choosing, Pakistan and its ally China might decide to act against us in concert, and we have, therefore, to be always on our guard against any eventuality. In defence effort, we want to achieve self-reliance to the maximum extent possible and in the shortest possible time. Our soldiers who are fighting at the front are fully entitled to the best that this country can give them. and in this effort we must not be found wanting.

A new Department of Defence Supplies has been created in the Ministry of Defence with the prime object of locating capacity within the country for those items, whether they are spare parts or components or complete equipment, needed for our defence for which we are dependent on imports. Even so, we may have to import either arms or the machinery to produce them. It was this imperative need that made me appeal to our people to subscribe to the Gold Bonds in a massive way. We have got to harness a substantial part of the gold reserves in this country and put them to the service of the nation, if we are to be strong and self-reliant. We have given considerable thought to the new Defence Loans and the National Defence Gold Bond Scheme, which are now in operation, and we have tried to take a practical view and give whatever inducements are possible. In themselves, these schemes are a useful investment, but what is more important, they represent a vital contribution to the nation's defence effort. Our countrymen today are imbued

(Shri Lal Bahadur Shastri.)

with a fierce determination to offer any sacrifice to make the country strong. I have every hope, therefore, that people will respond suitably to these schemes and especially that of the Gold Bonds in order to attain this objective.

The House would naturally want to know how we view the likely course of future events so far as Indo-Pakistan relations are concerned. Our own position is quite clear. We want to live in peace with Pakistan. We have never taken the initiative in forsaking the path of peace nor shall we do so in future. We do not want to annex any part of Pakistan's territory. But, the restoration of peace and its future preservation can be assured only if Pakistan gives up the stormy course of wanton aggression. We cannot, Mr. Speaker, Mr. Chairman propitiate any aggressor. Threatened as we are, with a renewal of aggression. we have to be ever vigilant ready.

Looking at all the circumstances, there is every possibility that period of travail which began August last may continue for a long time. As a nation, we have to be prethis pared to meet many-sided challenge. There is, therefore, no room for complacency. At the same time, the experience of the recent past must fill us all with a new confidence. Hon'ble Members would bo gratified to know that when I visited the forward areas in the Lahore and Sialkot Sectors three weeks ago, I found the soldiers and the airmen imbued with the highest morale. Most of them had fought in the battlefield and had seen some of their colleagues laying down their lives heroically in defence of the Motherland. On behalf of this House, and indeed on behalf of all the people of India, I conveyed to them our feeling of highest appreciation and deep gratitude and told them how the entire nation was united in its determination to fight the invader.

I have been able also to go to other places and to see millions of persons, all resolved to meet any hardship and to make any sacrifice. Una subtedly, the people are facing difficulties, but these are not feit nor mentioned. It seems that there is a regeneration, and millions of our countrymen are ready to give of their best to make nation self-reliant and strong. wards this single common purpose, I know that this House and this Nation will flinch from no danger and count no sacrifice too great.

Some hon, Members rose-

डा॰ राम मनोहर लोहिया (फर्टबाबार): प्रष्टियक्ष महोदय, मृझ को जाना है, मृझ इखा-जत दें। मैंने ग्रपना दूसरा काम

श्रम्यक्ष महोबयः मैं एक एक धादमीको बुलाऊंगा। मैंने पहले रंगा साहब को बुलाया है।

Shri Ranga (Chittoor): M:'. Speaker, it was my privilege on the previous occasion to associate myself and the group that we represent here with the stand taken by the Prime Minister after Mr. U Thant. the Secretary-General of the United Nations had left India. It is again my privilege on this occasion to associate our group and our party with the stand that he has now indicated in his statement today. Like most other people we were also very much upset by the attitude displayed by the Security Council during the recent discussions. When an issue which ought not to have been raised was being raised, we expected that Council to prevent it; it failed. again, the representative of Pakistan began to use words and hurl abuses in such unseemly and indecent manner, we expected the members of the Security Council to raise objection. They failed on that occasion also. All this has upset us, and it is wrong for anybody outside India to think that whatever the Prime Minister is doing

or saying is being dittoed by everybody else because no one else has got any freedom in this country. This is a free country and we are a democracy and this is our Parliament, as you know, and you have the honour to preside over this Parliament. We are entirely free to disagree with the Prime Minister. There is no compulsion at all from anybody against anyone of us here in the Opposition. Yet we find ourselves completely in agrecinent with the Prime Minister. If anyone wants to know how this Parhament works, all that he has to do is to read the proceedings of this House yesterday and this morning in the discussion that we had over Kerala, how much we differ from the Government, how free we were condemn the Government and abuse Ministers and take them to task.

But, in spite of it all, on this occasion, on this particular issue of India-Pakistan relations, in regard to which Pakistan has again and again refused the offer made by the Prime Minister as well as his predecessor, to declare that there would be no war at al! as between these two countries.-Pakistan refused to accept our offer; and on top of it, she has indulged in this aggression-under these circumstances, we have found it necessary as our minimum patriotic duty to stand by the Prime Minister in the stand he has taken and continues to take.

We are glad that our representative, Shri Chagla last time, and this time Shri Swaran Singh, have fittingly represented the attitude and the feelings and the political approach of all the peoples in this country before the Security Council. The Prime Minister has referred to so many things in regard to which he would like to mobilise the strength and support of the country and he has indicated many points there on that I am prepared to join issue with him. Therefore, there may be differences in regard to our internal affairs, but so far as our external affairs in regard to IndoPakistan struggle is concerned, we are all united and I appreciate the stand taken by the Prime Minister.

Shri Surendranath Dwivedy (Kendrapara): I am very glad that Prime Minister, when we have met in this session, has made our position very clear to the world. He has voiced the unanimous opinion of this country; it is not only the voice of the Leader of the House but it is the nation's voice that has been spoken through him in the Parliament. would like to have a discussion of the different issues that he has and a time should be fixed for that, during the course of this session. A day should be fixed when we should discuss these matters.

At the same time, I want the Prime Minister to remain firm, not to flinch an inch from our stand, whatever the Security Council may decide, whatever steps Pakistan may choose to take; it must be made very clear that in no circumstances are we going to go back to the 5th August line which no longer exists; that must be made very clear. There is no cease-fire line; that does not exist. If there will be any line at all, it will be a permanent international line so far as India is concerned.

While we are one with the Prime Minister on this matter, while want to give full support to the defence efforts of the country to face the enemies on both sides, I want, at the same time, to remind the Prime Minister of one thing: it is all right, it is good that we have shown to the world that our nation as a whole has risen like one man; but let us not slacken efforts; let us not take for granted all the support that we are getting now. We feel that during this emergency period, it has not been possible for the Government, for the leadership to take steps to mobilise the entire people, take all shades of opinion and associate them with the efforts that we want to make in this country.

(Shri Surendranath Dwivedy.)

We found these mistakes during the Chinese invasion in 1962. I am afraid, probably due to complacency, we are again returning to that attitude. I would request therefore, when we are meeting here, when the Parliament is in session, let us all discuss together and decide how unity can be maintained. As Prof. Ranga put it very correctly, without any compulsion, without any conditions, all parties extended their support. Let us make this united voice of India effective and let us unitedly face the situation. Some concrete measures have to be taken to see, not only at the Centre, but at all levels, beginning from the village upto Delhi that there is mutual co-operation, active association and there is a feeling of participation of the people as a whole in the war efforts of the country.

श्री उ० मृ० त्रिवदी : घ्रध्यक्ष महोदय, भाज हमारे प्राईम मिनिस्टर ने जो बात कही है उससे हम सब सहमत हैं। इस में कोई मंका नहीं है कि जब तक भारतवर्ष के जन-मानव की बो भावना है उस भावना के धगुवा बन कर बह चलते रहेंगे भीर उस भावना को प्रोत्साहन मिलता रहेगातव तक यह बात सिद्ध है कि जनमानव समुदाय का उनके पीछे चलेगा। धाज उन्होंने कुछ बावें कही हैं। उनमें कुछ शंकाएं उपस्थित ड़ो सकती है भीर मैं भी यह चाहंगा कि इस सदन में हमको ऐसा मौक़ा प्राप्त हो कि हम ससकी चर्चा कर सकें। बड़े दुर्भाग्य की बात है कि अब कभी हम लोगों ने पाकिस्तान की तरफ़ बोस्ती का हाथ बढ़ाया, जरा सी हमने नर्मी बताई तो वहां से हमें गालियां भीर लातें ही मिली हैं। हालत यहां तक पहुंची कि युनाईटेड नेश्वंस की घसेम्बली में वह कुछ हुधाओं कि इससे पहले कभी घाज तक नहीं हुयाया । उस मंब पर ऐसी गन्दी भाषा का प्रयोग पाकि-स्तान के फारन मिलिस्टर ने किया। मह जन विदिस बात है कि वह मुद्रो साहब एक बेसे नवाब के यहां नौकरी करते वे घौर उन के बाप भी वहां नौकरी करते वे कि जहां कुत्ते

भीर कृतियों की शावियां होती की भीर इसी वजह से उन के मुंह में हम को कूता कहने का विचार उत्पन्न हुमा । दरशसम बो जैसा होता है वह दूसरे को उसी प्रकार से देखता है। मैं यह सोचता हं कि हमारे प्रतिनिधिमंडस ने ठीक ही किया कि ऐसी जगह हम बड़े नहीं रहे और वहां से हम चल दिये। हमादे इस देश में इस बात में कोई दो मत नहीं हैं कि जो कुछ प्राज भारतवर्ष में हमारे प्रधान मंत्री के द्वारा भीर इस गवर्नमेंट के द्वारा किया जा रहा है जहां तक कि पाकिस्तान के साथ हमारे व्यव-हार का सवाल है उस में दूसरा के।ई मत नहीं है भीर उस में हम सब उन के पीछे हैं। जो कुछ सहायता इस देश से हो सकती है वह सहायता करने में देश कभी भी पिछड़ेगा नहीं यह हमारा निश्चित मत है। इतना होते हुए भी बड़ा दुः 🕿 होता है इस बात का कि जहां हम को बिल्कुल मुकम्मिल तीर पर फर्महो जाना चाहिये वहां कभी-कभी हम धपने स्वभाव के धनसार कुछ नरमी बता देते हैं। इस इंडस वैली का जो क्पया चुकाया गया उस से देश को दृ:ख हमा है। मुमकिन है कि सरकार ने वड़ी सद्भावना बताई हो लेकिन वह सद्भावना तमा कारगर हो सकती है जब कि उसे सारे देश की पृष्टि मिलती हो। इस बात में हम देख गहे है कि हम बराबर सद्भादना बरत रहे हैं शेकिन किन के साथ बरत रहे हैं? उनके साब बरत रहे हैं जिन्होंने कि मनुष्यता की छोड़ दिया है। सद्भावना हम उन के साब् बरत रहे हैं जिन्होंने कि हमारे वहां के हाई कमिश्नर के घर में तलाशियां शी, लं. को की पकड़ा और छोट-छोटे कमरों में बंद कर दिया। गर्भवती स्त्रियों को घरपताल तक नहीं भजा गया। उन को भ्राज बहुत कष्ट दिया जा रहा है। हमारे ब्रादमियों को पकड़ कर बन्द किया जारहा है। जो घादमी मनुष्यता छोड़ कर, रा नीति को छोडकर हमारे साथ इस तरह का दूरा व्यवहार कर सकता है उस के साथ सञ्जावना का बर्जाब करना यह बात जरा हमारे गले के नीचे उतरने में कठिनाई पड़ती है। मेकिन फिरभी मेरी यह सद्भावन। है भ्रौर तमाम

चारतवर्ष के मानव समाज की भी है कि यह सारा का सारा देख भपने प्रशान नदीं के पीछे है।

Dr. L. M. Singhvi (Jodhpur); Mr. Speaker, Sir. the Prime Minister's statement represents the quintessence of our national thinking today, represents the determination, the oneness of purpose and the identity of outlook which is to be found in the whole country. The Prime Minister is to be felicitated, and the nation is grateful to him for having brought about this unity of purpose, this regeneration, this resurgence of national feeling. We all pledge our dedicated support, our unquestioning support to the cause of national defence and national development. We shall spare no effort, we shall consider no sacrifice too great in this great cause.

Shri indrajit Gupta (Calcutta South West): Mr. Speaker, Sir, so far as the Prime Minister's statement goes. which we have just heard, there can be no question of the unanimity of the entire country and of all parties and groups represented in this House in support of the policy which he has just stated again, namely; that we do not covet an inch of anybodyelse's territory but we shall not yield an inch of our own. The quest for a peaceful settlement is a part of our way of life and tradition. I am glad the Prime Minister has reiterated it together with the firm warning all aggressors that our defence preparedness will not be let up for a single moment and the country will be prepared at all times to defend our national honour, our solidarity and our territory.

Having said that, Sir, I must strike, a slightly discordant note.

An hon. Member: Do not do that. Avoid that.

Shri Indrajit Gupta: It is not really a discordant note, but there is an omission in the Prime Minister's statement; perhaps necessarily so,

but I must draw brief attention to it. We are constantly, and rightly, paying tribute, whenever the occasion arises to the feats, heroism and sacrifice of our jawans at the front. But may I suggest, if we are to be true to the pedge that we have taken to the jawans, now it is time, while we continue our political and diplomatic activities and our defence preparedness, to turn the spotlight a more strongly on the rear. If they are responsible for the front, we are responsible for the rear, and the biggest duty we can perform to the jawans now is to show concretely through practice that really the whole country is behind them, not merely in the form of words, meetings, assemblies and demonstrations but also in the form of concrete work. Therefore, the question, how goes the should be the question which should dominate the current session of this House, if I may say so, because we will not be doing very good service to the jawans unless we can show them that the urgent problems, example, of food shortage, of prices, of production, of black-marketing of conserving the foreign change, of the Plan and all these questions are being really tackled in a serious spirit and in an objective manner by everybody in this country.

Therefore, while pledging support of our group to the l'time Minister in the country's unity and common efforts for defending at all costs our territory and throwing out the aggressor, the Government would request through you, Sir, to see that this cutrent session is purposefully used, use fully used, so that all these other problems, which add up to the strengthening of the rear and which have not been, in my opinion, given adequate attention and treatment by the Government, are dealt with in this session in such a way that we can really say that it is not only the jawans at the front but the people behind who are strengthening the nation in a way which will really take us forward.

17 hrs.

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ohra Tridib Kumar Chaudhuri (Berhampur): Mr. Speaker, I join voice with that of other han. Members in expressing the unanimity of the whole House behind the stand taken by the Government and the Prime Minister. The Prime Minister has made it abundantly clear that we are not prepared to endlessly tolerate the violations of the cease-fire deliberately perpetrated by Pakistan. We have supported the stand that our Government has taken in the United Nations and outside. I would have liked if we had also adverted and made it clear to those big powers who seem surreptitiously to be encouraging Pakistan and trying to put pressure on us by dubious methods, by adding political strings to the aids which they often profess to agree to give us so that we might accept the demands of Pakistan. It should be stated clearly that we are determined as a nation to resist all such big power pressures and we shall hold and by right what is legitimately our own.

I would only add my voice to the plea made by my friend, Shri Indrajit Gupta, that the rear also needs to be taken care of properly. We all know what happened after the massive upsurge following the Chinese invasion and how we allowed that upsurge to waste itself instead of utilising properly. Let it not happen a second time. If we take care of the home front in the proper spirit, that will not happen. I would like the Government to pay attention to that aspect of cur struggle also.

डा॰ राम मरोहर लोहिया: तबियत तो मेरी भी बी कि मैं प्रधान मंत्री साहब की ब्रारती उतारता बौर उन की पीठ ठोंकता, तेकिन भाज मैं यह इस लिए नहीं कर पा रहा हं कि लाहौर भीर सियालकोट पहुंचने के पहले ही उन के पैर में मोच घा गई। मैं चाहता हं कि इस सदन में इस बारे में बहस हो कि साहौर भौर सियालकोट तक नारत की पस्टन क्यों नहीं पहुंच पाई । यह सवाल-जवाब का प्रश्न नहीं है, यह बहस का प्रश्न है।

जहां तक प्रधान मंत्री के बयान का ताल्लक भागे उन्हें उस में कुछ ठोस बातें रखनी बाहियें। सब से पहला सवाल है जमीन का। माज हमारी कितनी जमीन पाकिस्तान के कब्जे में है, उन्हों ने इस बारे में कुछ नहीं बताया । उन्हों ने खाली गोल-मोल बातें कर दीं। मैं ने राजस्थान काएक नक्शादियाया। रक्षा मंत्रालय ने मझ से इस नक्शे को मांगा भी भौर भपने पास रखा । मैं भ्राज इतनी बात ग्राप को बताना चाहता हूं कि इस लड़ाई में जो भी जमीनें हिन्दस्तान की पाकिस्तान के कब्जे में गई हैं, वे शायद ज्यादा हैं, बनिस्बत उन जमीनों के, जो भारत ने पाकिस्तान की ली हैं। भ्रगर भ्राप चाहें तो मैं यह नक्शा ध्राप को भी देसकता हं।

प्रधान मंत्री जब 9 ग्रगस्त की बात कहते हैं, तो उस में हमेशा गोल-माल रख देते हैं। सीधा सा सवाल यह है कि धगर पाकिस्तान घुसपैठियों के बारे में प्रधान मंत्री से संतोषजनक बात करने को तैयार हो जाता है, तो क्या वह हाजीपीर घीर उडी पंच से बापस हटेंगे । उन के बयान से ऐसा लगता है कि वे हट जायेंगे।'(Interruptions

कु माननीय सदस्य : नहीं, नहीं।

डा॰ राम मनोहर लोहिया : यह बात साफ है। मैं एक बड़ी विश्वित बात यहां देख रहां हुं। मैं ने देखा है कि जब रंगा साहब भीर दिवेदी साहब, बोल रहे थे, तो ऐसा मालम होता था कि श्रसली प्रधान मंत्री तो यही लोग हैं। कांग्रेस वाले भ्रपने प्रधान मंत्री के बक्त तालियां नहीं पीट रहे थे, इन दोनों के वक्त ज्यादा तालियां पीट रहे थे। हर एक जानता है (Interruptions) देश को बचाना सीखो ।

भी जिल्लारायण (बांसी) : बचाया

डा॰ राम मनोहर लोहिया : नहीं बचा रहे हो ।

इस के बाद मैं उड़ी पूंच और हाजीपीर के बारे में बिल्कुल साफ तौर से पूछना चाहता हूं। पाकिस्तान घुसपैठियों के बारे में जो कुछ भी करेया न करे, क्या प्रधान मंत्री अपने पुराने भाग्वासन पर टिके हुए हैं कि यह फिसी भी हालत में हाजीपीर और उड़ी-प्व से नहीं हटेंगे ?

ग्रभी वह पाकिस्तान के साथ साधारण रिस्ता चाहते हैं. जिस के बाद वह ज्यादा घण्छा रिक्ता करेंगे-उन के शब्द यही थे-धौर भ्रापस में बातचीत करेंगे, काश्मीर पर बातचीत करेंगे। यह भी एक नीति का सवाल है। मैं विश्व रूप से जानता हं भीर मानता हूं कि जब तक भारत ग्रीर पाकिस्तान के बीच में यह रेखा बनी हुई है, तब तक कोई शान्ति भौर सन्धि का सवाल नहीं उठता । जिस दिन यह रेखा मिटेगी, उस दिन शान्ति भीर सन्धि का सवाल भाता है। इसलिए इस पर बहस होनी चाहिए, बर्ना प्रधान मंत्री जब बोलते हैं. वह हमारे सामने एक भविष्य रखते हैं : तनाव रहेगा. ज्यादा दिन चलेगा, तैयार रहा, मुल्क पर न जाने क्या क्या ग्राफत भीर कलक भाने वाले हैं. उन सब के लिए तैयार रहो । यह तनाव कब तक रहेगा ? क्या हम की मारी जिन्दगी तनाव की हालत में ही बिता देनी है ? इस पर बहस होनी नाहिए कि क्या हम इस तनाव को जल्दी खत्म कर सकते हैं।

प्राक्षिरी तौर पर मैं यह निवंदन करना बाहता हूं कि न हम एक इंच जमीन देंगे, न एक इंच जमीन लेंगे, पाप पढ़ लें-मैं नाम नहीं लेना बाहता-कि महाभारत में यह किस की बोली है। प्रगर युधिष्ठिर की बोली बोलना बाहते हो, तो कही कि पाकिस्तान भारत का है पौर भारत पाकिस्तान का है, यानी पाकिस्तान के दस करोड़ प्रादमियों का भारत है पौर भारत के 48 वरोड़ प्रादमियों का पाकिस्तान है। जब दोनों देश एक होंगे, 1607 (Ai) LSD-9. तब जाकर शान्ति बन पायेगी। यह युधिष्ठिर की बोली है। "एक इंच जमीन न लेंगे, न देंगे" जानते हो जो युधिष्ठिर से लड़ने गया था, उस की बोली है। इस बोली को छोड़ दो।

मुझे कहीं जाना है, इस लिए मैं माफी चाहता हूं।

भी सौर्य (प्रलीगड़) : प्रध्यक्ष महोदय, प्रावरणीय प्रधान मंत्री जी ने यहां पर जो बनतस्य दिया है, उस के बारे में कुछ ऐसे सवाल हैं, जिन को जानने की इच्छा मेरी भी है। जिस दिन से युद्ध विराम हुधा है, उस दिन के पच्चात् हिन्दुस्तान की कितनी मूमि पर पाकि-स्तान ने कब्जा किया है ? घापस में शान्ति बनाए रखने के लिए हिन्दुस्तान भीर पाकिस्तान में जो वार्ता होगी, क्या उस वार्ता में फिर से काम्मीर की वार्ता को तो नहीं लाया जायेगा ? ये दो बार्ते मैं जानने के लिये घात्र हं।

जहां तक णान्ति बनाए रखने का प्रक्रन है, पाकिस्तान एक ऐसा राष्ट्र है, जिस का अन्म ही कोध धौर घृणा में हुधा है। जिस बालक का जन्म ही कोध धौर घृणा में हुधा हो, वह शान्ति से नहीं मानता, वह तो शक्ति की भाषा को पहचाना करता है। जब तक हम शक्ति से काम नहीं लेगे, तब तक शान्ति स्थापित नहीं हो सकती है।

जब सिक्यूरिटी कौसिल में चर्चा हो रहीं थी, उस समय मैं पी० ए० सी० के सिलसिले में द्रिवें हम में था। पाकिस्तान के प्रतिनिधि ने एक ऐसी भाषा का इस्तेमाल किया, जो नहीं करना चाहिए था, इस पर मुझे कुछ ताज्जुब नहीं हुआ, मुझे गुस्सा भी नहीं भाषा भीर खेद भी नहीं हुआ, बस्कि मुझे पाकिस्तान पर तरस भाषा। मुझे इस बात पर ताज्जुब भवश्य हुआ कि सिक्यूरिटी कौसिल के जो धश्यक थे. उन्होंने इस तरह की गर्चा भातें कहने की इजाजत कैसे दे दी इस पर मुझे जकर ताज्जुब हुआ। यहां भी मैं भ्रपने उन्हीं विचारों को रख रहा हूं कि मुझे

[श्री मौर्य]

बड़ा ताउनुब हुम। कि संसार के सर्व उच्च सदन में प्रयणक्दों का इस्तेमाल हुमा। इस तरह की मानवता से गिरी हुई बात करते हैं क्या वे शान्ति के सक्दों को माने के स्वाप्त कोई भी बुरी नजर न हालने पाये। इस के लिये यह जरूरी है कि देश की उपज को बढ़ाया जाये। परती जो जमीन है, जितनी भी हमारे पास जमीन है, उस में हमें खेती करनी होगी। मादरणीय प्रधान मंत्री जी ने भी कहां है कि उस भूमि में उपज की जाय। उस भूमि में जल्दी से जल्दी हल चलवाया बाना चाहिये। एक एक रंच भूमि में उपज बढ़ाई जानी चाहिये ताकि हम शक्तिशाली करें।

यहीं नहीं कि देश छोटे छोटे हिषयार बनाये; लाल चीन काभी डर सर से हटा नहीं है। एटम बम की घोर भी हमें जाना पढ़ेगा।

मैं विश्वास दिलाता हूं कि देश का बालक बालक सन् 1962 में जिस शक्ति से प्रधान मंत्री के साथ था प्राज उस से भी ज्यादा शक्ति के साथ देश का हर बालक, देश का हर नागरिक प्रधान मंत्री के साथ है। शर्त यह है कि प्रधान मंत्री भीर उनकी सरकार उस शक्ति का सदुपयोग करे तथा उन के मन में सद्भावना पैदा हो।

भी प्रशापाल सिंह (कैराना): हम को भी टाइम मिलना चाहिये। जिन के बेटे गहीद हुए हैं उन को भी टाइम मिलना चाहिए। पहले भी यह बात मैंने कही थी। उन को भी समय मिलना चाहिये जिन के बेटे गहीद हो रहे हैं, बीर गति को प्राप्त हो रहे हैं या हो गए हैं।

भी प्रकाशासीर शास्त्री (निजनौर): चीनी धाकमण के बाद देश में जिस जागरण भौर एकता का उदय हुआ। या दुर्भाग्य से वह सरकार देर तक उस का उपयोगन कर सकी लेकिन प्रव भी प्रधान मंत्री जी के स्वर में यदि दृइता और निर्णय में दूरद्रांकता रही तो मैं विश्वास के साथ कहता हूं कि देश प्रधान मंत्री जी के साथ रहेगा। कहीं भी यदि वह लड़खड़ाये तो फिर देश को दोष देने का भधिकार प्रधान मंत्री या इस सरकार का नहीं होगा।

देश की भावनाओं का प्रतिनिधिस्व करते हुए प्रधान मंत्री से दो ग्रावश्यक वार्ते भी मैं निवेदन कर देना चाहता हं। एक तो यह कि जब वह यह कहते हैं कि लाहौर भीर सियालकोट के इलाके से हम तब हटेंगे जब पाकिस्तान छम्ब भौर भखन्र के इलाकों से हट जाए। प्रधान मंत्री जी इन शब्दों को कहते हुए थोडा इस बात कोन भूल जायें कि लाहौर भौर सियालकोट की एक एक इंच धरती को लेने के लिये कितनी बहनों को विधवा होना पढ़ा है, कितने बच्चों को धनाय होना पड़ा है। उन की प्रांखों में पढ़ कर वह देखें ग्रीर तब इस भाषा का प्रयोग करें। हमारे प्रधान मंत्री को तो सीधी ग्रीर स्पष्ट मार्घा में कहना चाहिये कि जब तक पूरा काश्मीर खाली नहीं होता तब तक लाहौर ग्रौर सियालकोट से हटने का विचार भी नहीं किया जासकता।

दूसरी बात मैं यह कहना चाहता हूं
कि प्रधान मंत्री को देश के गौरव को ज्यान में
रखते हुए सुरक्षा परिषद् को यह कहना
चाहिये कि प्रांकिस्तान की तरह हम उस
हलकी भाषा का प्रयोग तो नहीं करना चाहते
कि अमुक तारीख तक काश्मीर के प्रशन का
समाधान यदि न हुआ तो भारत सुरक्षा परिषद्
या संयुक्त राष्ट्र संघ से हट जायेगा। लेकिन
यदि प्रन्तर्राष्ट्रीय न्याय की तराज् इसी प्रकार
बराबर हिलती रही और अन्तर्राष्ट्रीय न्याय
मन्दिर से इसी तरह से भास्या उठती चली गई
तो हम यह चेतावनी दे देना चाहते हैं कि
यदि भारत ने कभी इस संगठन से हटने
का निश्चय कर लिया तो जिस दिन वह ऐसा

करेगा उसी दिन उस का वह महल वह कर कर घरती पर गिर जाएगा।

प्रव मैं पांच प्रगस्त वाली बात पर प्राता हूं। पांच प्रगस्त वाली बात को प्रगर मुरक्षा परिषद् प्रौर ऊ बांट ने प्रतिष्ठा का प्रश्न बना सिया है तो मैं देशवासियों की घोर से प्रधान मंत्री जी से निवेदन करना चाहता हूं कि शायद देश पांच प्रगस्त की बात को एक शर्त पर मान ले। प्रगर वे कहें कि दोनों पांच प्रगस्त वाली लाइन पर हट जायें तो घाप यह कहें कि हमारा देश पांच प्रगस्त की बात को एक शर्त पर मान सकता है। पांच प्रगस्त की बात घाप की ही रहे लेकिन सन् के मामले में केवल थोड़ा परिवर्तन कर दिया जाए। वह यह चाहते हैं कि पांच प्रगस्त, 1965, हो हम चाहते हैं कि पांच प्रगस्त, 1947 हो।

Mr. Speaker: The hon, Prime Minister.

Shri Hem Barua (Gauhati): I wanted to seek a clarification.

Shri Nath Pai (Rajapur): What can he reply now?

Shri Yashpal Singh rose

Shri Lal Bahadur Shastri: I shall be grateful if I am now allowed to go because I am to make a statement in the Rajya Sabha. I must express my most sincere thanks to all the hon. Members for the sentiments they have expressed and for the support they have given to the Government. I shall also bear in mind the other points referred to by some of the hon. Members.

श्री कूँ रामसेवक यादव (वारावंकी) : प्रश्नों का जवाब राज्य सभा में दे दिया जाए तो घच्छा रहेगा।

Mr. Speaker: The House stands adjourned to meet again on Monday at 11 A.M.

17.04 hrs.

The Lok Sabha then adjourned bill Eleven of the Clock on Monday, November 8, 1965 | Kartika 17, 1887 (Saka).